

माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 446/2023, रामबाबू बनाम नगर निगम, रूद्रपुर एवं अन्य में पारित आदेशों के कम में संयुक्त निरीक्षण आख्या।

माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 446/2023, रामबाबू बनाम नगर निगम रूद्रपुर एवं अन्य में पारित आदेश दिनांक 06.07.2023 के द्वारा प्रकरण पर स्थल निरीक्षण एवं हितधारको से विचारविमर्श कर Factual & Action Report माननीय राष्ट्रीय हरित अधिकरण में दाखिल किये जाने हेतु निर्देश किये गये हैं।

उक्त के अनुपालन में जिलाधिकारी, ऊधमसिंहनगर द्वारा अपने पत्र दिनांक 22.08.2023 द्वारा उपजिलाधिकारी, रूद्रपुर तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा अपने पत्र दिनांक 12.07.2023 द्वारा राज्य प्रदूषण नियंत्रण बोर्ड की ओर से क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, काशीपुर को नामित किया गया है।

दिनांक 31.08.2023 को उक्त गठित समीति द्वारा संबंधित स्थल पहाड़गंज स्थित डम्पिंग यार्ड का निरीक्षण किया गया। निरीक्षण के समय शिकायतकर्ता तथा अन्य हितधारक निम्नानुसार उपस्थित थे।

1. श्री नरेश दुर्गापाल, मुख्य नगर अधिकारी, नगर निगम, रूद्रपुर।
2. श्रीमती राजू नबियाल, सहायक नगर आयुक्त, नगर निगम, रूद्रपुर।
3. श्री सुनील कुमार, सहायक पर्यावरण अभियन्ता, प्रदूषण नियंत्रण बोर्ड, काशीपुर।
4. श्री रामबाबू।

निरीक्षण के समय पाया गया कि ट्रचिंग ग्राउन्ड बैंगुल/कल्याणी नदी के किनारे तथा एन.एच.-74 के किनारे स्थित है। निरीक्षण के समय पाया गया कि नगर निगम द्वारा उक्त स्थल पर नगरीय ठोस अपशिष्ट का निपटान किया जा रहा है। पूर्व में नगर निगम द्वारा लीगेसी वेस्ट का निस्तारण आदि की प्रक्रिया भी इसी स्थल पर की गयी थी, जो कि वर्तमान में नहीं की जा रही है। नगर निगम द्वारा सड़क की ओर बाउन्ड्री वाल तथा नदी की ओर फैंसिंग का कार्य किया जा रहा है। निरीक्षण के समय राष्ट्रीय राजमार्ग पर नगरीय ठोस अपशिष्ट नहीं पाया गया एवं नदी में कूड़ा नहीं पाया गया, यद्यपि कूड़ा निपटान स्थल राष्ट्रीय राजमार्ग एवं बैंगुल नदी से लगा हुआ है।

चूंकि प्रकरण पर जमा कूड़े से आये दिन यातायात बाधित होने के साथ, दुर्घटनायें घटित होने के कारण कई लोग जान गवां चुकने जैसे आरोप लगाये गये थे एवं इसके अतिरिक्त बेजुबान पशुओं की अकाल मौत, किसानों की फसलें नष्ट होने तथा बरसात में कूड़े के फसने की वजह से रूद्रपुर शहर सहित जगतपुरा, ट्रांजिट कैम्प, शिवनगर, दरियानगर, संजयनगर खेडा, रविन्द्र नगर, भूतबंगला, रम्पुरा खेडा, पहाड़गंज, आदि तमाम बस्तियों में जल भराव के आरोप भी लगाये गये थे, जिस कारण तहसील स्तर पर हर साल करोड़ों रूपयें मुआवजा वितरण की विवशता का भी आरोप लगाया गया था।

उपरोक्त को दृष्टिगत रखते हुए उपजिलाधिकारी, रुद्रपुर के कार्यालय के पत्र संख्या-5488/एस.टी./2023 दिनांक 22.09.2023 के द्वारा अन्य सभी सम्बन्धित हित धारकों यथा एन.एच.-74, स्थानीय पुलिस प्रशासन, पशुचिकित्सा विभाग, स्थानीय प्रशासन, राजस्व, सिचाई विभाग, जल निगम, सम्बन्धित जन प्रतिनिधियों का पक्ष जानने के उद्देश्य से बैठक आमंत्रित की गयी (संलग्नक-1)।

दिनांक 30.09.2023 को उपजिलाधिकारी कार्यालय, रुद्रपुर में सम्बन्धित हितधारकों के साथ बैठक का आयोजन किया गया। बैठक की उपस्थिति संलग्न है। बैठक में विचार विमर्शों उपरान्त निम्नानुसार तथ्य सामने आये-

1. नगर निगम, रुद्रपुर द्वारा अवगत कराया गया है कि, शिकायतकर्ता श्री रामबाबू द्वारा मा0 राष्ट्रीय हरित अधिकरण में उक्त शिकायत दर्ज कराने से पूर्व यही शिकायत मा0 उच्च न्यायालय में PIL 95/2023 के रूप में योजित की है, जिसमें राज्य सरकार के साथ-साथ नगर निगम को भी पक्षकार बनाया गया है। उक्त याचिका पर मा0 उच्च न्यायालय, नैनीताल द्वारा वर्तमान में सुनवाई की जा रही है, जिसमें नगर निगम द्वारा अपना प्रति शपथ पत्र दाखिल किया जा चुका है, जिसमें अगली तिथि दिनांक 23.11.2023 नियत है। प्रस्तुत विवरण के अनुसार नगर निगम की कुल जनसंख्या 1,75,723 एवं कुल क्षेत्रफल 55.22 वर्ग किमी. है, जिसमें कुल 40 वार्ड सम्मिलित हैं। नगर निगम में प्रतिदिन लगभग 120 टन/दिन ठोस अपशिष्ट जनित होता है। नगर निकाय क्षेत्र में डोर-टू-डोर कलेक्शन हेतु आउटसोर्स फर्म एवं स्वयं सहायता समूह नारि शक्ति सेना को अनुबन्धित किया गया है। दैनिक जनित सूखे अपशिष्ट के निस्तारण हेतु वार्ड संख्या-25 फाजलपुर, महरौला एवं वार्ड संख्या-15, मौहल्ला पहाडगंज में मैटेरियल रिकवरी सेंटर की स्थापना की गयी है। दैनिक रूप से जनित गीले अपशिष्ट के निस्तारण हेतु फाजलपुर महरौला, वार्ड संख्या-25 में कंप्रेसड बायोगैस प्लान्ट (CBG) की स्थापना की गयी है, जिसमें वर्तमान में लगभग 10 टन/दिन गीले अपशिष्ट का निस्तारण किया जा रहा है(संलग्नक-2)।
2. निरीक्षण के समय पाया गया कि नगर निगम, रुद्रपुर से जनित होने वाले नगरीय ठोस अपशिष्ट को आंशिक रूप से पृथक्कीकरण करने के उपरान्त उक्त पहाडगंज स्थित स्थल पर डम्प किया जा रहा है। इसी स्थल पर पूर्व से भण्डारित लीगैसी वेस्ट का भी उपचार किया जा रहा था। नगर निगम, रुद्रपुर द्वारा प्रस्तुत कराये गये आंकड़ों के अनुसार आतिथी तक 1.58 लाख मिटन लीगैसी वेस्ट निस्तारित किया जा चुका है व साथ ही नगर निगम, रुद्रपुर द्वारा कूड़े का वैज्ञानिक विधि से निस्तारण हेतु सम्बन्धित फर्म एवं प्लास्टिक वेस्ट प्रोसेसर, मै0 बहल पेपर मिल के बीच एम.ओ.यू. कराया गया है।
3. वर्तमान में लगभग उक्त नगरीय ठोस अपशिष्ट 30-40 फिट ऊँचाई तक भण्डारित है। निरीक्षण के समय पाया गया कि नगरीय ठोस अपशिष्ट को एन.एच. से पृथक् किये जाने हेतु फैंसिंग का कार्य कराया जा रहा है तथा नदी की ओर कूड़े को नदी से पृथक् करने हेतु लोहे की जाली का निर्माण किया गया है। इस सम्बन्ध में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा अवगत कराया गया है, कि राष्ट्रीय राजमार्ग-74 के अनुभाग 213.800 से 214.000 में मार्ग के किनारे स्थित ट्रचिंग ग्राउन्ड के कूड़े को नगर निगम द्वारा मार्ग के आर.ओ.डब्लू. से हटा दिया गया है (संलग्नक-3)।

4. उक्त ट्रचिंग ग्राउन्ड के चारों ओर नगरीय आबादी होने के कारण फसल आदि की पैदावर नहीं की जा रही है तथा कृषि सम्बन्धी क्षति नहीं हुयी है। इस सम्बन्ध में मुख्य कृषि अधिकारी, उधमसिंहनगर द्वारा अपने पत्र के माध्यम से अवगत कराया गया है (संलग्नक-4)।
5. नगर निगम के विभिन्न पार्श्वों द्वारा भी एक संयुक्त पत्र उपलब्ध कराया गया है, जिसमें उनके द्वारा शहर में कोई ड्रेनेज प्लान न होने के कारण जल भराव का तथ्य सामने लाया गया है। इस सम्बन्ध में सिंचाई विभाग द्वारा अवगत कराया गया कि, इसका मुख्य कारण मानसून अवधि में जल भराव के समुचित जल निकासी न होने के कारण यह जल भराव की समस्या उत्पन्न होती है, जिसके सम्बन्ध में सिंचाई विभाग के स्तर से रूद्रपुर शहर के GIS Based मास्टर ड्रेनेज प्लान्ट का सर्वेक्षण कार्य गतिमान है (संलग्नक-5 व 6)।
6. ट्रचिंग ग्राउन्ड के आस-पास पशु हानि के सम्बन्ध में मुख्य पशु चिकित्साधिकारी द्वारा अवगत कराया गया है कि विगत एक वर्ष सम्बन्धित स्थल के पास किसी भी पशु के दुर्घटनाग्रस्त होकर घायल होने की सूचना नहीं है। उनके द्वारा अवगत कराया गया कि सम्बन्धित स्थल के पास बहुत से पशु खाने की तलाश में आते हैं, जिससे दुर्घटना की सम्भावना बनी रहती है। उक्त के निराकरण हेतु जनपद में निराश्रित गौवंशीय पशुओं को चार गौशालाओं आश्रय हेतु भेजा जा रहा है तथा छः अन्य नयी गौशालाओं के निर्माण एवं संचालन किये जाने हेतु भूमि का चयन करते हुए गैर सरकारी संस्थाओं से आवेदन प्राप्त किये गये हैं (संलग्नक-7)।
7. राज्य प्रदूषण नियंत्रण बोर्ड द्वारा कल्याणी नदी को Polluted River Stretch के रूप में चिन्हित किया गया है। उक्त नदी के Rejuvenation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा कार्ययोजना अनुमोदित की गयी है (छायाप्रति संलग्न)। उक्त कार्ययोजना के अनुसार नदी के प्रदूषण न्यूनीकरण/नियंत्रण हेतु नदी में निस्तारित होने वाले विभिन्न नालो की टैपिंग एवं सीवेज ट्रीटमेन्ट प्लान्ट की स्थापना का कार्य किया जाना है, जिस क्रम में पेयजल निगम, रूद्रपुर द्वारा लगभग 184 छोटी-बड़ी नालियों को चिन्हित किया गया है। पेयजल निगम द्वारा उपरोक्त नालियों के टैपिंग का कार्य एवं सीवेज ट्रीटमेन्ट प्लान्ट की स्थापना के सम्बन्ध में कार्यवाही की जा रही है। सम्बन्धित विभाग द्वारा उक्त सम्बन्ध में प्रस्तुत कार्ययोजना/विवरण संलग्न है (संलग्नक-8 व 9)।
8. नगर निगम, रूद्रपुर द्वारा नगरीय ठोस अपशिष्ट के वैज्ञानिक निस्तारण को और प्रभावी बनाये जाने के उद्देश्य से तथा अब तक लिए गये निर्णयों के सम्बन्ध में Action Taken and Future Road Map प्रस्तुत कराया गया है (संलग्नक-10)।

उपरोक्तानुसार स्पष्ट है कि, सम्बन्धित डम्पिंग यार्ड राष्ट्रीय राजमार्ग तथा नदी के किनारे स्थित होने के साथ-साथ आबादी के निकट भी स्थापित है। नगर निगम द्वारा नगरीय ठोस अपशिष्ट के निपटान हेतु प्रयास किये जा रहे हैं। नगर निगम द्वारा गीले कूड़े के निस्तारण हेतु CBG Plant की स्थापना एवं संचालन प्रारम्भ कर दिया गया है। वर्तमान में लगभग 5-10 टन गीले कूड़े का निस्तारण उक्त प्लान्ट के माध्यम से किया जा रहा है।

इसी क्रम में नगर निगम द्वारा लीगैसी वेस्ट के निस्तारण की कार्यवाही की गयी है तथा शेष लीगैसी वेस्ट के निस्तारण किये जाने की कार्यवाही गतिमान है।

नगर निगम द्वारा एम.आर.एफ सेक्टरों की स्थापना की जा रही है। वर्तमान में डोर-टू-डोर कलेक्शन किया जा रहा है, किन्तु पृथ्थीकरण की कार्यवाही आंशिक रूप से ही की जा रही है, जिसके शतप्रतिशत किये जाने हेतु नगर निगम प्रयासरत है। चूंकि उक्त डम्पिंग यार्ड राष्ट्रीय राजमार्ग तथा नदी के किनारे स्थित होने के साथ-साथ आबादी के निकट भी स्थापित है, को नगरीय ठोस अपशिष्ट प्रबन्धन नियम-2016 के अन्तर्गत निर्धारित मानकों के अनुसार अन्यत्र स्थापित किया जाना उचित होगा।


(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र0)


(मनीष बिष्ट)
उपजिलाधिकारी, रुद्रपुर।

कार्यालय उप जिलाधिकारी रुद्रपुर, जिला ऊधमसिंह नगर।

Email: sdmrdrapur4@gmail.com

संख्या 5488 / एसटी0/2023

05944-250361

दिनांक 11 सितम्बर, 2023

सेवा में,

- 1-मा0 मेयर, नगर निगम, रुद्रपुर।
- 2-मुख्य नगर आयुक्त, नगर निगम रुद्रपुर।
- 3-क्षेत्राधिकारी, (पुलिस) रुद्रपुर।
- 4-क्षेत्राधिकारी, यातायात (पुलिस) रुद्रपुर।
- 5-मुख्य पशु चिकित्साधिकारी, उधमसिंह नगर।
- 6-मुख्य कृषि अधिकारी, ऊधमसिंह नगर।
- 7-तहसीलदार, रुद्रपुर।
- 8-अधिशारी अभियंता, सिंचाई विभाग रुद्रपुर।
- 9-अधिशारी अभियंता, जल निगम रुद्रपुर।
- 10-परियोजना निदेशक, राष्ट्रीय राजमार्ग उधमसिंह नगर।
- 11-मा0 पार्षद, क्षेत्र जगतपुरा/ट्राजिट कैम्प/शिवनगर/दरियानगर/संजयनगर
खेडा/रविन्द्रनगर/भूतबंगला/रम्पुरा/खेडा/पहाडगंज।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-446/2023, रामबाबू बनाम नगर निगम रुद्रपुर एवं अन्य में पारित आदेशों के क्रम में जाँच विषयक।

महोदय,

कृपया उपरोक्त विषयक सादर अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-446/2023, रामबाबू बनाम नगर निगम रुद्रपुर एवं अन्य में पारित आदेश में प्रकरण पर संयुक्त जाँच के निर्देश दिये गये हैं। शिकायतकर्ता/याची की उपस्थिति में संबंधित स्थल का निरीक्षण दिनांक 31.08.2023 को किया गया। प्रकरण पर कूड़े के सडक पर आने से आये दिन यातायात बाधित होने के साथ, दुर्घटनायें घटित होने के कारण कई लोग जान गवां चुकने, पशुओं की अकाल मौत, तथा किसानों की फसल नष्ट होने तथा रुद्रपुर सहित तमाम स्थानों पर जल बराब एवं नदी के प्रवाह अवरुद्ध होने, कृषि भूमि के क्षति होने आदि के तथ्य रखे गये हैं। अतः माननीय राष्ट्रीय हरित अधिकरण के आदेशों के अनुपालन में समस्त हितधारकों का पक्ष जानने के उद्देश्य से समिति के समक्ष आपका पक्ष आवश्यक प्रतीत होता है।

अतः आपसे अनुरोध है, कि अधोहस्ताक्षरी के कार्यालय में दिनांक 30.09.2023 को समय पूर्वान्ह 11:00 बजे प्रतिभाग करने का कष्ट करें।

भवदीय


उपजिलाधिकारी,
रुद्रपुर।

प्रतिलिपि-1. श्रीमान जिलाधिकारी महोदय को सूचनार्थ सादर प्रेषित।

2. सहायक नगर आयुक्त, नगर निगम, रुद्रपुर को उपरोक्त पार्षदों तथा सम्बन्धित ठेकेदार को अपने स्तर से सूचित किये जाने/आवश्यक कार्यवाही हेतु प्रेषित।
3. श्री रामबाबू (शिकायतकर्ता), रुद्रपुर को सूचनार्थ प्रेषित।


उपजिलाधिकारी
रुद्रपुर।

0/2



कार्यालय नगर आयुक्त, नगर निगम, रुद्रपुर (ऊधमसिंहनगर)

e-mail:- nagarnigamrudrapur@gmail.com

visit: www.nagarnigamrudrapur.com

दूरभाष- 05944.242400 फ़ैक्स- 05944.243316



पत्रांक-1791 / NGT / 2023-24

दिनांक- 05/10/2023

सेवा में,

जिलाधिकारी,
ऊधमसिंह नगर।

द्वारा: उपजिलाधिकारी/सदस्य जाँच समिति

विषय:- मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) मूल आवेदन संख्या 446/2023 (NGT) श्री रामबाबू बनाम नगर निगम, रुद्रपुर व अन्य में पारित आदेश दिनांक 06.07.2023 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्र संख्या 11914/न्याय अन0-षष्ठम/(NGT) /स्था0नि0 /2022 दिनांक 27 जुलाई, 2023 एवं उपजिलाधिकारी कार्यालय के पत्र संख्या 5488/एस0टी0/2023 दिनांक 22 सितम्बर, 2023 के क्रम में दिनांक 30.09.2023 को उपजिलाधिकारी, रुद्रपुर की अध्यक्षता में आहूत बैठक के क्रम में नगर निगम, रुद्रपुर की ओर से प्रेषित आख्या निम्नानुसार है-

1. शिकायतकर्ता श्री राम बाबू द्वारा मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) में उक्त शिकायत दर्ज कराने से पूर्व यही शिकायत मा0 उच्च न्यायालय में PIL 95/2023 के रूप में योजित की है। जिसमें राज्य सरकार के साथ-साथ नगर निगम को भी पक्षकार बनाया गया है। उक्त याचिका में मा0 उच्च न्यायालय, नैनीताल द्वारा वर्तमान में सुनवाई की जा रही है। जिसमें नगर निगम द्वारा अपना प्रति शपथ पत्र दाखिल किया जा चुका है। जिसमें अगली तिथि दिनांक 23.11.2023 नियत है। महोदय शिकायतकर्ता द्वारा एक ही प्रकरण की अलग-अलग फोरम पर की जा रही शिकायत से ऐसा प्रतीत होता है कि इनके द्वारा जानबूझकर मा0 उच्च न्यायालय एवं मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) में प्रकरण को जटिल बनाकर प्रस्तुत करने का प्रयास किया जा रहा है। (PIL की छायाप्रति संलग्न) (संलग्नक -01)।
2. महोदय शिकायतकर्ता द्वारा जिस स्थल पर कूड़ा डालने की शिकायत की है वहाँ पर कूड़ा वर्ष 1990 के दशक से, नगर पालिका होने के दौरान से ही कूड़ा एकत्र किया जा रहा है। नगर निगम में उच्चीकरण के पश्चात् नगर निगम द्वारा उक्त स्थल को वहाँ से अन्यत्र शिफ्ट किये जाने हेतु अनेकों बार जिला प्रशासन एवं वन विभाग के साथ कई स्थलों का चयन किया गया, लेकिन वन विभाग द्वारा वन भूमि के हाथी कॉरिडोर, आरक्षित वन क्षेत्र होने तथा पंतनगर एयरपोर्ट के 20 कि0मी0 परिधी में ट्रचिंग ग्राउण्ड पर आपत्ति के कारण एवं नगरीय आबादी क्षेत्र में भूमि उपलब्ध नहीं हो पाने के कारण इसे अन्यत्र शिफ्ट नहीं किया जा सका है।
3. नगर निगम द्वारा कूड़ा निस्तारण हेतु राजकीय भूमि उपलब्ध न होने से ग्राम-फाजलपुर महरौला में 10 एकड़ भूमि अपने संसाधनों से 3,68,00,400.00 (तीन करोड़ अड़सठ लाख चार सौ रूपये) व्यय करके खरीदी तथा कूड़ा निस्तारण हेतु कार्यवाही प्रारंभ की गयी, जिसमें स्थानीय लोगों द्वारा आपत्ति कर इसके विरुद्ध आंदोलन किये गये तथा मा0 उच्च न्यायालय में भी इस प्रकरण पर बार-बार याचिकायें योजित की गईं। जिस कारण मजबूरी में नगर निगम को उक्त पुराने स्थल पर ही कूड़ा निस्तारण का कार्य करना पड़ रहा है (आदेश की छायाप्रति संलग्न) (संलग्नक -02)।

नगर निगम रुद्रपुर क्षेत्र अंतर्गत पहाड़गंज स्थित ट्रचिंग ग्राउण्ड पर विगत 30-35 वर्षों से एकत्रित अपशिष्ट के निस्तारण हेतु नगर निगम द्वारा वर्ष 2019 से ही वृहद स्तर पर ठोस कदम उठाए गए हैं, जिनका विवरण निम्नानुसार है-

(क) लीगेसी वेस्ट के निस्तारण हेतु सर्वप्रथम दिनांक 18 दिसंबर, 2019 को संबंधित स्थल पर मौजूद लीगेसी वेस्ट के वैज्ञानिक विधि से निस्तारण हेतु निविदा आमंत्रित की गई।

(क्रमशः पृष्ठ-2 पर)

(2)

अनुबंधित फर्म द्वारा दिनांक 31 मार्च 2022 तक 88000 मेट्रिक टन लीगेसी वेस्ट का निस्तारण किया गया। इसके उपरांत अप्रैल 2022 में संबंधित स्थल पर मौजूद अतिरिक्त लीगेसी वेस्ट का जिओ टोपोग्राफिकल सर्वे करवाया गया तथा सर्वे रिपोर्ट के अनुसार 32800 मेट्रिक टन लीगेसी वेस्ट पाया गया, जिसके निस्तारण हेतु धनराशि की मांग के लिए 12 मई, 2022 को शासन को डीपीआर प्रेषित की गई (पत्र की छायाप्रति संलग्न) (संलग्नक-3)। कार्य की तात्कालिकता के दृष्टिगत नगर निगम रुद्रपुर की बोर्ड बैठक में पारित प्रस्ताव के आधार पर अवशेष लीगेसी वेस्ट का 17 अक्टूबर, 2022 तक निस्तारण करवा लिया गया। दिनांक 30.11.2022 को पुनः संबंधित स्थल पर लीगेसी वेस्ट का जियो टोपोग्राफिकल सर्वे करवाया गया तथा 33000 मेट्रिक टन लीगेसी वेस्ट पाया गया। इस प्रकार लीगेसी वेस्ट के निस्तारण हेतु नगर निगम द्वारा सीमित वित्तीय संसाधनों के बावजूद लगभग 1 लाख 58 हजार मीट्रिक टन कूड़े का निस्तारण करवाया गया है। इस संबंध में अवगत कराना है कि नगर निगम रुद्रपुर द्वारा कूड़े का वैज्ञानिक विधि से निस्तारण हेतु संबंधित फर्म एवं बहल पेपर मिल, के बीच MOU कराया गया है ताकि ट्रॉमल उपरांत निकलने वाले आर0डी0एफ0 के निस्तारण हेतु भारत सरकार के टोस अपशिष्ट प्रबंधन अधिनियम, 2016 का पूर्ण रूप से अनुपालन किया जा सके (MOU की छायाप्रति तथा फोटो संलग्न) (संलग्नक-4-A,B,C)।

- (ख) नगर निगम रुद्रपुर क्षेत्र अंतर्गत दैनिक रूप से उत्पादित होने वाले गीले अपशिष्ट के निस्तारण हेतु वर्ष 2019 से प्रयास आरंभ किए गए, जिसके तहत सर्वप्रथम दिनांक 26 दिसंबर, 2019 को फाजलपुर मेहरोला वार्ड संख्या 25 में उत्तराखंड राज्य के प्रथम कंप्रेस्ड बायोगैस प्लांट की स्थापना के संबंध में निविदा आमंत्रित की गई। दिनांक 15 नवंबर, 2022 से संबंधित फर्म द्वारा कंप्रेस्ड बायोगैस प्लांट की स्थापना करते हुए गीले अपशिष्ट का निस्तारण कार्य आरंभ कर दिया गया तथा वर्तमान में संबंधित फर्म द्वारा प्लांट के माध्यम से दैनिक रूप से लगभग 10 मेट्रिक टन गीले अपशिष्ट का निस्तारण किया जा रहा है। (फोटो संलग्न) (संलग्नक-5)।
- (ग) नगर निगम, रुद्रपुर में डोर टू डोर कूड़ा उठाने हेतु दो निजी कंपनियों को अनुबंधित किया गया है। जिनके द्वारा गीले व सूखे कूड़े को अलग कर गीले कूड़े को CBG Plant में भेजा जाता है। यहाँ यह भी उल्लेख किया जाना उचित होगा कि नगर निगम रुद्रपुर क्षेत्र अंतर्गत दैनिक रूप से उत्पादित होने वाले सूखे अपशिष्ट के निस्तारण हेतु नगर निगम रुद्रपुर द्वारा दिनांक 15 अक्टूबर, 2022 को फाजलपुर महरोला वार्ड संख्या 25 में मैटेरियल रिकवरी सेंटर की स्थापना की गई है (फोटो संलग्न) (संलग्नक-6)। जिसका संचालन महिला समूह द्वारा कराया जा रहा है। इसके अतिरिक्त एक मैटेरियल रिकवरी सेंटर की स्थापना दिनांक 25 मई, 2023 को पहाड़गंज वार्ड संख्या 15 में भी की गई है, जिसे वर्तमान में डोर टू डोर कूड़ा कलेक्शन हेतु अनुबंधित फर्म के माध्यम से संचालित किया जा रहा है (फोटो संलग्न) (संलग्नक-7)। इसके अतिरिक्त नगर निगम द्वारा 26 स्थानों पर कम्पोस्ट पिट का निर्माण किया जा रहा है (फोटो संलग्न) (संलग्नक-7 -क)।
- (घ) रुद्रपुर नगर निगम द्वारा सैप्टेज की व्यवस्था हेतु रुद्रपुर नगर निगम क्षेत्र के सभी भवनों से डीस्लजिंग वाहन के माध्यम से सिडकुल के S.T.P प्लांट पर वैज्ञानिक विधि से निस्तारण हेतु डलवाया जा रहा है (मासिक रिपोर्ट संलग्न है) (संलग्नक-8)। साथ ही रुद्रपुर के लिए एक F.S.T.P Plant इसी माह प्रारंभ होने जा रहा है (फोटो संलग्न) (संलग्नक-9)। इसके अतिरिक्त कल्याणी नदी के पानी को स्वच्छ रखने हेतु पेयजल निगम, रुद्रपुर द्वारा कल्याणी नदी तट पर एक S.T.P Plant प्रस्तावित है। जिस पर उत्तराखण्ड शासन स्तर पर कार्यवाही गतिमान है।
- (ङ) दिनांक 14.02.2023 को नगर निगम, रुद्रपुर द्वारा स्वच्छ भारत मिशन के अन्तर्गत नगर को स्वच्छ, सुंदर एवं पॉलिथीन मुक्त बनाने, डोर टू डोर कूड़ा कलेक्शन की निगरानी तथा सोर्स सेग्रीगेशन सुनिश्चित करने हेतु नगर निगम क्षेत्रांतर्गत कार्यरत स्वयं सहायता समूहों की 134 महिलाओं के माध्यम से "नारी शक्ति सेना" का गठन किया गया (संबंधित आदेश की छायाप्रति एवं फोटो संलग्न) (संलग्नक -10)।

(क्रमशः पृष्ठ-3 पर)

(3)

संबंधित संगठन को निम्न कार्य दिए गए—

- I. नगर निगम, रूद्रपुर के आवंटित वार्ड में सफाई व्यवस्था एवं डोर टू डोर कूड़ा कलेक्शन की निगरानी करना, सोर्स सेग्रीगेशन सुनिश्चित करना, सिंगल यूज पॉलिथीन का उपयोग बन्द कराना, यत्र-तत्र फैली हुई पॉलिथीन को एकत्रित कराकर वार्ड में कहीं पर भी डम्प कूड़े की सूचना उपलब्ध करायेंगे। उसका निस्तारण नगर निगम, रूद्रपुर द्वारा संचालित वाहनों के माध्यम से कराया जाना शामिल है।
 - II. आवंटित वार्ड में स्थित विद्यालयों के छात्र/छात्राओं के साथ वार्ड में स्वच्छता कार्यक्रमों, सिंगल यूज पॉलिथीन का उपयोग न करने तथा सोर्स सेग्रीगेशन हेतु जन जागरूकता कार्यक्रमों का संचालन करेंगे तथा विद्यालयों में स्वच्छता, पॉलिथीन उन्नमूलन हेतु जागरूक करेंगे एवं भवन कर समय से अदा करने हेतु जागरूक करेंगे।
 - III. आवंटित वार्ड में नगर निगम द्वारा नियुक्त स्वच्छता समितियों, कर्मचारियों के कार्यों का निरीक्षण कर मूल्यांकन करेंगे तथा मूल्यांकन की रिपोर्ट प्रोजेक्ट मैनेजर के माध्यम से प्रत्येक 15 दिनों में नगर आयुक्त को प्रस्तुत करेंगे।
- नगर निगम रूद्रपुर द्वारा निगम वासियों को स्वच्छता के प्रति जागरूक करने, नगर निगम क्षेत्र को कूड़ामुक्त करने, नगर को स्वच्छ व सुंदर बनाने, एवं स्वच्छता सर्वेक्षण में शीर्ष स्तर पर रखने के उद्देश्य से सोसायटी फॉर उत्तरांचल डेवलपमेंट एण्ड हिमालयन एक्शन (सुधा) संस्था के सहयोग से नगर निगम रूद्रपुर के 40 वार्डों में 'स्वच्छता चौपाल' कार्यक्रमों का आयोजन किया गया। इस जागरूकता कार्यक्रम का आयोजन माह मार्च के दिनांक 14 मार्च, 2023 से किया गया। इस कार्यक्रम के माध्यम से निगम के प्रत्येक वार्ड में सुधा संस्था की सांस्कृतिक टीम के सदस्यों द्वारा निगम के प्रत्येक वार्ड में जाकर मनोरंजक तरीके से समुदाय को कूड़ा प्रबंधन व कूड़े से होने वाली बीमारियों के बारे में बताकर उन्हें जागरूक किया गया। इसके साथ ही नुक्कड़ नाटक के माध्यम से विभिन्न प्रकार के कूड़े व उसके निस्तारण के बारे में जागरूक किया गया और लोगों को हरे, नीले व लाल रंग के डस्टबिन के उपयोग के बारे में भी बताया गया। इसके अतिरिक्त शासन द्वारा दिए गए निर्देशों के क्रम में 12.06.2023 से 18.06.2023 तक स्वच्छता सप्ताह आयोजित करते हुए ठोस अपशिष्ट प्रबंधन के क्षेत्र में जागरूकता कार्यक्रम करते हुए सफाई अभियान चलाए गए।
 - दिनांक 13.04.2023 को नगर निगम रूद्रपुर द्वारा ठोस अपशिष्ट प्रबंधन की पहल में C.S.R के तहत क्षेत्र का सहयोग लेते हुए **Perfetti Van Melle India Pvt. Ltd** से अनुबंध किया गया (अनुबंध की छायाप्रति संलग्न) (संलग्नक -11)। संबंधित कंपनी द्वारा नगर निगम, रूद्रपुर के वार्ड सं0- 38 में सोर्स सेग्रीगेशन को बढ़ावा दिए जाने हेतु सहयोग दिया जा रहा है। संबंधित कंपनी द्वारा स्वयं के व्यय पर सूखे कूड़े के निस्तारण हेतु **MRF सेंटर** की स्थापना करायी जा रही है, जिसका संचालन नगर निगम, रूद्रपुर करेगा।
5. शिकायतकर्ता द्वारा बार-बार संबंधित स्थल पर 100 फीट ऊँचाई का अपशिष्ट का पहाड़ बन जाने की बात कही जा रही है, जोकि पूर्णतः गलत है तथा तथ्यों के विरुद्ध है। अवगत कराना है कि संबंधित स्थल का नगर निगम, रूद्रपुर द्वारा अप्रैल 2022, नवंबर 2022 में जियो टोपोग्राफिकल सर्वे तथा सितम्बर, 2023 में ड्रोन सर्वे करवाया गया जिसमें कूड़े के ढेर की अधिकतम ऊँचाई 30-35 फीट से अधिक प्राप्त नहीं हुई है। इस प्रकार शिकायतकर्ता द्वारा 100 फीट ऊँचे कूड़े का पहाड़ होने की गलत शिकायत की गई है (संलग्नक -12)। वर्तमान में नगर निगम द्वारा 53000 टन कूड़े के वैज्ञानिक तरीके से निस्तारण हेतु PMU का गठन किया जा चुका है। जिसके निर्देशन में उक्त बचे हुए कूड़े के ढेर तथा प्रतिदिन आने वाले कूड़े की निस्तारण कराने की कार्यवाही की जा रही है।

(क्रमशः पृष्ठ-4 पर)

(4)

6. बेगुल नदी के संबंध में अवगत कराना है कि यह नदी कल्याणी नदी की एक शाखा के रूप में नगर निगम रूद्रपुर क्षेत्र अंतर्गत प्रवाहित होती है। ट्रंचिंग ग्राउंड पर एकत्रित होने वाले अपशिष्ट को बेगुल नदी से पृथक रखने हेतु समय-समय पर नगर निगम रूद्रपुर द्वारा विभिन्न प्रयास किए गए हैं, जिसके तहत संबंधित स्थल की बाउंड्री तथा तार बाड़ लगाया जाना शामिल है किंतु अराजक तत्वों द्वारा समय-समय पर नगर निगम के प्रयासों को हानि पहुंचाने के कारण कई बार कूड़ा संबंधित नदी में गिरने तथा राष्ट्रीय राजमार्ग पर आने की घटनाएं सामने आई हैं। इस प्रकार की किसी भी घटना के संज्ञान में आने पर नगर निगम रूद्रपुर द्वारा समस्या के तात्कालिक समाधान हेतु पॉकलेन मशीन किराए पर लेकर राष्ट्रीय राजमार्ग तथा बेगुल नदी से अपशिष्ट को हटाने का कार्य किया जाता है। इस संबंध में ठोस प्रयास के तहत दिनांक 24-03-2023 को नगर निगम रूद्रपुर द्वारा ट्रंचिंग ग्राउंड पर दैनिक रूप से एकत्र होने वाले ठोस अपशिष्ट को 1 वर्ष की अवधि तक राष्ट्रीय राजमार्ग से पीछे धकेलने (ताकि अपशिष्ट सड़क पर आने के कारण किसी प्रकार की दुर्घटना घटित ना हो) हेतु निविदा आमंत्रित की गई तथा दिनांक 03.05.2023 को सफल निविदादाता से उक्त कार्य हेतु अनुबंध गठित किया गया, जिनके द्वारा नियमित रूप से कार्य किया जा रहा है (निविदा की छायाप्रति संलग्न) (संलग्नक -13)। इसके साथ ही स्थायी समाधान की दशा में प्रयास करते हुए नगर निगम, रूद्रपुर द्वारा दिनांक 24.07.2023 को कूड़े से नदी को पृथक करने हेतु कूड़े को नदी के बहाव क्षेत्र से लगभग 20 फीट पीछे धकेलते हुए लगभग 12 फीट ऊंचाई की लोहे की जाली की दिवार का निर्माण भी करवाया गया है, ताकि कूड़ा नदी क्षेत्र में न फैल सके तथा राष्ट्रीय राजमार्ग-74 को भी पूर्ण रूप से कूड़ा मुक्त किया जा चुका है। इसके साथ ही नगर निगम द्वारा नदी एवं नाली के बीच क्षेत्र में ताकि प्राकृतिक फैंसिंग हेतु Bamboo Plantation कराया जा रहा है (फोटो संलग्न) (संलग्नक-14-A,B)।
7. शिकायकर्ता द्वारा संबंधित स्थल पर कूड़े के ढेर से दुर्घटनाएं होने तथा जल भराव की घटनाएं बढ़ने की शिकायत की गई है। इस संबंध में अवगत कराना है कि पुलिस क्षेत्राधिकारी (यातायात) की रिपोर्ट के अनुसार संबंधित क्षेत्र में विगत वर्ष में मात्र एक दुर्घटना हुई थी, जिसका कारण वाहन चालक की लापरवाही को बताया गया था (पुलिस रिपोर्ट की छायाप्रति संलग्न) (संलग्नक -15)। इसके साथ ही बेगुल नदी में शहर के भीतर जल भराव न होकर उसके अन्य कारण हैं जैसे की नदी के आस पास अनियोजित निर्माण होने तथा प्राकृतिक ढाल वाले स्थानों को स्थानीय व्यक्तियों द्वारा पाटकर अन्य व्यवसायिक उपयोग में लिये जाने जैसे महत्वपूर्ण कारण विद्यमान हैं। रूद्रपुर शहर की जो भौगोलिक संरचना इस प्रकार से है कि अल्प बारिश में ही यह जल भराव प्रारंभ होने लगता है। जिसका मुख्य कारण शहर में ड्रेनेज प्लान न होना तथा सिडकुल की स्थापना के पश्चात अनियोजित निर्माण होना है। इस संबंध में शासन द्वारा रूद्रपुर शहर को जल भराव से निजात दिलाने हेतु सिंचाई विभाग के निर्देशन में विस्तृत ड्रेनेज प्लान तैयार कराया जा रहा है, जिसमें वर्तमान में डी0पी0आर0 बनाने की कार्यवाही गतिमान है।

उपरोक्त के अतिरिक्त महोदय को यह भी अवगत कराना है कि नगर निगम रूद्रपुर ठोस अपशिष्ट के व्यवस्थित तथा वैज्ञानिक रूप से निस्तारण हेतु प्रतिबद्ध है तथा इसी क्रम में नगर निगम रूद्रपुर द्वारा सितंबर माह में उक्त कूड़े के ढेर के निस्तारण हेतु उसकी वास्तविक मात्रा का निर्धारण करने हेतु ड्रोन सर्वे कराया गया है। जिसमें स्थल पर लगभग 53000 टन लीगेसी वेस्ट पाया गया है तथा प्रतिदिन 120 टन कूड़ा शहर में एकत्र होता है। जिसके वैज्ञानिक तरीके से निस्तारण किये जाने हेतु निगम द्वारा दिनांक 16 सितम्बर, 2023 को PMU के गठन हेतु निविदा भी आमंत्रित की गई है (निविदा की छायाप्रति संलग्न) (संलग्नक -16)। जिसके पश्चात PMU के निर्देशन में कूड़े का निस्तारण समयान्तर्गत पूर्ण करा लिया जाएगा। महोदय इस संबंध में नगर निगम रूद्रपुर द्वारा ठोस अपशिष्ट प्रबंधन के लिए विस्तृत प्लान तैयार किया गया है, जोकि महोदय की सेवा में अवलोकन हेतु संलग्न कर Searchable PDF File Format में प्रेषित किया जा रहा है।

भवदीय

(नरेश चन्द्र दुर्गापाल)

नगर आयुक्त

नगर निगम, रूद्रपुर

ऊधमसिंह नगर

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IN THE HON'BLE HIGH COURT OF UTTARAKHAND AT
NAINITAL

Writ Petition (P.I.L.) No.....OF 2023

(Under Article 226 of the Constitution of India)

District - Udham Singh Nagar

Between

Ram Babu, aged about 45 years (Male) S/o Sri Ram Pal, R/o
House No. 67/5, EWS, Avas Vikas, Rudrapur, District
Udham Singh Nagar.Petitioner

And

1. State of Uttarakhand through Secretary Urban Development and Avas, Anubhag-1, Civil Secretariat, Dehradun.
2. District Magistrate, District Udham Singh Nagar.
3. Municipal Corporation, Rudrapur, District Udham Singh Nagar through its Mukhya Nagar Adhikari.
4. Vishal Mishra, Mukhya Nagar Adhikari, Municipal Corporation, Rudrapur, District Udham Singh Nagar.

.....Respondents

To,

The Hon'ble Chief Justice and his other companion Judges of the aforesaid case.

The Humble petition of the petitioner is most respectfully showeth as under:-

- 1- That this is the first P.I.L. Petition before this Hon'ble Court, the petitioner is the Ex. Ward Member, Whistle Blower, Public spirited person and Social Worker.

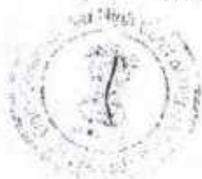


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②

Permanent resident of the petitioner is Mohalla Nai Basti, Bhoot Bungla, Rudrapur, District Udham Singh Nagar and presently residing at House No. 67/5 EWS, Avas Vikas, Rudrapur since December 2014 and having very good reputation in the locality and being resident of city Rudrapur, he is filing this P.I.L for protection of environment, and River Baigul with proper cleanliness and removal of the garbage dumped at area Shamshan Ghat Paharganj situated at National Highway 74, removal of public toilet constructed on the water body (Nala) at plot no. 143 and illegal construction made by the respondent no. 3 and 4 in Khasra number 147(min), plot no. 145 situated within the limit of Municipal Corporation, Rudrapur and restore its original position.

- 2- That by means of this P.I.L. the petitioner is seeking relief for remove of garbage from River Baigul and protection of environment, illegal construction of public toilet upon Nala (Water Body) and illegal construction of the building by the respondent no. 3 and 4 in the government land and restored the original position of the Government land mentioned in the paragraph no. 1 of the P.I.L. petition.
- 3- That in the best knowledge of the petitioner it is stated that the petitioner has not filed any other P.I.L for the present cause of action before this Hon'ble Court and there is no other P.I.L. has been filed, pending or decided by this Hon'ble Court for the same cause of action.



IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL

WRIT PETITION (PIL) NO. 56 OF 2017

Navab Singh

.....Petitioner.

Versus

State of Uttarakhand and others.

.....Respondents

Mr. (Dr.) Kartikey Hari Gupta, Advocate for the petitioner.

Mr. Pradeep Joshi, Standing Counsel for the State of Uttarakhand / respondent nos. 1 to 3.

Mr. Vipul Sharma and Mr. Lalit Sharma, Advocates for respondent no. 4.

Mr. Shiv Pandey, Advocate for respondent no. 5.

Dated: 29.11.2017

Coram: Hon'ble K.M. Joseph, C.J.

Hon'ble V.K. Bist, J.

K.M. Joseph, C.J. (Oral)

Rejoinder affidavit is taken on record. Application (IA No. 5322 of 2017) made therefor stands disposed of.

2. This is a writ petition filed in public interest jurisdiction.

Prayers sought in the writ petition are as follows:

"1- A writ, order or direction in the nature of mandamus commanding the official Respondents, particularly Respondent No. 4, not to proceed with the construction of trenching ground in Khata No. 619, Khasra No. 08 situated Village Fazalpur Mahroula pursuant to the proposal of Municipal Corporation Rudrapur.

2- A writ, order or direction in the nature of mandamus commanding the Respondent No. 4 to reconsider the proposal for construction of trenching ground in some other place which is away from residential colony, schools, colleges, hospitals, hostels etc."

3. Briefly put, the case of the petitioner is as follows:

The State Government has selected 4.044 hectare land and allotted it to the respondent Municipal Corporation with the condition, *inter alia*, to deposit ₹3,68,00,400/- by order dated 20.09.2016. On 24.03.2017, the Municipal Corporation wrote a letter to the Sub Divisional Magistrate seeking appropriate head where the money could be deposited and also the entry in the revenue records. It is pointed out that A.N. Jha Inter College raised objection against

the allotment of the land and construction of trenching ground over it. On 17.03.2017, a meeting of ten member committee was held in the chairmanship of Additional Chief Secretary, which, *inter alia*, observed that the land belongs to education department and is under the management of A.N. Jha Inter College, therefore, the allotment dated 20.09.2016 is liable to be cancelled and a proper inquiry is required to be made against the erring officers, including the District Magistrate. One public school, namely, R.A.N. Public School also represented. Petitioner also moved a representation. It is stated that there are numerous residential colonies and public utility centres, but the respondents are going to dig trenching ground. There is reference to the Environment Protection Act and the Rules made thereunder. The allegations are essentially to the effect that the respondents are going to construct trenching ground, for which they sought the land.

4. Counter affidavits have been filed by the answering respondents. In the counter affidavit filed on behalf of respondent no. 1, there is reference to the directions, which have been issued by this Court in Writ Petition (PIL) No. 80 of 2012 Sai Nath Seva Mandal vs. State of Uttarakhand and others. Further it is stated as follows:

“8. That it is relevant to mention here that as per the Government Order No. 1954/XVIII(II)/2016-18(35)/2016 dated 20.09.2016 issued by the State Government, imposed the condition for allotment of 4.044 Hectare land on payment basis for the purpose of installation / set up of Solid Waste Management Plant, in which one of the condition No. 5 is that the land in question cannot be used by the Nagar Nigam for any other purpose, apart from the purpose it was allotted to the Nagar Nigam and in pursuance of the said notification dated 20.09.2016, the State Government Allotted the land to Nagar Nigam, Rudrapur for the purpose of installation / setup of Solid Waste Management Plant on payment basis. It is also relevant to mention here that said notification dated 20.09.2016 issued by the State Government is never been put to challenge by anyone before any competent court of law.

9. That in pursuance to the condition of the Notification Dated 20.09.2016, Nagar Nigam, Rudrapur deposited Rs. 15,000/- (Fifteen Thousand Rupees) on 17.03.2017 vide Challan No. 2902 as Mall Gujari and Rs.

3,68,00,400/- (Three Corore Sixty Eight Lac Four Hundred Rupees) as cost of land in the Government Treasury vide Challan No. 2901 Dated 17.03.2017.”

5. It is thereafter stated that the amounts of Rs. 3,68,00,400/- and Rs. 15,000/- deposited by the Nagar Nigam are public money and the said money was deposited by the Nagar Nigam in the Government Treasury with specific purpose as per Notification dated 20.09.2016, which is non-refundable amount, and the Nagar Nigam will suffer irreparable loss, if anything is done wrong.

6. In short, their case is that it is not for construction of a trenching ground, but it is for installation / setting up of Solid Waste Management Plant. It is stated that Rudrapur city is a much developing city in the State of Uttarakhand and after creation of the State of Uttarakhand, SIDCUL was also established and a number of big industries came up nearby the city area of Rudrapur. It is stated that the Nagar Nigam is duty bound to cover the nearby areas, which were earlier revenue villages, but due to increase of population and modernization converted into city, Nagar Nigam is also taking steps for management of solid waste in very scientific manner as per law. In paragraph 16 of the counter affidavit, it has been stated as follows:

“16. That it is relevant to mention here that as projected by the petitioner in the writ petition about the nearby residential areas of the upcoming Solid Waste Management Plant over the land in question, before allotment of the said land the State Authorities had given their thoughts over it and after considering all the aspects and availability of the Government Land in the Rudrapur City, to meet out the other formalities under the law, the said land in question was allotted to Nagar Nigam, Rudrapur on payment basis as per Notification Dated 20.09.2016 imposing certain conditions thereon and also put one of the condition as the Nagar Nigam will not use the said land for any other purpose except to install / setup the Solid Waste Management Plant, it is also relevant to mention here that as per the Site Map of the proposed Solid Waste Management Plant, and record, the distance of A.N. Jha College is about 550 Mt. Degree College, Rudrapur is about 1 KM. GGIC is about 315 Mt., Columbus School is about 250 Mt., Block Office 350 Mt.,

Navoday School is about 500 Mt. It is also relevant to mention here that the said Solid Waste Management Plant is being setup on the part of big chunk of vacant Government Land, which is ample clear from the Khotoni as filed by the deponent. From the said Google map it is ample clear that nearby the proposed Solid Waste Management Plant, nothing residential area is available as of now.”

7. Thereafter, reference is made to Rule 15 of the Solid Waste Management Rules, 2015. Further there is reference to Rule 19 of the said Rules, which provides for criteria regarding setting-up solid waste processing and treatment facility. Likewise, Rule 22 of the said Rules is referred to show that there is a time frame, within which, the work is to be completed.

8. It is stated that respondent no. 4 is duty bound to comply with the provisions of the Solid Waste Management Rules, 2015 and other corresponding laws and also duty bound to comply with the direction of the Court given in Writ Petition (PIL) No. 80 of 2012.

9. To the same a rejoinder affidavit is filed by the petitioner, wherein the petitioner has produced a photograph to contend that construction in question will be located within close vicinity of the human habitation and schools, which is prohibited. This is a private land of A.N. Jha College, it is reiterated. In the rejoinder affidavit, the petitioner has a case that the construction will be in violation of the order of this Court.

10. The fourth respondent, namely, Municipal Corporation, Rudrapur has filed a counter affidavit, wherein, the contention of the petitioner that land in question is being used for the purpose of “trenching ground” has been denied and it is stated that the land has been allotted for the purpose of installation of Solid Waste Management Plant. There is also reference to the directions in CA-3 judgment, which we have already referred.

11. We have heard Mr. (Dr.) Kartikey Hari Gupta, learned counsel appearing on behalf of the petitioner. We also heard Mr.

Pradeep Joshi, learned Standing Counsel for the State of Uttarakhand and Mr. Vipul Sharma & Mr. Lalit Sharma, learned counsel appearing on behalf of respondent no. 4, and Mr. Shiv Pandey, learned counsel who appears on behalf of the Pollution Control Board.

12. It is crystal clear that the very basis of the writ petition that the construction of a trenching ground is being done, is without any foundation. What is being put up is a Solid Waste Treatment Plant. It is brought to our notice that the site of the proposed plant is also located about more than five kilometers away from the city centre. We have already noticed that there is a trenching ground in the city and having regard to the pressure of the population, proper waste management must be done as per law.

13. Mr. Kartikey Hari Gupta, learned counsel for the petitioner sought to draw support from the rules made by the Government of India acting under the concerned law for management of the solid waste. Therein, reference is made to specification in sanitary land fills. Learned counsel for the petitioner sought to refer to criteria for site selection and it refers to land fill. Clauses (vii) & (ix) of Specifications for Sanitary Landfills read as under:

“(vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority / Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

(ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes as per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.”

14. This is a specification, which is to be read under Rules 15 & 16 of the Rules. In fact, Rule 19 deals with the criteria for duties regarding setting-up solid waste processing and treatment facility and similarly Rule 20 deals with the criteria and actions to be taken for solid waste management in hilly areas.

15. Mr. Shiv Pandey, learned counsel for the Pollution Control Board would, in fact, submit that no authorization has been given by the Pollution Control Board, which is required under law, for operating under Rule 16 of the Rules.

16. Having heard the learned counsel for the parties, we can arrive at the following conclusion:

Land has been allotted to the local body for the purpose of setting up the solid waste management plant. As of now, no construction has been done. Apparently, the amount, as demanded by the Authorities, has already been deposited. Respondents are not constructing trenching ground, which is the very foundation of the petitioner's case. Since this is a public interest litigation, we must also take care to see that any construction, which is being done, will be done only strictly as per law. Wherever the permission from the Pollution Control Board is required, at whatever stage it may, it must be obtained by the respondent body. We make it clear that the construction, with which we are not inclined to interfere, as things stand, must be carried out only strictly as per all laws, including getting such permission as may be required from the Pollution Control Board.

17. Subject to the above observations, the writ petition is disposed of.

(V.K. Bist, J.)
29.11.2017

Rathour

(K.M. Joseph, C.J.)
29.11.2017

संज्ञा नं.

सचिव (प्रभारती)
शहरी विकास विभाग,
उत्तराखण्ड शासन, देहरादून।

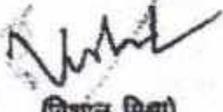
विषय - नगर निगम रुद्रपुर क्षेत्रान्तर्गत पुराने फड़े नगरीय ठोस अपशिष्ट के निस्तारण हेतु SWM मद में धनराशि की मांग के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि नगर निगम रुद्रपुर क्षेत्रान्तर्गत एन0एच074, मोहल्ला पहलुगंज स्थित ट्रैडिंग घाउण्ड पर पुराने फड़े नगरीय ठोस अपशिष्ट के निस्तारण/पृथक्कीकरण हेतु नगर निगम रुद्रपुर द्वारा ई-बिबिदा के माध्यम से मे0 राम सिंह अग्रवाल, सखनऊ को अनुबन्धित किया गया है, जिनके द्वारा नर मई 2022 तक लगभग 80,000 मेट्रिक टन नगरीय ठोस अपशिष्ट का निस्तारण/पृथक्कीकरण किया जा चुका है। नगर निगम रुद्रपुर के वस्तु पर्याप्त समायोजन एवं धनराशि की कमी होने के कारण उक्त कार्य प्रभावित होने की प्रबल सम्भावना है। इसी क्रम में अदगत कराना है कि राज्य वित्त आयोग में नगरीय ठोस अपशिष्ट के निस्तारण हेतु पृथक से अनुदान दिए जाने का प्रक्रियान है, जिसके अन्तर्गत नगर निगम रुद्रपुर द्वारा अवशेष नगरीय ठोस अपशिष्ट के निस्तारण/पृथक्कीकरण हेतु तैयार की गई कार्ययोजना (DPR प्रति सालान) के अनुसार कुल रु0 1,30,81,952.00 (एक करोड़ तीस लाख इक्यासी हजार नौ सौ बावन रुपये मात्र) व्यय होने की सम्भावना है।

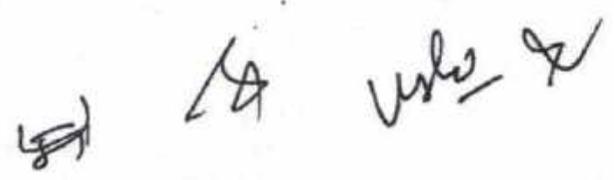
अतः महोदय से अनुरोध है कि राज्य वित्त आयोग के प्रावधान के अनुसार नगर निगम रुद्रपुर द्वारा अवशेष नगरीय ठोस अपशिष्ट के निस्तारण/पृथक्कीकरण हेतु तैयार की गई कार्ययोजना (DPR) के क्रम में रु0 1,30,81,952.00 (एक करोड़ तीस लाख इक्यासी हजार नौ सौ बावन रुपये मात्र) अंशभुक्त किए जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक- उपरोक्तानुसार।

भवदीय

(विशाल मिश्रा)
नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंह नगर

प्रतिलिपि - निदेशक महोदय, शहरी विकास निदेशालय, देहरादून को सादर सूचनाार्थ प्रेषित।

नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंह नगर





Condition of dumping ground in year 2020





Current condition at trenching ground



AGREEMENT

This Agreement is made and executed on this 01st day of March, 2023.

By and between

M/s SSS Engineers & Consultants, having its registered office at Plot 04 ,New Shakti Vihar ,Ward 06 ,Rudrapur Distt.U.S.Nagar of the **FIRST PART**

And

BAHL PAPER MILLS Limited, having its registered Office at 5 KM STONE, ALIGANJ ROAD, KASHIPUR, Udham Singh Nagar, Uttarakhand, 244713 (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors, authorized signatories, administrators & permitted assigns) of the Other Part;

Company and Service Provider shall jointly be referred to as "**Parties**" and individually as "**Party**".

WHEREAS:**1. SERVICES AND PROCEDURE FOR PROVIDING SERVICES**

- 1.1 Service Provider shall render Services to Company as more particularly set forth in **Annexure A**. Such Services shall form part of and be incorporated into and subject to the terms and conditions of this Agreement and shall set forth the specific work to be performed by the Service Provider.
- 1.2 Service Provider shall be required to modify/amend the scope of service which essentially forms the Action Plan, if so required by any change in the Rules or any orders/clarifications issued by the appropriate authority under the Rules or otherwise. Compensation for such change in the scope of work shall be mutually agreed upon between the parties.
- 1.3 In providing these Services, both the parties shall cooperate and coordinate with each other as to all aspects. Company shall designate one or more employees who shall be the authorized representative(s) of Company in all interactions with Service Provider.
- 1.4 During the performance of Services pursuant to this Agreement, both the parties will ensure that it conducts its respective businesses and activities, in terms of this agreement, in such a manner that the reputation, standing and goodwill of both the parties are in no way adversely affected or compromised.

- 1.5 The schedule of Services set forth in **Annexure A** may be changed or altered only by the written agreement of the Parties.
- 1.6 It is mutually agreed that the Service Provider shall provide materials and equipment necessary to perform its Services under this Agreement and further the Company shall assist the Service Provider as and when it is required, as per mutual understanding.
- 1.7 The Service Provider and the Company shall carry out their respective obligations and undertakings under this Agreement in accordance with the highest standards of professionalism and at a service level sufficient, appropriate and necessary under this Agreement. Both the parties shall strictly adhere and comply with the terms and conditions of this Agreement, including subsequent policy/guidelines as may be issued from time to time by the Government of India or by the State government.
- 1.8 The Service Provider and the Company shall at all times co-operate with each other in the event of any audit carried out by the any authority under the Rules or otherwise.
- 1.9 The Service Provider shall be free to take up any other assignment which is not inconsistent with the proper discharge of its obligations under this Agreement.
- 1.10 It has been mutually agreed between the parties that the Company shall not avail the services of any other party except Service Provider in relation to the services under this agreement for the tenure of this agreement i.e. to say that Service Provider shall have the exclusive right to provide its services to the Company under this agreement.

2. **PAYMENT**

- 2.1 Service Provider shall invoice Company a Service Provider Fee as specified in '**Annexure B**'.
- 2.2 The Service Provider shall provide the services to the Company against issuance of valid tax invoice as per provisions of Goods and Service Tax ('GST') or any other applicable taxes imposed by law that may be required by the parties to claim the credit of GST or such other taxes.
- 2.3 Except as otherwise provided herein, all invoices shall be payable by Company after transfer of credit and issue of certificate online via CPCB ERP Portal to desired Client of company within 30 (Thirty) days

3. **CONFIDENTIALITY**

- 3.1 As used herein, the term "Confidential Information" shall include: (a) any plans and objectives, any scientific or technical data, pricing, information, samples, design, process, procedure, formulae and results from the Services; (b) any improvement disclosed by the disclosing party that is commercially valuable to the disclosing party or its affiliates, subsidiaries or related companies, and not generally known in the industry.
- 3.2 Confidential Information is and shall remain the property of disclosing party and receiving party's obligations of confidentiality and non-use shall survive the termination of this Agreement for a period from 01st March 2023 to 31 March 2024. Upon completion or termination of the performance of Services hereunder, the receiving party agrees to deliver to disclosing party all tangible forms of Confidential Information.

4. WARRANTY AND INDEMNIFICATION

- 4.1.1 Parties warrants that: (a) it has all necessary power and authority to enter into this Agreement; (b) this Agreement and performance hereunder does not and will not violate the terms of any other contract, covenant or agreement between either Party and any third Party now existing or hereinafter entered into;
- 4.2 Neither Party shall assume any liability for the actions nor omissions of the other Party except as stated in this Agreement
- 4.3 Both the parties shall comply with all applicable laws, rules, and regulations in force relating to or appertaining to the due and proper performance of their duties and obligations under this Agreement.

5. TERM & TERMINATION

- 5.1 This Agreement shall be effective from 01st March, 2023 and shall remain valid from 01st March 2023 to 31 March 2024 and may be extendable for such periods upon such terms and conditions as may be mutually agreed.
- 5.2 It has been expressly agreed by and between the parties hereto that neither of the parties shall have right to terminate the agreement for a period from 01st March 2023 to 31 March 2024 starting from date of execution of the agreement.
- 5.3 Parties shall have the right to terminate this Agreement, by giving a notice of 30 days (thirty days) after 31st March 2024, thereof, in writing, if the other Party breaches any of the terms and conditions of this Agreement.

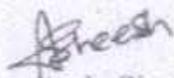
6. LIMITATION OF LIABILITY

In no event shall either party be liable for any incidental, indirect, special or consequential damages in connection with or arising from this Agreement. Either Party's maximum aggregate liability for a proven breach of this Agreement shall at no time exceed the value of the Scope of Work.

7. DISPUTE RESOLUTION

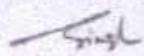
- 7.1 Any dispute or difference or claim arising out of or in relation to this Agreement including the construction, validity, performance or breach thereof which the Parties cannot settle by mutual agreement shall be settled by arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 and any statutory amendments thereto from time to time.
- 7.2 The award of the arbitrator/s shall be final and binding on both the Parties.
- 7.3 The Arbitration shall be held at Uttarakhand and the language shall be English.

SSS Engineers & Consultants


Auth. Signatory

Page 3

For BAHL PAPER MILLS LTD.


Auth. Signatory

8. GENERAL PROVISIONS

8.1 Entire Agreement

This Agreement sets forth the full and complete understanding of the Parties as of the date first above stated, and it supersedes any and all agreements and representations between the parties made or dated prior to the date of this Agreement with respect to Service Provider providing these Services to Company.

8.2 Notices

All notices pertaining to this Agreement shall be in writing, and shall be deemed to have been duly given if hand delivered or mailed by certified or registered mail, postage prepaid, and if addressed to the party at the address shown at the signature line hereof or if addressed to such other address as may be furnished in writing by either party.

8.3 Assignment

This Agreement is personal in nature and cannot be assigned by Service Provider without the prior written consent of Company. Assignment of this Agreement shall not relieve the assignor until this Agreement shall have been assumed by the assignee. When duly assigned in accordance with the foregoing, this Agreement shall be binding upon and shall inure to the benefit of the assignee.

8.4 Waiver

No provision, requirement, or breach of this Agreement may be waived by either party except in writing.

8.5 Captions

The captions used herein are inserted only as a matter of convenience and for reference and in no way define, limit, or describe the scope of the intent of any Section or Paragraph hereof.

8.6 Governing Law

Subject to clause 10, the Courts in Delhi shall have exclusive jurisdiction in the event of any dispute between the Parties of this Agreement.

8.7 Severability

The failure of either party at any time or times to require performance of any provisions hereof shall in no manner affect its right at a later time to enforce such provision. In the event that any provision of this Agreement or part thereof is determined to be illegal or otherwise unenforceable by a court of law, such provision or part thereof shall be (a) modified to the minimum extent necessary to render such provision enforceable and preserve the parties' intent, or (b) severed, if necessary, and in each case the balance of the Agreement shall continue in full force and effect.

8.8 Construction

This Agreement shall not be construed against the party preparing it but shall be construed as if both Parties jointly prepared this Agreement, and any uncertainty and ambiguity shall not be interpreted against any one party.

IN WITNESS WHEREOF, the Parties herein have hereunto set their hands as of the day and year aforesaid.

SSS Engineers & Consultants

BAHL PAPERS MILLS LIMITED

SSS Engineers & Consultants

[Handwritten Signature]

Name
Designation Auth. Signatory

Name
Designation

For BAHL PAPER MILLS LTD.

[Handwritten Signature]

Auth. Signatory

Witness:

- 1.
- 2.

Annexure A
Scope of Work

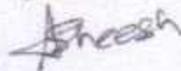
1. Ensure collection and recycling of Plastic Waste period from 01st March 2023 to 31 March 2024 as per the quantity required by Company by using own infrastructure and also setting up of adequate infrastructure (in terms of Collection centers, Collection Points, etc),
2. Implementation of PWM 2016 requirements and its amendments for the Company/Clients and its unit located at Plot 04 ,New Shakti Vihar ,Ward 06 ,Rudrapur Distt.U.S.Nagar.
3. Undertake awareness activities in on behalf of Company for environment sustainability and need of recycling
4. Providing MIS reports on the Plastics quantities collected / recycled to Company every month as per the format provided by Company. Which will include collection and vendor details.
5. Company M/s **SSS Engineers & Consultants** will give material to us, we will recycle the same as per Pollution Control Board Norms.

Annexure B

Payment Terms

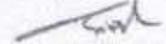
- 1- Company M/s **SSS Engineers & Consultants** will give invoice to us, the Bahl Paper Mills will give payments as per bills.

SSS Engineers & Consultants



Auth. Signatory

For BAHL PAPER MILLS LTD.



Auth. Signatory



Regn. No.
PR-11-UTT-01-AAACB5445K-23

**Uttarakhand Pollution Control
Board**

Gaura Devi Bhawan, 46 B IT Park Sahasthradhara,
Dehradun- 248001, Uttarakhand

Date:
11-01-2023 05:01 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
**BAHL PAPER MILLS
LIMITED ,**
5 KM. STONE, ALIGANJ
ROAD, KASHIPUR, Udham
Singh Nagar, Uttarakhand-
244713

1. With reference to the application dated **30-12-2022** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttarakhand Pollution Control Board** is pleased to grant the registration in favour of **BAHL PAPER MILLS LIMITED**, vide registered address **5 KM. STONE, ALIGANJ ROAD, KASHIPUR, Udham Singh Nagar, Uttarakhand -244713** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	--
	Cat-II	--
	Cat-III	33000.0000
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	Power [E3]	2.5000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



Signed by: Mr.
Pradeep Kumar
Joshi
Date:
2023.01.11
17:02:31 +05:30

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure I



down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttarakhand Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Terms and Conditions :- Unit shall comply all provisions under PMW Rules 2016 as ammended.

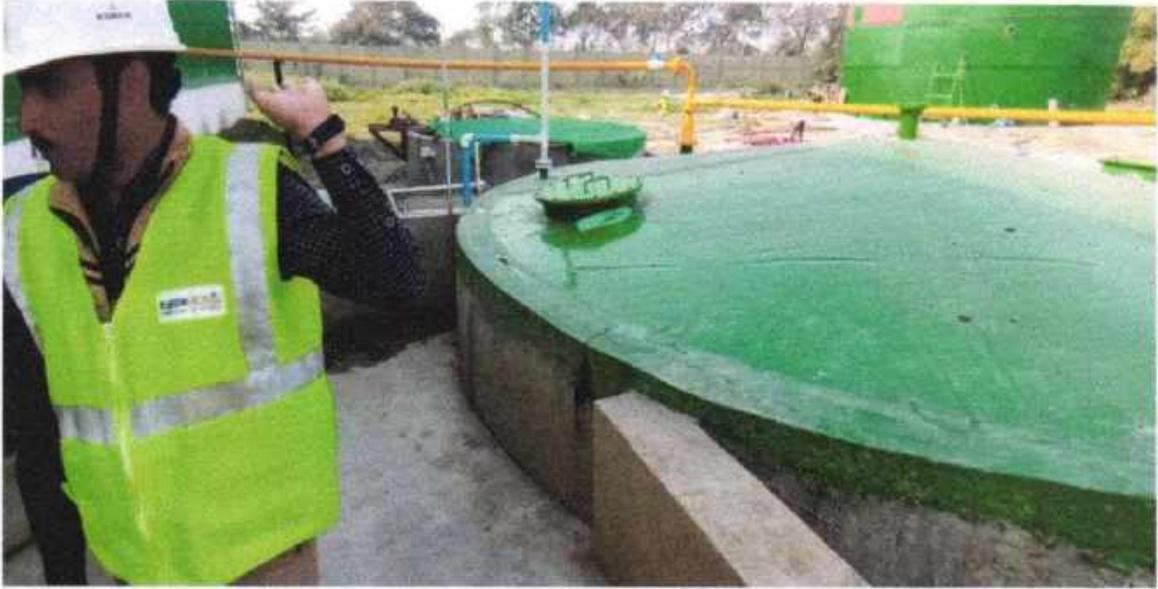
Environment Engineer





मा० मुख्यमंत्री महोदय द्वारा सी०बी०जी० प्लांट का उद्घाटन

1st Digester(Capacity- 10TPD)



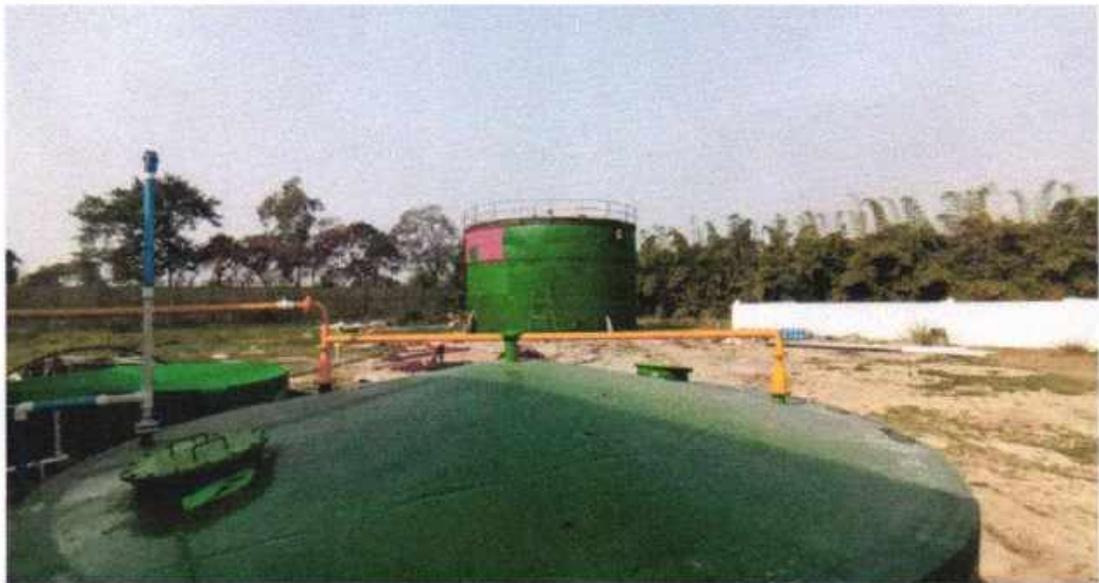
Raw CBG Storage ballon (Capacity-20Cum)



Raw CBG Purification System



2nd Digester (Capacity 20TPD)





MRF Center at Fazalpur Mehraula



MRF Center at Pahadganj



Compost Pit

नगर निगम रुद्रपुर क्षेत्रान्तर्गत समस्त सैप्टेज वाहन स्वामी द्वारा CeTP सिडकुल में खाली किये गये सैप्टेज का विवरण। माह- सितम्बर 2023

क्र०सं०	नाम	वाहन संख्या	दिनांक 01.09.2023 से 30.09.2023																												योग		
			1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28		29	30
1	श्री ओम प्रकाश	UK04 AF 3651	-	4	-	3	-	1	-	1	3	3	2	-	-	3	-	5	-	5	-	-	1	-	-	3	1	4	-	-	-	3	42
		UK06 AP 4508	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	9	-	-	-	-	-	-	-	-	-	-	-	-	-	-	9
2	श्री अनिल	UP22AL 4318	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	
		UP22 Z 9379	-	2	2	3	3	-	-	-	1	-	-	-	-	-	1	-	-	2	1	1	6	1	-	2	1	-	1	-	-	-	27
3	श्री अरुण कुमार	UK04 AF 7760	3	1	-	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	1	-	1	-	-	1	-	12	
		UK04AK5146	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	1	-	-	1	-	-	-	-	-	-	4
4	श्री मुकेश बाबू	UP22 AM 8273	-	1	-	2	-	-	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	5	
5	श्री सोमपाल	UP25 CQ 0513	-	-	-	-	-	1	-	-	1	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	
6	श्री राजपाल	UK06 AT 8427	-	-	1	3	-	-	-	2	-	1	-	1	-	-	-	-	-	-	-	1	4	4	-	-	-	1	1	-	1	21	
7	श्री विजय पाल	UK04 AH 1215	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
8	श्री चमन दास	UK04 AH 5424	-	-	-	1	1	-	-	-	2	-	-	-	-	2	1	-	-	2	-	1	-	-	1	1	-	3	-	-	-	15	
9	श्री अरुन	UK04 AH 4551	-	-	-	-	1	1	-	3	1	-	-	-	-	1	1	-	1	-	-	3	-	-	1	-	1	-	-	-	-	14	
10	श्री विक्की भारती	UK04 AK 7567	-	1	-	2	1	-	-	-	3	-	-	-	-	-	-	-	-	-	-	2	-	-	-	-	-	-	-	-	2	11	
11	श्री रोहित कुमार	UK04 AF 3897	-	-	-	-	-	4	1	-	2	-	-	-	3	-	-	1	-	1	-	-	1	-	3	-	-	4	-	1	4	27	
12	स्वच्छ भारत मिशन	UK06 BA 1173	-	-	-	-	-	-	-	-	-	-	-	-	2	1	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	4	
योग			3	9	4	16	7	7	1	6	13	4	3	2	5	7	2	16	1	8	3	10	7	10	7	5	5	14	1	3	5	11	195 ट्रिप

नगर निगम रुद्रपुर क्षेत्रान्तर्गत माह सितम्बर 2023 में समस्त पंजीकृत सैप्टेज वाहन स्वामियों द्वारा अनुमानित 195 ट्रिप लगाए गये है जिसके अनुसार अनुमानित 780KL नोट:- सैप्टेज को सी0ई0टी0पी0 सिडकुल में डालकर सैप्टेज का वैज्ञानिक रूप से निस्तारण किया गया है।

Bhasat
05/10/23
(D.E.O)

05/10/23
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05/10/2023
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नगर आयुक्त
नगर निगम रुद्रपुर (ऊ.सिं.नगर)



Rudrapur faecal sludge Treatment Plant



पत्रांक-3507 / स्वासर्वो/2023-1/P

दिनांक-16/02/2023

कार्यालय आदेश

संज्ञक-10

नगर निगम रुद्रपुर के, स्वच्छ भारत मिशन के अन्तर्गत नगर को स्वच्छ, सुन्दर एवं सिंगल यूज पॉलिथीन मुक्त बनाने डोर टू डोर कूड़ा कलेक्शन की निगरानी तथा सोर्स सेग्रीगेशन सुनिश्चित करने हेतु नगर आयुक्त/मा.महापौर महोदय के अनुमोदन से पत्र जारी करने की तिथि से 1 वर्ष हेतु निम्न स्वयं सहायता समूहों को अंकित कार्यों हेतु अधिकृत किया जाता है। इस परियोजना को "नारी-शक्ति सेना" के नाम से जाना जायेगा।

जोन- 01 में यूजर चार्ज एकत्रित करने हेतु स्वयं सहायता समूह की महिलाएँ निम्नवत् हैं-

क्र० सं०	आवृत्त वार्ड का नाम/संख्या	स्वयं सहायता समूह का नाम	महिला	महिला का नाम	शैक्षणिक योग्यता	गो० न०	कुल महिला
1	फुलसुंगी, वार्ड न०-01	नई दिशाये	03	निशी गौड़	M.A	7983341963	06
2				प्रीति चौहान	B.A	8445455284	
3				रीना चौहान	B.A	9897057834	
4	फुलसुंगा वार्ड न० 01	परिचय	03	करुणा गव्हाडे	12th	8941084228	
5				अंशु रानी	M.A	8979895666	
6				स्नेहलता	M.A	8923888633	
7	ट्राजिट कैम्प पूर्वी, वार्ड न०- 02	आशीवाद	03	कान्ती प्रजापती	B.A	7983472564	03
8				रजनी	M.A	9286347625	
9				नीतू	10th	8859981513	
10	औद्योगिक क्षेत्र, वार्ड न०-12	वातसत्य	03	लज्जावती शर्मा	10 th	9536305754	03
11				दीक्षा गंगवार	10 th	7456012514	
12				पूनम रानी	12 th	9690687018	
13	दूधिया नगर, वार्ड न०-13	रहीम	01	जेबा	12th	8449013599	01
14	भदईपुरा, वार्ड न०-14	महादेव	02	लता	B.A	7351941900	04
15		संगम	02	राजदीप कौर	12th	7818857439	
16				गीता यादव	12th	6398357205	
17				अंजू शर्मा	10th	7037206607	
18	पहाड़गंज, वार्ड न०-15	अशिका	02	उमा उपाध्याय	10th	9045293902	02
19				प्रेमा सामन्त	12th	6396408162	
20	बिगवाड़ा, वार्ड न०-16	करुणा	01	सरोज	12th	9917379476	02
21		वैष्णवी	01	स्वर्ण कौर	8 th	9027362828	
22	खेडा दक्षिणी, वार्ड न०-17	उगता सुरज	01	कंचन शर्मा	10 th	7251097549	02
23		सारथी	01	सुमन रावत	B.A	9917844400	
24	खेडा मध्य, वार्ड न०-18	सिमरन	01	शबनम	B.A	8077247223	01
25	खेडा उत्तरी, वार्ड न०-19	प्रकाश मणि	01	उमा पंत	12th	8218121804	02
26		-तारा	01	चम्पा काण्डमाल	12th	8267905553	
27	भूतबंगला उत्तर-पूर्वी, वार्ड न० 20	शिवा स्वयं सहायता समूह	02	अनीता राय	12th	9997929914	02
28				अंजना शर्मा	M.A	9759532699	
29	भूतबंगला पश्चिम-दक्षिणी, वार्ड न०-21	सुरक्षा	03	ओमवती पाल	B.A	9870715902	03
30				प्रिया मौर्य	12th	7017172892	
31				जावित्री	12th	8006512877	

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32	रम्पुरा पूर्वी वार्ड नं 22	नारी स्वयं सहायता समूह	01	बिन्दु विलासरा	B.COM	9412998754	01
33	रम्पुरा मध्य वार्ड नं 23	नारी स्वयं सहायता समूह	01	कुं साँबली विलासरा	B.COM	94588900255	01
34	रम्पुरा पश्चिमी वार्ड नं 24	शिवा स्वयं सहायता समूह	01	बबीता	B.A	9454315008	02
35		सिमरन स्वयं सहायता समूह	01	शिरी नाज	12th	7302525115	
36	फाजलपुर महरोला, वार्ड नं-25	लाडली जी	02	प्रेनवती	12th	8171621684	02
37				सुखवीर कौर	10 th	7466909888	
38	सीर गोटिया, वार्ड नं-26	निलोफर	01	निलोफर	10 th	6398139871	02
39		उजमा	01	बेबी	10 th	7351780391	
40	गांधी कालोनी, वार्ड नं-27	सुरी	01	नखवी देवी	12 th	8937861310	01
41	मुख्य बाजार, वार्ड नं-28	वैष्णो	02	सुनिता देवी	12th	8126509605	02
42				कंचन सक्सेना	12th	9149065892	
43				सखी चहेली	01	कनक लता	
44	आदर्श कालोनी एस0आर0ए0, वार्ड नं-29	सार्थक	01	पूजा रानी	10th	9368605587	02
45		सिमरन	01	इशरत जहाँ	B.A	7055316678	

जोन- 02 मे यूजर चार्ज एकत्रित करने हेतु स्वयं सहायता समूह की महिलाएँ निम्नवत् है-

क्र० सं०	आवृत्त वार्ड का नाम/संख्या	स्वयं सहायता समूह का नाम	महिला	महिला का नाम	शैक्षणिक योग्यता	मो० नं०	कुल महिला
46	ट्रांजिट कैम्प मध्य वार्ड नं-03,	माँ	01	शिखा	12th	9758884118	02
47				नारायण	01	उषा मिश्रा	
48	ट्रांजिट कैम्प पश्चिमी वार्ड नं- 04	उदय	03	बबिता मजूमदार	10 th	8936948152	03
49				आरती शर्मा	B.A	8954236970	
50				प्रिया दास	B.A	7037775053	
51	मुखर्जी नगर, वार्ड नं- 05	शिवा	2	क्रान्ति सागर	12 th	9528080336	02
52				रीना दास	8th	8958638541	
53	जगतपुरा वार्ड नं- 06,	सुनीता	02	चंद्रा नेगी	12 th	7457840211	02
54				रमा बिष्ट	10 th	9837172961	
55	आजाद नगर वार्ड नं- 07	रूपा	01	रूपा मण्डल	8th	9458164513	01
56	विदके नगर वार्ड नं- 08	दृष्टि	01	रचना रानी	B.A	7300738153	02
57		सार्थक	01	सुनीता रानी	10 th	9837741062	
58	शिवनगर वार्ड नं-09	नई किरन	01	आशा देवी	12 th	7817045099	01
59				राजा कलोनी/ठाकुर नगर, वार्ड नं-10	माँ वैष्णो	01	
60	संजय नगर वार्ड नं-11	सुं-पलक	02	प्रीती सरकार	B.A	7500146180	03
61				सुलाता राय	9 th	7457011772	
62				नीतू मल्लिक	10 th	8791956775	
63		संध्या	01	संध्या मिस्त्री	10 th	8191030344	
64	डी1डी2 वार्ड नं-30	ओम	01	कुं चन्दा	12th	9627722342	02
65		बिहारी जी	01	सलोनी शर्मा	B.A, Bed	8006407722	

66	एलाईस कालोनी, वार्ड न0-31	डायनामिक	03	ममता नेगी	B.A	9634772476	03		
67				कविता	B.A	7409579722			
68				सीता देवी	12 th	7817917284			
69	मुरारानी, वार्ड न0-32	आशा	02	सोनी	12 th	9568548517	04		
70				प्रियंका ठाकुर	12 th	8755060377			
71				दया दाता	01	मीरा कुमारी		B.A	8868000380
72				आयुषी	01	धनवती		12 th	9837964435
73	सिंह कालोनी, वार्ड न0-33,	दिव्या	1	कान्ती देवी	10 th	7417140550	01		
74	इन्द्रा कालोनी, वार्ड न0-34	सार्धक	01	जानकी नरुला	8th	9105856536	02		
75		सिमरन	01	फरीदा साजिद अहमद	12 th	8218799604			
76	आर्दश इन्द्रा कालोनी, वार्ड न0-35	रूपमाला	03	रूपमाला विश्वास	M.A, Bed	9639472819	01		
77	आर्दश कालोनी घास मण्डी, वार्ड न0-36	बिहारी जी	02	प्रियंका भारती	B.A	9568445810	02		
78				शर्मिला राय	B.A	8449488244			
79	कल्याणी व्यू/रविन्द्र नगर, वार्ड न0-37, रविन्द्र नगर	संगीनी	01	हेमा बाला	10 th	8938078271	04		
80		सखी सहली	02	शिखा विश्वास	10 th	7302167940			
81		गौरी विश्वास	12 th	8869078083					
82		जीवन ज्योति	01	सुष्मिता	10 th	7060731999			
83	आवास विकास पश्चिम, वार्ड न0 38	गंगा	03	सविता	10 th	9997907789	03		
84				प्रिया सैनी	B.COM	8445799711			
85				सुनीता	12 th	7895481597			
86	आवास विकास पूर्वी, वार्ड न0 39	सरिता	01	ममता पोदार	10th	9927885013	02		
87	अनीता	01	संगीता यादव	10th	7247834381				
88	सिडकुल, वार्ड न0-40	सारथी	01	ममता नेगी	10 th	6396292510	02		
89	नारी शक्ति	02	रेनु शर्मा	10 th	8077773544				

1- नगर निगम रूद्रपुर के आवंटित वार्ड में सफाई व्यवस्था एवं डोर टू डोर कूड़ा कलेक्शन की निगरानी करना, सोर्स सेग्रिगेशन सुनिश्चित करना, सिंगल यूज पॉलिथीन का उपयोग बन्द कराना, यत्र तत्र फैली हुई पॉलिथीन को एकत्रित कराकर वार्ड में कहीं पर भी डम्प कूड़े की सूचना उपलब्ध करायेगें। उसका निस्तारण नगर निगम रूद्रपुर द्वारा संचालित वाहनो के माध्यम से कराया जाना शामिल है।

2- आवंटित वार्ड में स्थित विद्यालयों के छात्र, छात्राओं के साथ वार्ड में स्वच्छता कार्यक्रमों, सिंगल यूज पॉलिथीन का उपयोग न करने तथा सोर्स सेग्रिगेशन हेतु जन जागरूकता कार्यक्रमों का संचालन करेंगें तथा विद्यालयों में स्वच्छता पॉलिथीन उन्मूलन हेतु जागरूक करेंगें एवं भवन कर (House Tax) समय से अदा करने हेतु भी जागरूक करेंगें।

3- आवंटित वार्ड में नगर निगम द्वारा नियुक्त स्वच्छता समितियों, कर्मचारियों के कार्यों का निरीक्षण कर मूल्यांकन करेंगें तथा मूल्यांकन की रिपोर्ट प्रोजेक्ट मैनेजर के माध्यम से प्रत्येक 15 दिनों में नगर आयुक्त महोदय को प्रस्तुत करेंगें।

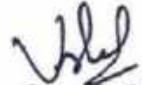
4- आवंटित वार्ड में यूजर चार्ज एकत्रित करने "नारी-शक्ति सेना" को प्रोत्साहन धनराशि के रूप में प्रतिमाह वार्ड से एकत्रित कुल यूजर चार्ज का 25 प्रतिशत धनराशि दी जायेगी जो स्वयं सहायता समूह की महिलाओं के खाते में हस्तान्तरित की जायेगी। वार्ड के प्रत्येक परिवार का पंजीकरण करना व उपलब्ध कराये गये स्टीकर को चस्पा करने का कार्य भी किया जायेगा। यूजर चार्ज की वसूली संलग्न सूची के अनुसार की जायेगी।

5- समूह के सदस्यों से वार्ता कर आपसी सहमती से दिए गए अन्य कार्य।

Handwritten signatures and initials are present at the bottom of the page, including a large signature on the left and several smaller ones on the right.

6- स्वयं सहायता समूह "नारी-शक्ति सेना" के कार्यों का निरीक्षण समय-समय पर किया जायेगा। सहायक आयुक्त (स्वास्थ्य) एवं प्रोजेक्ट मैनेजर द्वारा प्रस्तुत मुल्यांकन आख्या के आधार पर समूह की सम्बद्धता समाप्त की जा सकेगी।

उपरोक्त कार्यों का मा. महापौर/नगर आयुक्त द्वारा भी समय-समय पर निरीक्षण किया जायेगा किसी भी प्रकार की अनियमितता पाये जाने पर स्वयं सहायता समूह "नारी-शक्ति सेना" एवं संबंधित कार्मिक को उपरोक्त आवंटित कार्यों से कार्यमुक्त किया जा सकता है। जिसकी पूर्णतः जिम्मेदारी स्वयं सहायता समूह महिलाओं की होगी।


(विशाल मिश्रा)

IAS
नगर आयुक्त
नगर निगम रुद्रपुर

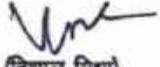
पत्रांक - /स्व0सर्व0/2023 दिनांक / /2023
प्रतिलिपि:

1. मा. महापौर, नगर निगम रुद्रपुर को सूचनार्थ सादर प्रेषित
2. अपर मुख्य सचिव, शहरी विकास उत्तराखण्ड शासन देहरादून को सादर सूचनार्थ प्रेषित।
3. निदेशक, शहरी विकास विभाग, देहरादून को सूचनार्थ सादर प्रेषित।
4. जिलाधिकारी, महोदय, ऊधम सिंह नगर को सूचनार्थ सादर प्रेषित।
5. सहायक नगर आयुक्त (स्वास्थ्य), नगर निगम रुद्रपुर को इस आशय से प्रेषित कि उक्त स्वयं सहायता समूहों की महिलाओं को आदेश का अनुपालन कराना सुनिश्चित करें।
6. समस्त मा0 पार्षद, नगर निगम, रुद्रपुर को इस आशय से प्रेषित कि अपने-अपने वार्ड में यूजर चार्ज एकत्रित करने में स्वयं सहायता समूह की महिलाओं को सहयोग प्रदान करने का कष्ट करें।
7. श्री मौ0 जफर, सिटी मिशन मैनेजर, नगर निगम रुद्रपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार स्वयं सहायता समूह से कार्यों का सम्पादन कराना सुनिश्चित करें।
8. श्री अशोक डबराल, प्रधान लिपिक, नगर निगम, रुद्रपुर को इस निर्देश के साथ प्रेषित कि स्वयं सहायता समूह की महिलाओं को प्रत्येक माह की यूजर चार्ज एकत्रित कुल धनराशि का 25 प्रतिशत धनराशि को ससमय महिलाओं के खातों में धनराशि हस्तांतरित कराने की कार्यवाही पूर्ण करना सुनिश्चित करें, तथा महिलाओं को रसीद बुक एवं अन्य सामग्री भी उपलब्ध कराना सुनिश्चित करें।
9. श्री प्रशान्त जौहरी, लेखा लिपिक, नगर निगम, रुद्रपुर को इस निर्देश के साथ प्रेषित कि प्रत्येक माह की यूजर चार्ज एकत्रित की गई धनराशि की सूचना तैयार कर अघोहस्ताक्षरी के सम्मुख प्रस्तुत करना सुनिश्चित करें।
10. समस्त संबंधित आवंटित वार्डों की स्वयं सहायता समूहों की महिलाएँ 10 रु0 का स्टाम्प लाकर अनुबंध करना सुनिश्चित करें एवं तत्काल आवंटित वार्ड से यूजर चार्ज एकत्रित करने का कार्य प्रारम्भ करना सुनिश्चित करें।
11. मै0 मुनीश अहमद, पानीपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। (जोन-01)
12. मै0 आर0एस0 इन्टरप्राइजेज, पानीपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। (जोन-02)

नगर आयुक्त
नगर निगम रुद्रपुर

स्वयं सहायता समूह "नारी-शक्ति सेना" के कार्यों का निरीक्षण समय-समय पर किया जायेगा। सहायक नगर आयुक्त (स्वास्थ्य) एवं प्रोजेक्ट मैनेजर द्वारा प्रस्तुत मुल्यांकन आख्या के आधार पर समूह की सम्बद्धता समाप्त की जा सकेगी।

उपरोक्त कार्यों का मा.महापौर/नगर आयुक्त द्वारा भी समय-समय पर निरीक्षण किया जायेगा किसी भी प्रकार की अनियमितता पाये जाने पर स्वयं सहायता समूह "नारी-शक्ति सेना" एवं संबंधित कार्मिक को उपरोक्त आवंटित कार्यों से कार्यमुक्त किया जा सकता है। जिसकी पूर्णतः जिम्मेदारी स्वयं सहायता समूह महिलाओं की होगी।


(विशाल मिश्रा)
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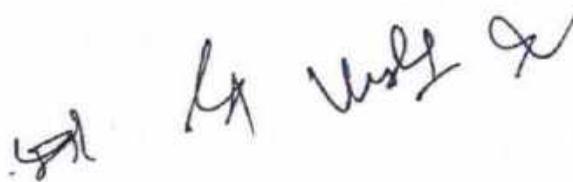
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प्रतिलिपि:

3507/10 1170 1170/2

1. मा. महापौर, नगर निगम रुद्रपुर को सूचनार्थ सादर प्रेषित
2. अपर मुख्य सचिव, शहरी विकास उत्तराखण्ड शासन देहरादून को सादर सूचनार्थ प्रेषित।
3. निदेशक, शहरी विकास विभाग, देहरादून को सूचनार्थ सादर प्रेषित।
4. जिलाधिकारी, महोदय, ऊधम सिंह नगर को सूचनार्थ सादर प्रेषित।
5. सहायक नगर आयुक्त (स्वास्थ्य), नगर निगम रुद्रपुर को इस आशय से प्रेषित कि उक्त स्वयं सहायता समूहों की महिलाओं को आदेश का अनुपालन कराना सुनिश्चित करें।
6. समस्त मा0 पार्श्वद, नगर निगम, रुद्रपुर को इस आशय से प्रेषित कि अपने-अपने वार्ड में यूजर चार्ज एकत्रित करने में स्वयं सहायता समूह की महिलाओं को सहयोग प्रदान करने का कष्ट करें।
7. श्री मौ0 जफर, सिटी मिशन मैनेजर, नगर निगम रुद्रपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार स्वयं सहायता समूह से कार्यों का सम्पादन कराना सुनिश्चित करें।
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9. श्री प्रशान्त जौहरी, लेखा लिपिक, नगर निगम, रुद्रपुर को इस निर्देश के साथ प्रेषित कि प्रत्येक माह की यूजर चार्ज एकत्रित की गई धनराशि की सूचना तैयार कर अधोहस्ताक्षरी के सम्मुख प्रस्तुत करना सुनिश्चित करें।
10. समस्त संबंधित आवंटित वार्डों की स्वयं सहायता समूहों की महिलाएँ 10 रु0 का स्टाम्प लाकर अनुबंध करना सुनिश्चित करें एवं तत्काल आवंटित वार्ड से यूजर चार्ज एकत्रित करने का कार्य प्रारम्भ करना सुनिश्चित करें।
11. मै0 मुनीश अहमद, पानीपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। (जोन-01)
12. मै0 आर0एस0 इन्टरप्राइजेज, पानीपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। (जोन-02)


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नगर निगम रुद्रपुर
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नगर निगम रुद्रपुर



(उधम सिंह नगर) उत्तराखण्ड

महिला स्वयं सहायता समूह करेगा नगर निगम के यूजर चार्ज का कलेक्शन



शाह टाइम्स संवाददाता रुद्रपुर। नगर निगम द्वारा किए जाने वाले डोर टू डोर कूड़ा कलेक्शन के यूजर चार्ज का निष्पा अथ महिला स्वयं सहायता समूह संभालेगा। समूह की 89 महिलाओं को डीएम युगल किशोर पंत और मेयर रामपाल सिंह ने जिम्मेदार सौंपी है।

सोमवार को कलकट्टे में आयोजित कार्यक्रम में डीएम ने बताया कि कूड़ा कलेक्शन के यूजर चार्ज का कलेक्शन अनुबंधित फर्म द्वारा ही किया जाता था। अब ये काम महिला स्वयं सहायता समूह संभालेगा। इसके लिए निगम ने डोर टू

डीएम व मेयर ने समूह की 89 महिलाओं को सौंपी जिम्मेदारी

डोर टू डोर कलेक्शन के लिए महानगर को दो जून में बांटा है। दोनों जनों में यूजर चार्ज वसूलने के लिए निगम के महिला स्वयं सहायता समूहों में से 89 महिलाओं का चयन कर नारी शक्ति सेना के नाम से एक महिला समूह बनाया गया है। समूह अध्यक्ष-धर जाकर यूजर चार्ज वसूल करेगा। साथ ही कूड़ा कलेक्शन में आ रही दिक्कतों का समाधान भी करवाएगा। मेयर रामपाल सिंह ने कहा कि नारी

शक्ति सेना के लिए चयनित की गई महिलाओं को नगर निगम परिषद में प्रशिक्षण दिया गया।

महिला स्वयं सहायता समूह को डीएम युगल किशोर पंत, सीडीओ विशाल मिश्रा और मेयर रामपाल सिंह ने आईडी कार्ड वितरित किए। इस दौरान मेयर रामपाल सिंह ने कहा कि महिलाओं को आत्म निर्भर और उन्हें आगे बढ़ाने के लिए नगर निगम ने यूजर चार्ज वसूलने की जिम्मेदारी सौंपी है। यूजर चार्ज वसूली के लिए समूह को 25 प्रतिशत का भुगतान किया जाएगा। उन्होंने कहा हमारा प्रयास है कि महिलाएं पुरुषों की तरह

हर क्षेत्र में आगे बढ़ें। मेयर ने कहा कि शहर को स्वच्छ और सुंदर बनाने के लिए नगर निगम स्तर से हरसंभव प्रयास किए जा रहे हैं। उन्होंने शहरवासियों से भी शहर को स्वच्छ और सुंदर बनाने के लिए सहयोग की अपील की है। इस अवसर पर जिलाधिकारी युगल किशोर पंत ने कहा कि शहर को स्वच्छ व सुन्दर बनाने के लिए ग्राहनीय पहल की गई है।

उन्होंने कहा कि यूजर चार्ज वसूलने के साथ-साथ जनता को गौला एवं मूला कूड़ा निस्तारण आदि के बारे में भी विरोध और पर्यावरण किया जाए। उन्होंने कहा कि प्रतिदिन हर घर से कूड़ा उठाया जाए तथा कूड़ा कलेक्शन के समयव्यय में किसी भी प्रकार की शिकायत मिलने पर तुरन्त कार्यवाही की जाए। इस दौरान कोषाधिकारी जुबक मोहन सक्सेना, एसएनए राजू नरियाल सहित अन्य अधिकारी व महिलाएं उपस्थित थीं।

यूजर चार्ज के लिए 'ना' पर मिलेगी आरसी नारी शक्ति सेना यूजर चार्ज के साथ ही भविष्य में भवन कर भी वसूलेगी

संवाद न्यूज एजेंसी

रुद्रपुर। महिलाओं को कूड़े का यूजर चार्ज देने के लिए जिस घर से मना किया जाएगा। उसे नगर निगम की ओर से 24 घंटे के भीतर आरसी जारी की जाएगी। साथ ही नगर निगम के कर्मचारी 24 घंटे में कूड़े का यूजर चार्ज वसूलने पहुंचेंगे।

सोमवार को एपीजे अब्दुल कलाम सभागार में नारी शक्ति सेना समूह की 89 महिलाओं को डीएम युगल किशोर पंत, सीडीओ विशाल मिश्रा व मेयर रामपाल सिंह ने घर-घर जाकर यूजर चार्ज वसूलने का प्रशिक्षण दिया। रुद्रपुर नगर निगम के 40 वार्डों में उपभोक्ताओं से कूड़े का यूजर चार्ज वसूलने की जिम्मेदारी अब इन्हीं महिलाओं को सौंप दी गई है। डीएम पंत ने नगर निगम के अधिकारियों को महिलाओं से भविष्य में भवन कर वसूलने के भी निर्देश दिए।

मेयर रामपाल सिंह ने कहा कि हमारा प्रयास है कि



महिला को आईडी कार्ड देते डीएम और मेयर। संवाद

महिलाएं पुरुषों की तरह हर क्षेत्र में आगे बढ़ें। कूड़ा वसूली के हिसाब से महिलाओं को 25 प्रतिशत कमिशन दिया जाएगा। इसके बाद डीएम, सीडीओ व मेयर ने महिलाओं को आईडी कार्ड वितरित किए। इस दौरान कोषाधिकारी जुबक मोहन सक्सेना, एसएनए राजू नरियाल आदि थे।



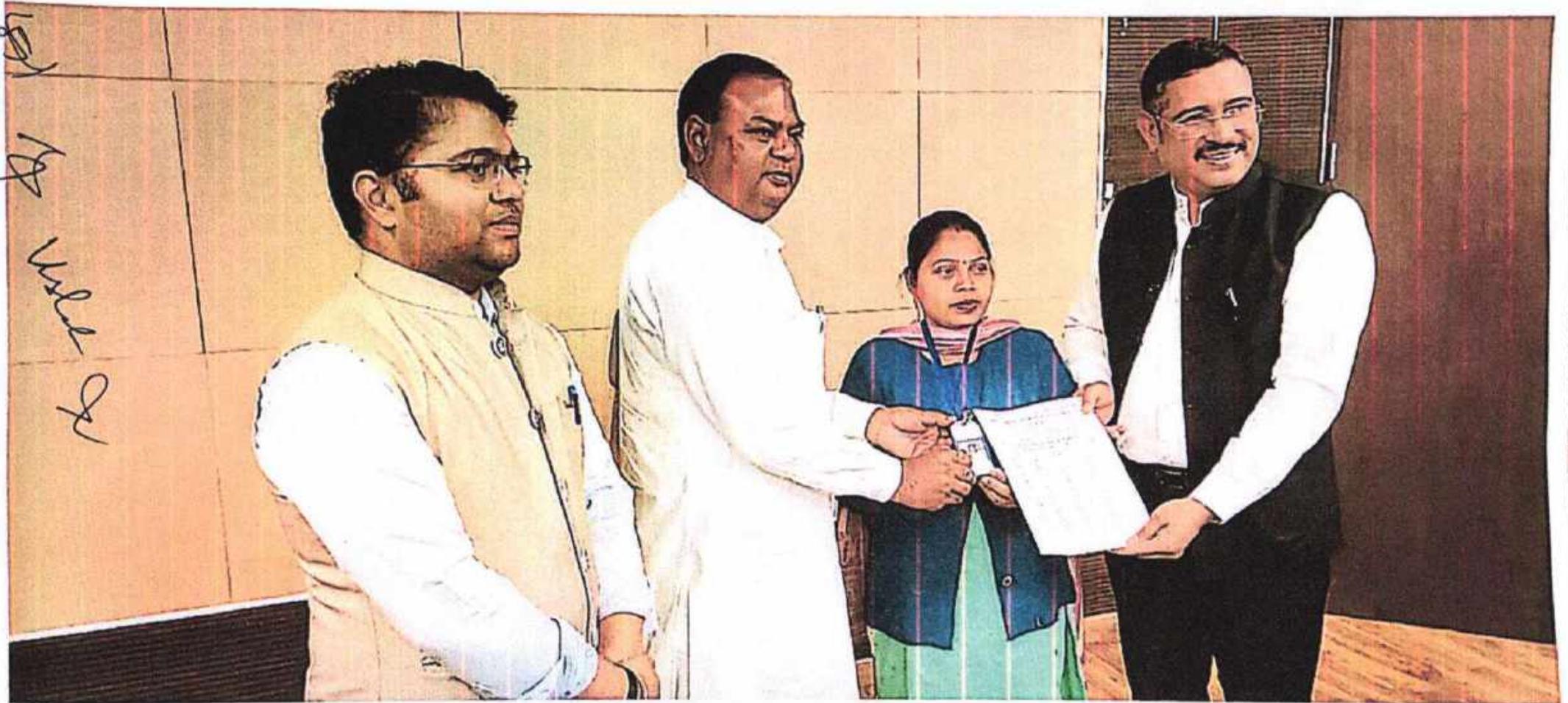
रामपाल सिंह

महापौर नगर निगम रुद्रपुर



कल
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निलाधिकारी भेदोदय का अहयछता में 'नारी शक्ति सेना' के साथ बैठक



जिलाधिकारी, अद्वयसिंहनगर तथा भा. महापौर, रुद्रपुर की उपस्थिति
 में 'नारी शक्ति सेना' को आर्ड.डी. कार्ड देते हुए.

		Date : 13/04/2023
Certificate No. GOM2023D3360	*GOM2023D3360*	Stamp Duty Paid : ₹ 101
GRN No. 101524136	*101524136*	Penalty : ₹ 0
Deponent		
Name: Perfetti Van melle India pvt ltd		
H.No/Floor : 1st	Sector/Ward : Na	Landmark : Tower a global business park
City/Village : M g road	District : Gurugram	State : Haryana
Phone : 83*****03		
Purpose : AGREEMENT OR GENERAL AGREEMENT to be submitted at Concerned office		

MEMORANDUM OF UNDERSTANDING

THIS Memorandum of Understanding ("MOU") is made and executed on this 2nd day of May, 2023

BY AND BETWEEN

Perfetti Van Melle India Private Limited , a company incorporated under the provisions of the Companies Act, 1956 and being governed by the Companies Act, 2013 and having its registered office at 47th Milestone, Delhi-Jaipur Highway, Village Manesar, Gurugram-122050 and its corporate office at 1st Floor, Global Business Park, Tower A, MG Road, Gurugram-122002 (hereinafter referred to as "Corporate Sponsor" which expression, unless repugnant to the context hereto, shall mean and include its successors and permitted assigns) of the **FIRST PART**;

AND

MUNICIPAL CORPORATION RUDRAPUR, a municipality constituted under the Uttar Pradesh Municipal Corporation Act, 1959 as amended, having its office at Nagar Nigam, Nainital Road, Near Indira Chowk, Rudrapur, Zila - Udham Singh Nagar, Uttarakhand - 263152 through its Mayor Shri Rampal Singh (hereinafter referred to as "MCR", which expression, unless repugnant to the context hereto, shall mean and include its successors and permitted assigns) of the **SECOND PART**;

As the context may require, "MCR" and "The Corporate Sponsor" shall hereinafter individually be referred to as a "Party" and collectively as the "Parties."

WHEREAS

- A. MCR is responsible for collection, segregation and disposal of domestic wastes getting generated in its municipal boundaries.
- B. The Corporate Sponsor is engaged in the business of manufacturing, selling, marketing and distribution of a large range of packaged confectionary and ayurvedic products.
- C. MCR has approached the Corporate Sponsor to support a project in relation to spreading awareness

*Reviewed by legal
justice*

[Handwritten signatures]

[Handwritten signature: Rampal]
RAMPAL SINGH
MAYOR
 Municipal Corporation Rudrapur
 Udham Singh Nagar (U.K.)

under Corporate Social Responsibility (CSR) program as more particularly mentioned under Annexure 1 ("Project").

D. Basis representation of MCR the Corporate Sponsor has agreed to undertake the Project.

NOW IT IS AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:-

1. Defined Terms

1.1 "Support" shall mean and include support which is to be provided by the Corporate Sponsor to MCR as a part of its Corporate Social Responsibility as in accordance with provisions of the Companies Act, 2013, as specified in Annexure 1.

2. Term

This MOU shall commence from May 2nd 2023 ("Effective Date") and shall continue and remain in full force for a period of one year ("Term") unless otherwise extended by the CS in writing.

3. SCOPE OF SUPPORT

Subject to the terms and conditions of this MOU, the Corporate Sponsor shall, entirely at its own costs and expenses, provide the Support as specified in Annexure 1 or such other support which it may approve.

4. CONSIDERATION

4.1 Subject to Clause 3, the Corporate Sponsor has agreed to provide Support to MCR in furtherance to its philanthropic purpose, under its CSR policy. Corporate Sponsor should not be liable for any other/additional expenses whatsoever.

4.2 The Corporate Sponsor shall have the right to include, in all modes of its promotional material and/or advertisement(s), the details of the Support being rendered by it to MCR at its sole discretion.

5. RIGHTS AND OBLIGATIONS OF THE CORPORATE SPONSOR

The Corporate Sponsor shall have the following rights and obligations under this MOU:

- a. It shall be required to provide the Support strictly in accordance with this MOU;
- b. It shall be entitled to engage third party agencies for providing the Support or assign any part of the Support. MCR shall have to provide its written consent to such third-party agency, in case any part of this MOU is being assigned to such third party agency.
- c. The payment, fees, remuneration, wages, salary, claims or compensation of the personnel deployed by third party agency shall remain with such third party agency only.
- d. The Corporate Sponsor may also display its brands, at such events/occasions as may be deemed appropriated by it.

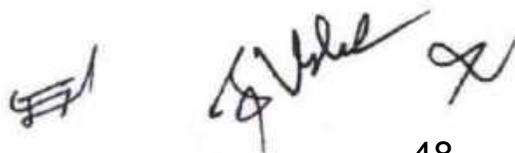
6. TERMINATION

Either party may discontinue or terminate this MOU any time by serving a prior written notice of 30 days. In case of any breach, either party may terminate this agreement forthwith- without incurring any liability.

7. CODE OF CONDUCT

PVMI believes in conducting its business as per the principles spelt out in PVMI's Code of Conduct available at its website www.perfettivanmelle.com or group website www.perfettivanmelle.it. And MCR shall at all times adhere strictly to the said Code of Conduct while dealing/interacting with Corporate Sponsor.

Annex



Annexure I

(Under this MOU, the Corporate Sponsor shall undertake two projects for the benefit of society at large, as per its philanthropic agenda. Under Part A of the Project, the Corporate Sponsor shall undertake initiation in Ward 38, of source segregation of domestic waste into dry and wet for scientific and sustainable disposal, and under Part B of the Project, it shall help the MCR in establishing a Material Recovery Facility (MRF).)

The roles and responsibilities of both the Parties for these two Projects has been explained below:

PART A (Awareness drive for Source segregation of domestic waste into wet and dry, in Ward 38)

The third party agency as appointed by Corporate Sponsor will be responsible for Generating Awareness about the source segregation in Ward No 38 Rudrapur, Udham Singh Nagar.

Support by Municipal Corporation

Municipal Corporation Rudrapur through it's representatives/nodal officers in office of Sanyukt Nagar Nigam will help in following activities in Ward 38:

1. Providing support to appointed NGO to carry out Awareness program;
2. Providing Dustbin / barcoded Waste bags for households;
3. Providing Information, Education Communication (IEC) material to appointed NGO for executing their Awareness program;
4. Monitoring of work being done by appointed NGO for their Awareness program;
5. Ensuring daily movement of Waste pick up vehicle via Nigam's *Paryavaran Mitras* or deputed staff;
6. Participating in as many Awareness programs and other stakeholder meetings during the duration of activities by appointed NGO;
7. Endeavour to facilitate waste segregation at source initiative even after closure of Awareness program.

Support by Corporate Sponsor

Corporate sponsor will facilitate the following for the Project:

Support the project, including:

1. source segregation of domestic waste through appointed NGO;
2. effective disposal of segregated dry and wet waste in scientific and sustainable manner via appointed NGO;
3. creating awareness with the civil society on the need for segregation via appointed NGO;
4. conducting due diligence of work being done by appointed NGO via impact studies;
5. be present for as many stakeholder meetings as possible, during course of this project by appointed NGO.

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PART B (Dry MRF center)

Under Part B of this project the Corporate Spouse shall help/support setting up of a MRF center. The MRF center will be used for further segregation of mixed dry waste that is brought there.

Support by Municipal Corporation

Municipal Corporation Rudrapur through it's representatives in office of Sanyukt Nagar Nigam will help in following activities for MRF:

1. Conduct Feasibility study & Identification of appropriate place for establishment of MRF;
2. Develop the layout plan and specifications of MRF that needs to be established;
3. Sort all applicable approvals, licenses, and permits as may be required for the purpose of establishment of MRF;
4. For the purpose of operation and maintenance, MCR will be responsible for providing manpower including but not limited to persons from Self Help Groups;
5. Shall remain responsible for security, upkeep, maintenance and undertake the repairs as may be required of MRF center.

Support by Corporate Sponsor

Corporate sponsor will facilitate the following for the Project:

1. help/support setting up of a MRF center through the third party agency, subject to receipt of applicable approvals/sanctions as may be needed;
2. provide financial support to third party agency responsible for setting up MRF as per the terms of the contract;
3. endeavour to conduct due diligence of work being done by appointed third party agency towards set up of MRF;
4. endeavour to work on beautification of the MRF by creation of green space outside MRF center through the appointed third party agency.



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8. MISCELLANEOUS

- 8.1 MCR and the Corporate Sponsor shall be and act as independent parties and under no circumstances shall this MOU be construed as one of partnership, employment, principal and agent or joint venture between them.
- 8.2 Charges, if any, and all other expenses in undertaking this Project shall be incurred by third party agency and settled between Corporate Sponsor and such third party agency as per their respective agreement. MCR shall have no right to impose/request any costs/charges onto Corporate Sponsor.
- 8.3 This MOU and the documents related hereto set forth the entire understanding of the Parties relating to the subject matter hereof, and all other and/or prior understandings, whether written or oral, are hereby superseded.
- 8.4 This MOU may not be modified, amended, waived, terminated or supplemented except in accordance with its express terms and in writing executed by both the Parties.
- 8.5 Any provision of this MOU, which is or may become prohibited or unenforceable in law, shall be ineffective only to the extent of such prohibition or unenforceability without invalidating or affecting the remaining provisions of this MOU.
- 8.6 Each of the rights of the Parties hereto under this MOU are independent, cumulative and without prejudice to all other rights available to them, and the exercise or non-exercise of any such rights shall not prejudice or constitute a waiver of any other right of the Parties hereto, under this MOU.
- 8.7 All notices required and permitted under the provisions of this MOU or by law to be served upon or to be given to a one Party by other Party hereto shall be deemed duly served or given if delivered by hand or through registered post at the respective addresses mentioned under this Agreement.
- 8.8 This MOU shall be governed by the laws of India.
- 8.9 None of the parties shall be obligated to perform duties due to Force Majeure situations.

IN ACCEPTANCE WHEREOF THE PARTIES AFFIX THEIR SIGNATURES HERETO.



<p>For Perfeetti Van Melle India Pvt Ltd. Through its authorized Signatories</p> <p><i>R. Rajesh</i></p> <p>(Mr. R. RAJESH)</p> <p><i>Dr. Atul Sud</i></p> <p>(DR. ATUL SUD)</p>	<p>For Municipal Corporation Rudrapur Through its authorized Signatories</p> <p>Name: Shri Rampal Singh Mayor, Rudrapur</p> <p><i>Rampal Singh</i></p> <p>RAMPAL SINGH MAYOR Municipal Corporation Rudrapur Udham Singh Nagar (U.K.)</p>
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WS 51 ~

RUDRAPUR LEGACY WASTE

DRONE SURVEY

&

QUANTITY ANALYSIS REPORT OF

LEGACY WASTE SITE

AT

KASHIPUR-SITARGANJ NATIONAL HIGHWAY, (NH-74)

RUDRAPUR, Distt. Udham Singh Nagar, Uttrakhand

**SUBMITTED TO
NAGAR NIGAM RUDRAPUR**

September - 2023

**Submitted by
Zigina technology private limited**

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1. NEED OF PROJECT:

The Government of India has notified the Solid Waste Management Rules (SWM) Rules, 2016 for proper and effective management of municipal solid waste (MSW). Under the SWM Rules, 2016 following provisions have been made to manage old dumps of MSW.

Rule 15 - Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. –

The local authorities and Panchayats shall investigate and analyze all old open dump sites and existing operational dump sites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites; in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

The by-laws shall apply to every urban local body, outgrowths in urban agglomerations, Cantonment boards, Panchayat, Industrial and Institutional Townships, railways and defense establishments.

Further, provisions under **Schedule I (j)** are given below: -

Schedule-I (j) - Closure and Rehabilitation of Old Dumps- Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:

- i. Reduction of waste by bio-mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.
- ii. Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring / utilization of greenhouse gases.

- iii. Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.
- iv. Any other method suitable for reducing environmental impact to acceptable level.

Recently, **Hon'ble NGT** was alarmed that due to incremental growth of Municipal Solid Waste (MSW), these MSW dumps are converting into virtual mountains. Hon'ble NGT further directed that every city/town should adhere to **clause 'J' of Schedule-I of SWM Rules, 2016**. Finally, Hon'ble NGT directed CPCB to propose Standard Operating Processing (SOP) for implementation of Bio-mining and Bio-remediation of legacy solid waste.

In view of above CPCB issued a guideline for the disposal of legacy waste in February 2019.

2. Introduction of city

Rudrapur is a city in the Udham Singh Nagar district of the state of Uttarakhand, India. It's the fifth most populous city in Uttarakhand, with a population of 140,857 in 2011. It is located 250 km northeast of New Delhi and 250 km south of Dehradun.

Rudrapur is known as the "Gateway to Kumaon" because of its history, spirituality, and rustic charm. It's a major industrial and educational hub for the state. It's also a popular tourist destination.

Rudrapur was established in the 16th century by King Rudra Chand of Kumaon. The king established a permanent military camp to protect the inhabitants from invasions.

Rudrapur is home to the Atariya Temple, a famous temple dedicated to the goddess Durga. Many tourists visit the temple to see the sacred mela.

Rudrapur is located at an elevation of 932 feet above sea level.

Geography:

Rudrapur is geographically located at latitude: 28.98°N and longitude: 79.40°E and is 932 feet above the sea level. The city is located 72 km away from Nainital, 259 km from the state capital Dehradun and 230 km from the national capital, Delhi. The Udham Singh Nagar district where the city is situated, lies within the seismic zone 4 in a scale of 2 to 5 (in order of increasing vulnerability to earthquakes) as per the (IS 1893 (Part 1), 2002)

Demographics:

According to the 2011 census, the Rudrapur Urban Agglomeration (Rudrapur UA) has a population of 154,485 with the municipality contributing 140,884 of it. The Rudrapur Urban Agglomeration consists of area falling under Rudrapur Municipal Corporation, Rudrapur SIDCUL and 2 Out growths of Jagatpura and Rampura. This makes Rudrapur the Second most populous city in Kumaon, and the Fifth most populous city in Uttarakhand.

3. SCOPE OF WORK:

- To review the existing available data of Legacy waste.
- Site visit and investigation of existing MSW Dumpsite at Kashipur- Sitarganj national Highway NH-74 (*Plot no 1 & 2).
- The primary data collection of existing dumpsite available Kashipur- Sitarganj national Highway NH-74 (plot no 1 & 2).
- Drone survey of existing dumpsite.
- Preparation of elevation map through 3D mapping.
- Quantitative assessment of existing legacy waste at the Dumpsites.

4. OBJECTIVE OF THE PROJECT:

The main objective of project is to the quantification of legacy waste has been dumped at Rudrapur legacy waste site beside Kashipur – Sitarganj Highway (plot no 1 & 2).

**Plot 1 means old dumped waste & Plot 2 means waste is being dumped recently.*

5. METHODOLOGY:

A drone survey was done by Zigma Technology Pvt. Ltd. at Rudrapur dump site Kashipur Sitarganj Highway (plot no 1 & 2) on dated 28th August 2023 at 03:30 PM to 04:30 PM for the mapping and quantification of dumped waste using 3D mapping of waste site, including surrounding areas. Following software are being used for Surveying, 3D Mapping & Waste quantification and site mapping:

- Drone Deploy software
- Web ODM Software
- Google Earth Pro

Detail of survey is given below.

6. Site Survey & Mapping

Total legacy waste dump at Kashipur –Sitarganj Highway (NH-74) is 9794.705qm.

Detail of land is shown in below map

Rudrapur Legacy Waste Survey - 8/28/2023



Figure 1: 7115.2 square meter area has been dumped with waste say Plot 1

Rudrapur Legacy Waste Survey - 8/28/2023



Figure 2: 2679.5 square meter area has been dumped with waste say Plot 2

Areal/ Drone Map beside Bhagirathi river Plot No 1&2

Rudrapur Legacy Waste Survey - 8/28/2023



Areal/ Drone Map of Existing legacy waste dump beside Highway plot no. 1, & 2

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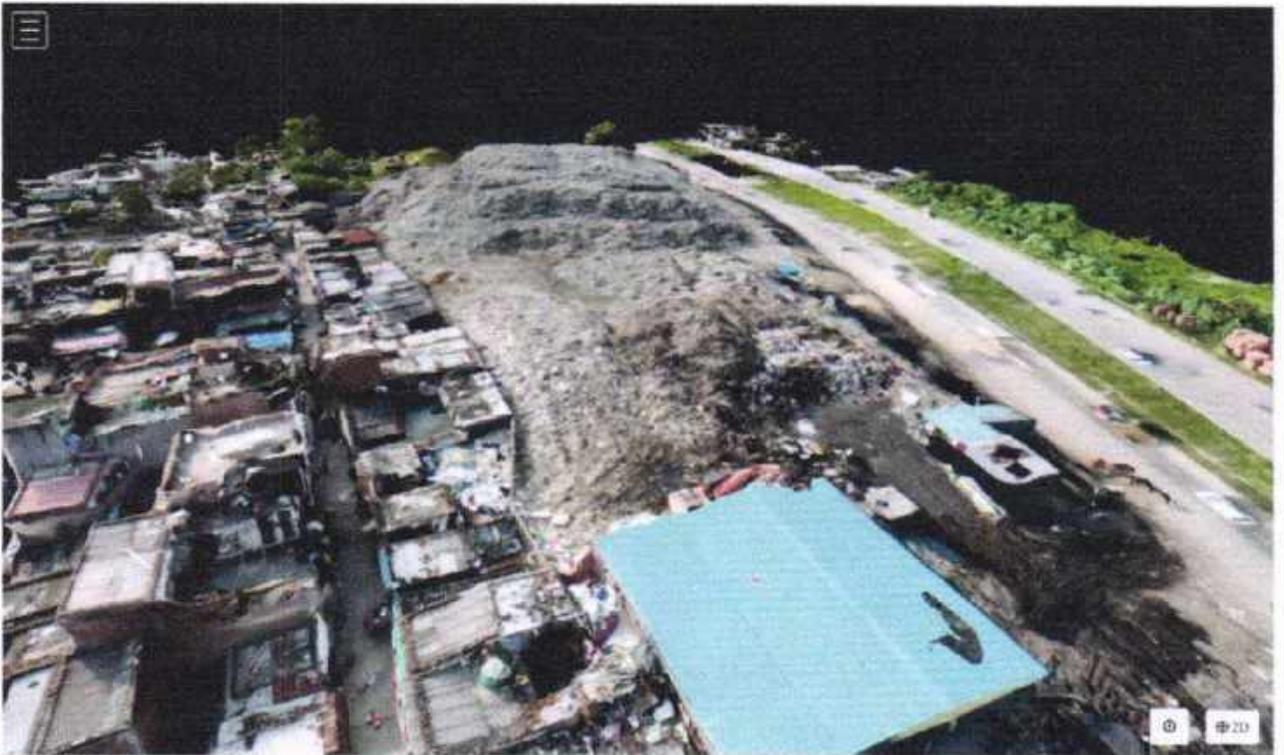


3-D Model of dumpsite Plot No 1 & 2

Rudrapur Legacy Waste Survey - 8/28/2023



Rudrapur Legacy Waste Survey - 8/28/2023



Software used for Drone image processing: Drone Deploy & WEBODM

Total area covered by dumped waste is 9794.7 sqm.

7. ANALYSIS OF LEGACY WASTE:

- **Ground Control Point (GCP)**

For the assesment of ground level a Ground Control Point (GCP) set as 326 meter near legacy waste site and all Ground level & waste level was measure from this GCP map. GCP map is shown below.

Rudrapur Legacy Waste Survey - 8/28/2023



- **Existing ground level at Site:**

Sr. No.	Place	Universal Transverse Coordinates		Height (mts.)
		East	North	
1	Along Highway	344353.76	3205438.58	326.10
2		344364.17	3205430.40	326.43
3		344373.13	3205422.19	326.54
4		344382.86	3205414.69	326.63
5		344362.60	3205407.32	326.25
6		344402.25	3205398.31	326.20
7		344413.45	3205387.20	326.38
8		344423.92	3205378.19	326.06
9		344444.11	3205356.61	325.84
10		344453.01	3205347.56	325.60
11		344462.67	3205337.21	325.66
12	Along Drain	344306.41	3205374.76	325.00
13		344307.42	3205388.63	326.99
14		344311.58	3205398.71	327.32
15		344322.29	3205405.83	328.20

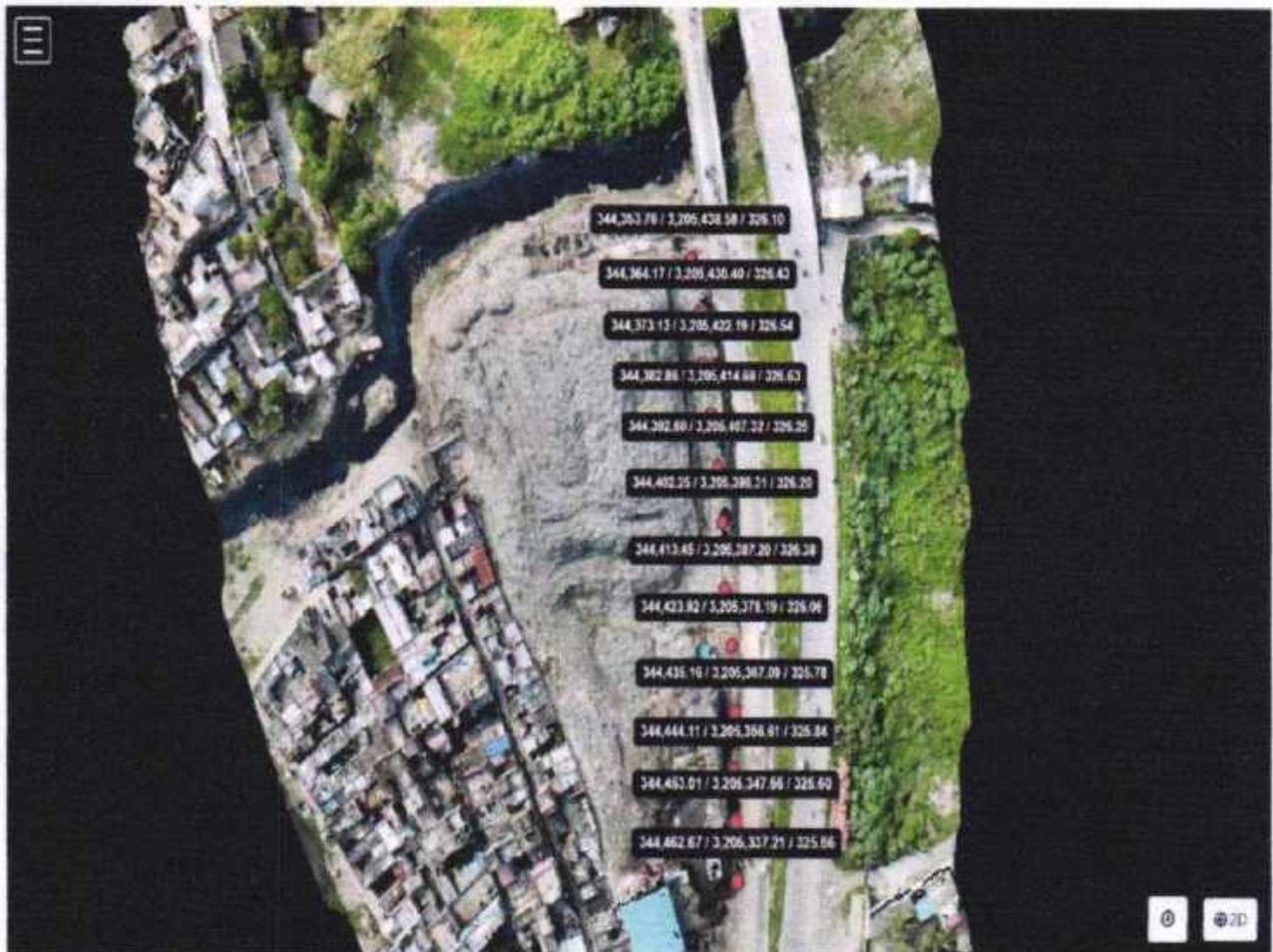
16		344327.59	3205414.72	327.51
17		344333.63	3205425.13	327.30
18		344341.77	3205434.89	326.98
19		344351.91	3205441.97	326.23
				6203.22
		Average Height		326.49

- 19 ground points has taken surrounding dumped waste for the assessment of average ground level
- Average ground level at Rudrapur dump site is **326.49** meters as given below –

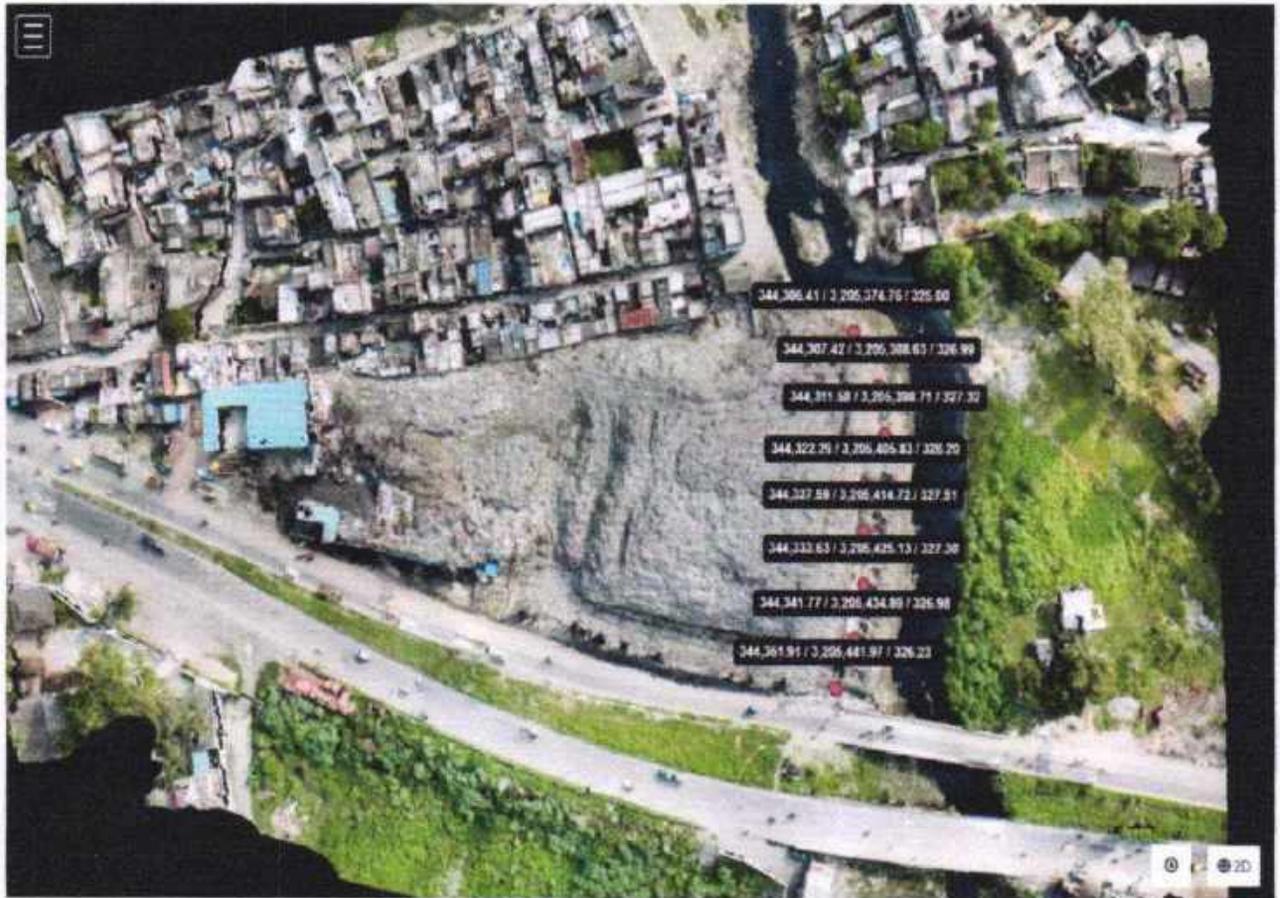
Average Ground Level (GL) = Sum of 19 ground level / total numbers of point

$$6203.22/19 = 326.49 \text{ metre}$$

Rudrapur Legacy Waste Survey - 8/28/2023



Rudrapur Legacy Waste Survey - 8/28/2023



8. plot - 1 Existing waste level

Sr. No.	Universal Transverse coordinates		Height (mts.)
	East	North	
1	344311.00	3205381.20	330.13
2	344315.10	3205388.46	331.61
3	344320.41	3205394.78	331.82
4	344326.41	3205403.15	330.85
5	344331.16	3205409.24	330.88
6			331.47
7			331.34
8	344348.34	3205430.41	330.26
9	344315.74	3205375.95	331.96
10			331.89
11			334.44
12			335.50
13			335.38
14			334.54
15			333.77
16	344352.04	3205424.65	330.93
17	344323.17	3205370.68	330.80
18			333.23
19			338.73
20			338.56
21			338.22
22			336.99
23			335.96
24	344357.23	3205421.62	332.29
25	344333.74	3205366.79	332.31
26			335.11
27			338.84
28			338.54
29			338.33
30			338.24
31			335.48
32	344365.70	3205415.50	331.75
33	344340.55	3205362.72	330.39
34			335.69
35			338.90
36			338.00
37			337.91

Sr. No.	Universal Transverse coordinates		Height (mts.)
	East	North	
38			337.20
39			335.59
40	344371.11	3205412.03	332.04
41	344346.85	3205361.8	332.61
42			336.67
43			338.52
44			337.56
45			337.34
46			336.70
47			335.61
48	344372.75	3205405.38	334.72
49	344354.00	3205359.65	334.04
50			336.15
51			337.30
52			336.52
53			336.75
54			336.89
55			336.05
56	344377.05	3205399.64	334.18
57	344357.29	3205356.31	332.83
58			335.25
59			336.02
60			336.78
61			337.11
62			335.92
63			335.56
64	344379.9	3205396.19	334.44
65	344361.25	3205352.39	331.63
66			332.97
67			335.02
68			335.30
69			335.38
70			336.07
71			335.47
72	344383.71	3205391.52	334.50
73	344361.74	3205353.13	331.63
74			332.87
75			334.73
76			335.13

Sr. No.	Universal Transverse coordinates		Height (mts.)
	East	North	
77			334.80
78			334.09
79			333.92
80	344391.84	3205386.54	332.63
81	344368.85	3205347.79	329.33
82			330.25
83			330.67
84			331.27
85			330.75
86			331.04
87			330.56
88	344396.49	3205381.73	330.48
			29427.88
	Average Height		334.41

88 ground points has taken at dumped waste for the assessment of average waste level

Average waste level at Rudrapur dump site is 334.41 meters as given below –

Average Waste Level = sum of 88 level / total numbers of point

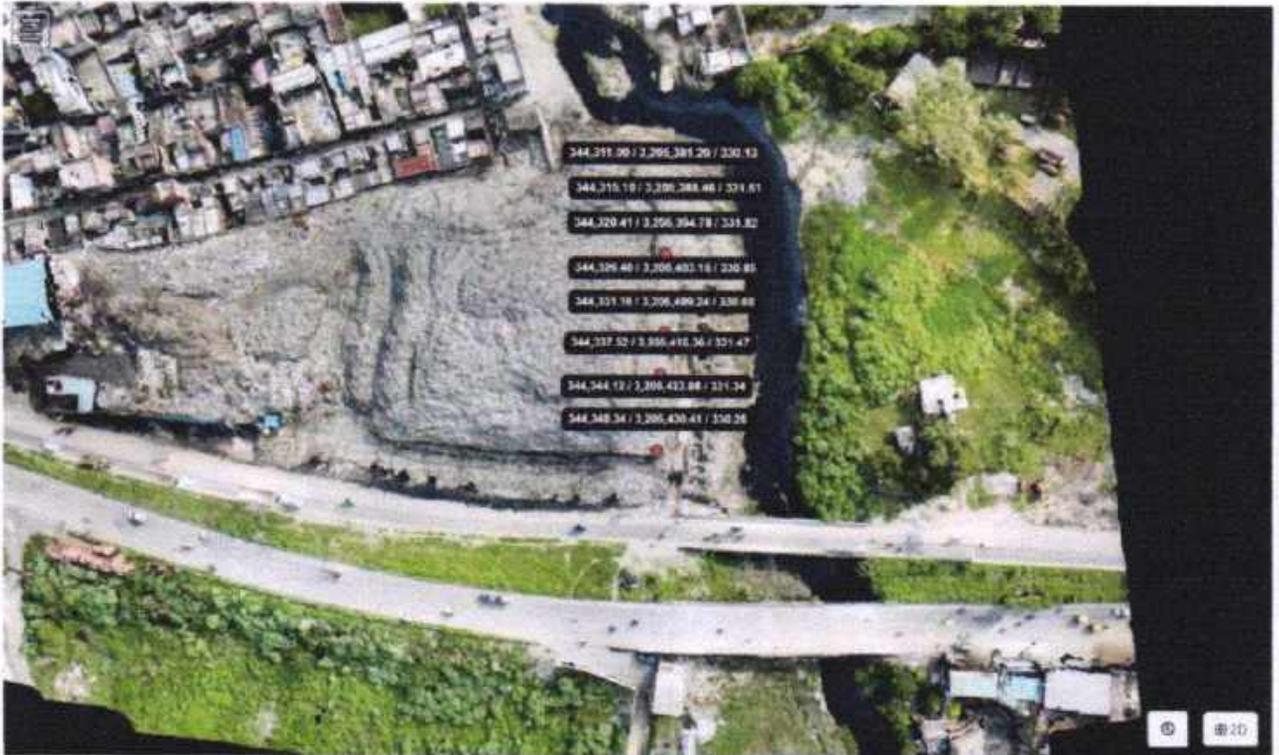
$$29427.88 / 88 = \mathbf{334.41m.}$$

Details of Ground Point at dumped waste for the measurement of waste height:

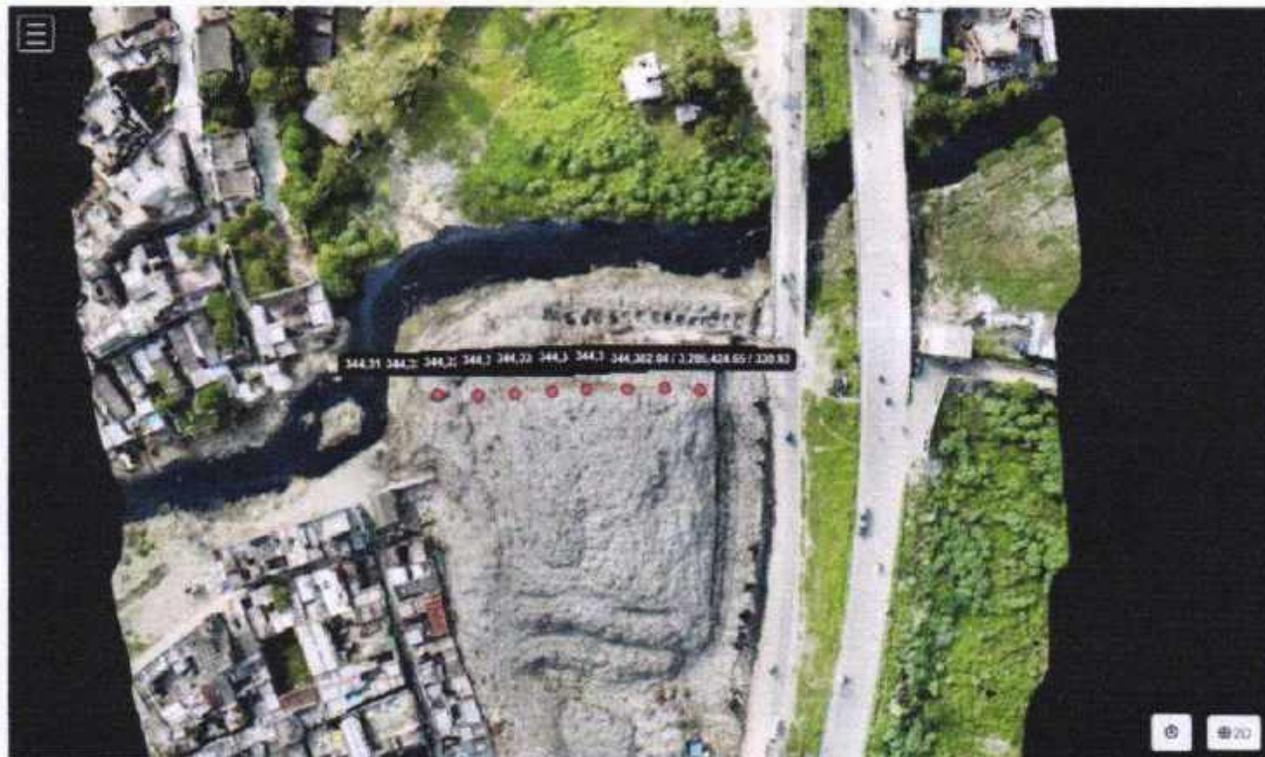
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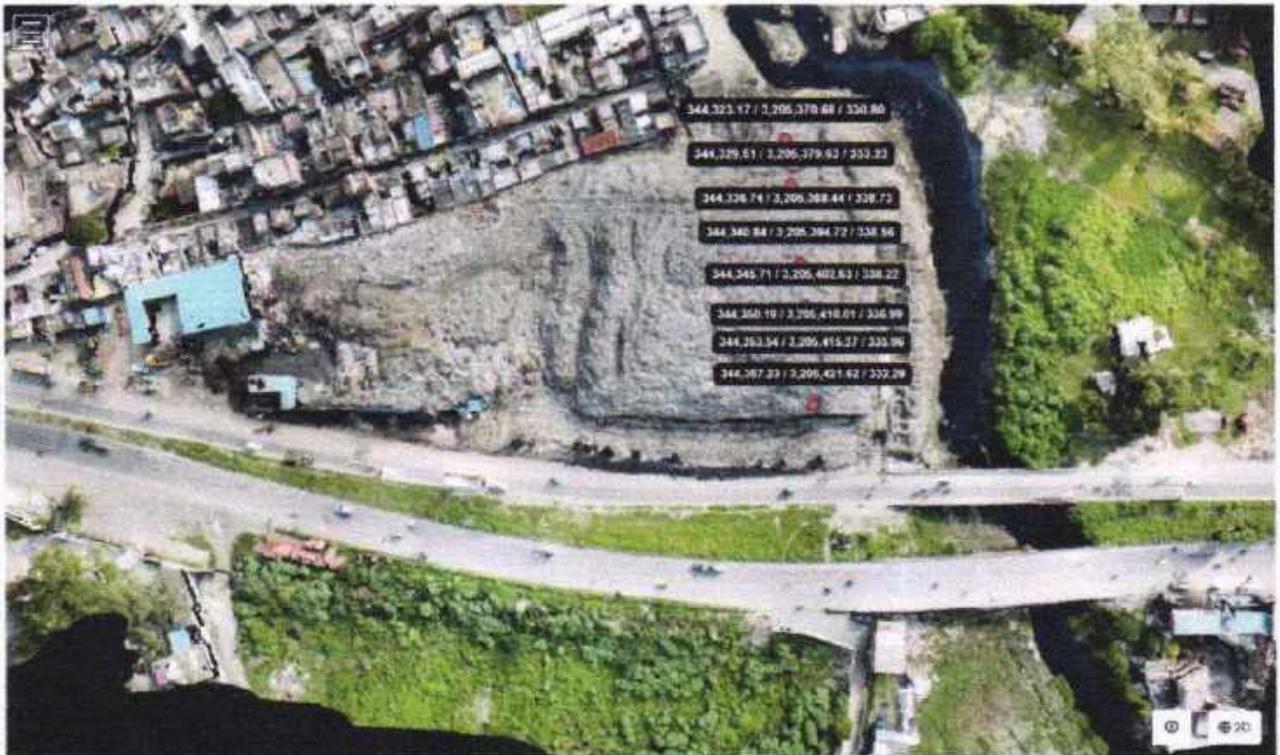
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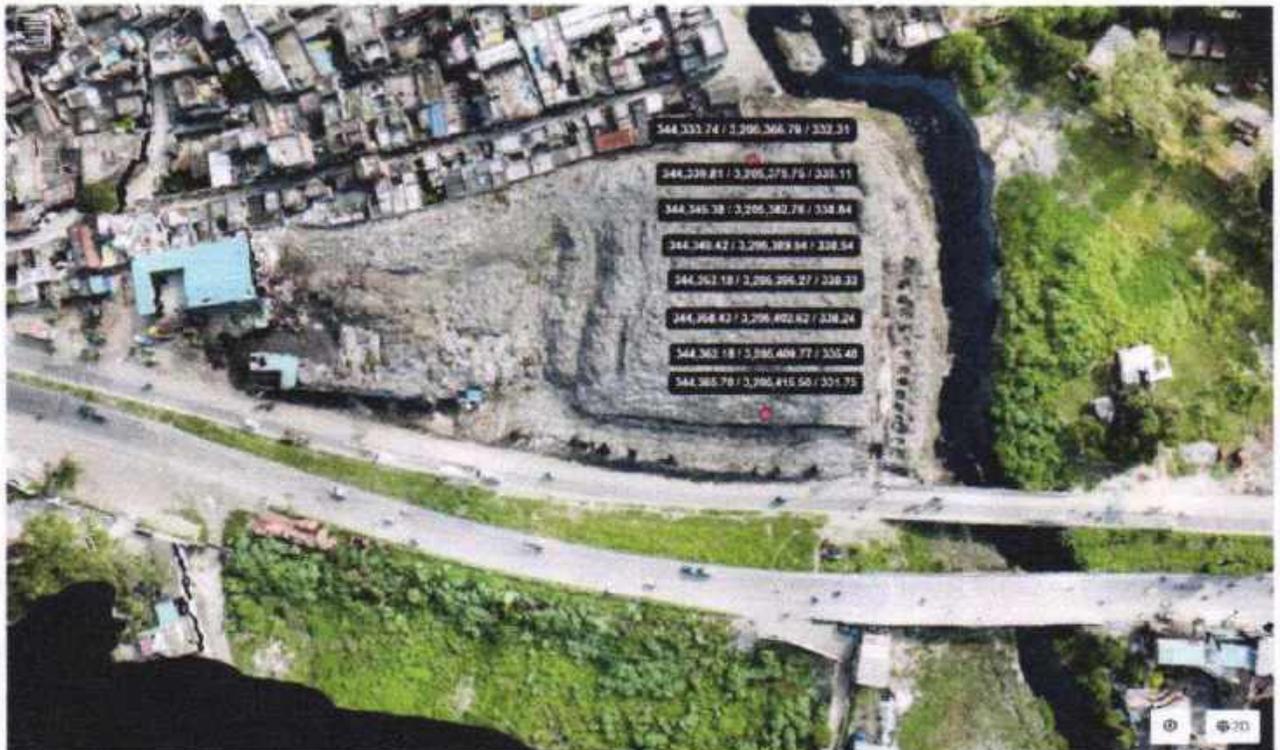
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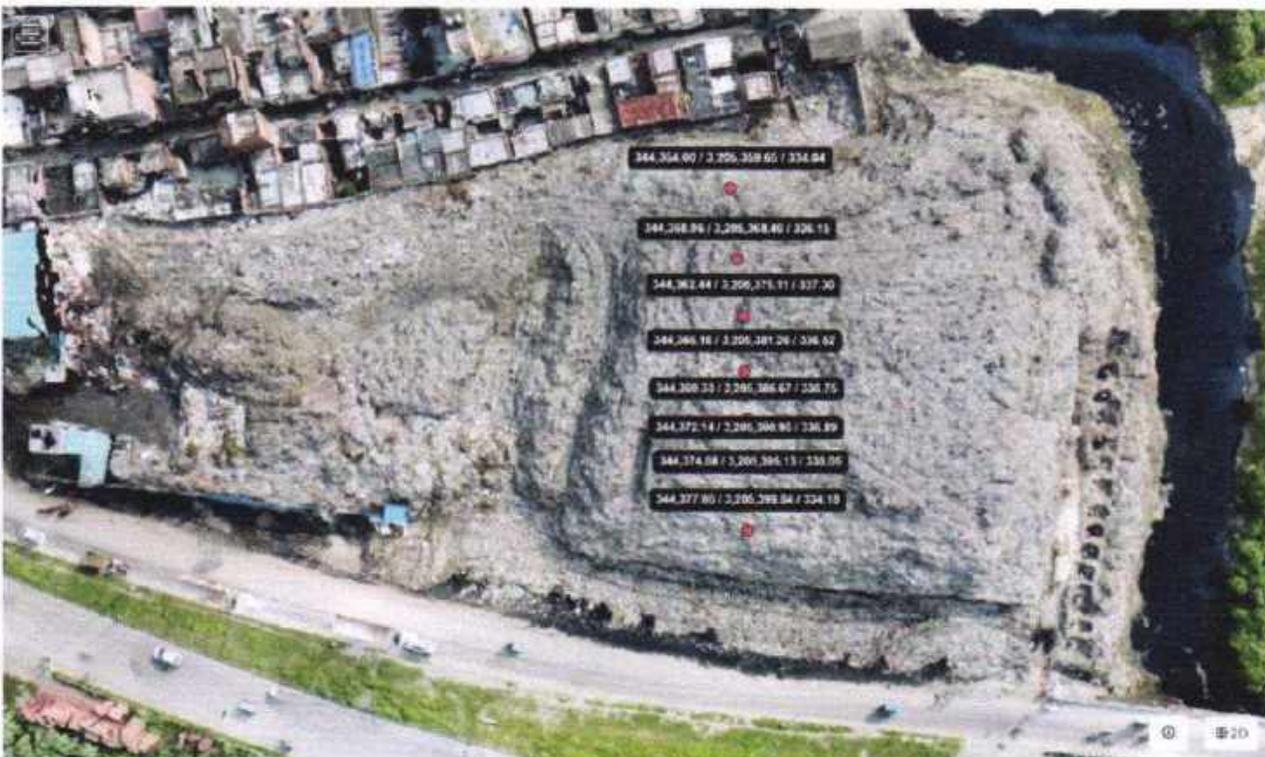
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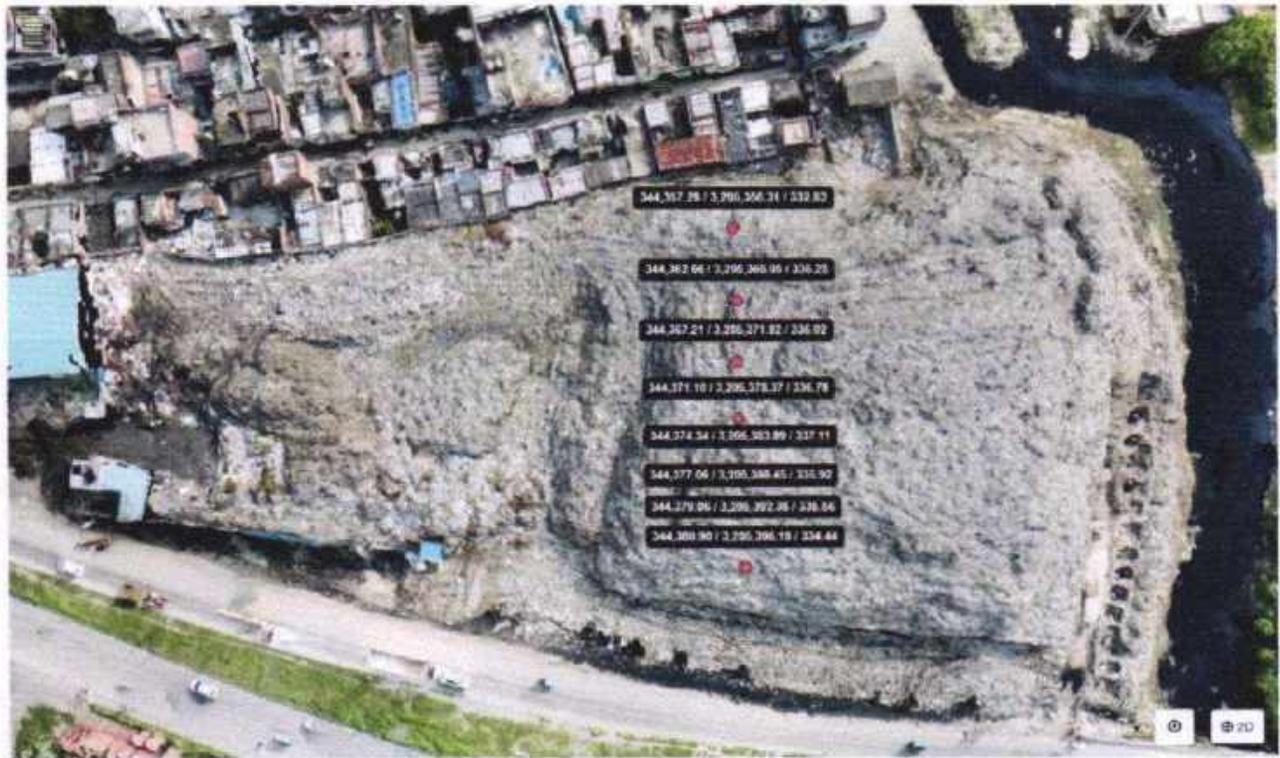
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Rudrapur Legacy Waste Survey - 8/28/2023



9. Plot - 2
Existing waste levels

Sr. No.	Universal Transverse coordinates		Height (mts.)
	East	North	
1	344386.76	3205340.32	328.94
2			328.11
3			328.47
4			329.15
5			327.88
6			328.45
7	344407.28	3205373.54	328.22
8	344394.34	3205335.51	328.40
9			327.94
10			328.85
11			329.45
12			329.58
13			328.70
14	344414.38	3205370.36	328.04
15	344403.93	3205332.20	329.26
16			329.51
17			327.92
18			327.96
19			328.16
20			328.50
21	344421.44	3205365.32	326.65
22	344414.05	3205328.74	329.40
23			329.58
24			330.81
25			330.61
26			329.51
27	344427.44	3205361.18	326.60
28	344418.47	3205328.03	329.48
29			329.82
30			331.26
31			331.78
32			329.42
33			329.42
34	344431.64	3205356.82	327.88
35	344424.15	3205323.90	327.97
36			328.33
37			328.98
38			331.25
39			328.75
40			328.55
41	344437.82	3205353.31	327.68
42	344429.59	3205319.69	327.13

Sr. No.	Universal Transverse coordinates		Height (mts.)
	East	North	
43			327.10
44			328.03
45			327.32
46			326.09
47			325.97
48	344444.12	3205348.05	327.63
			15774.49
		Average Height	328.64

48 ground points has taken at dumped waste for the assessment of average waste level

Average waste level at Rudrapur dump site is 328.64 meters as given below –

Average Waste Level = sum of 48 level / total numbers of point

$$15774.49 / 48 = \mathbf{328.64 \text{ metre.}}$$

Details of Ground Point at dumped waste for the measurement of waste height:

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Rudrapur Legacy Waste Survey - 8/28/2023



Rudrapur Legacy Waste Survey - 8/28/2023



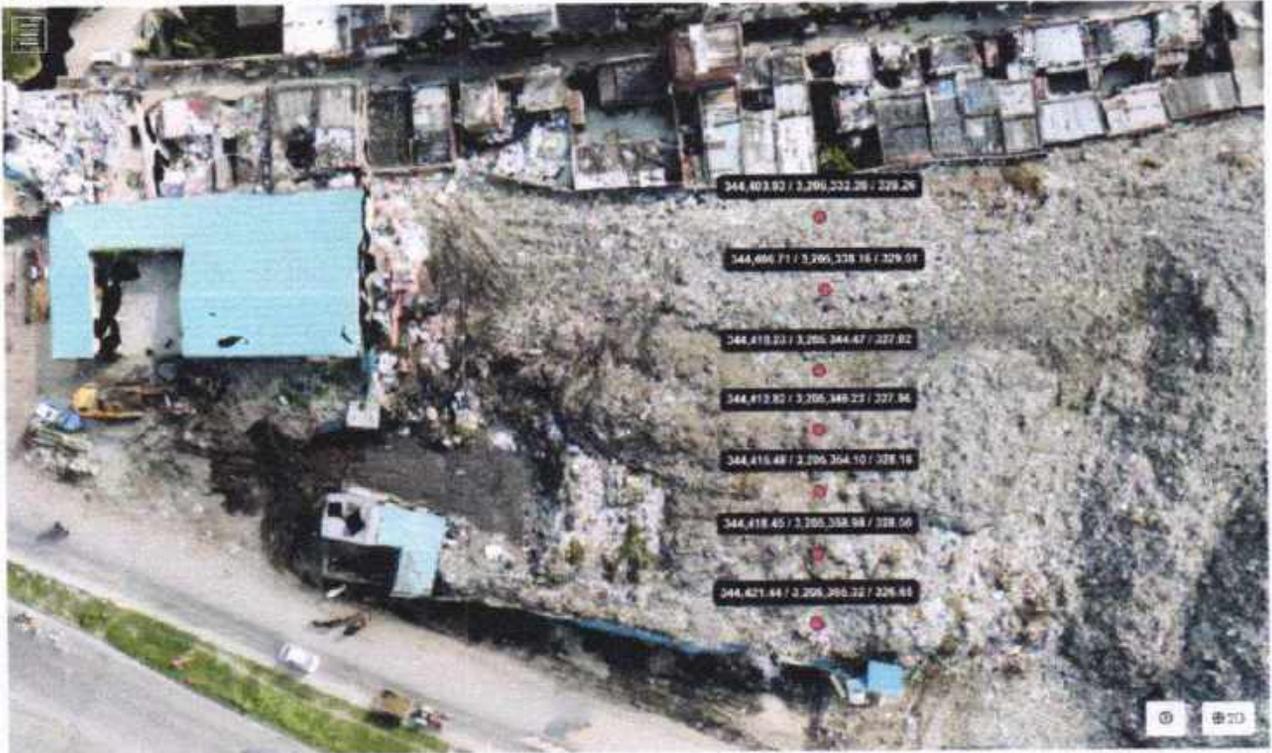
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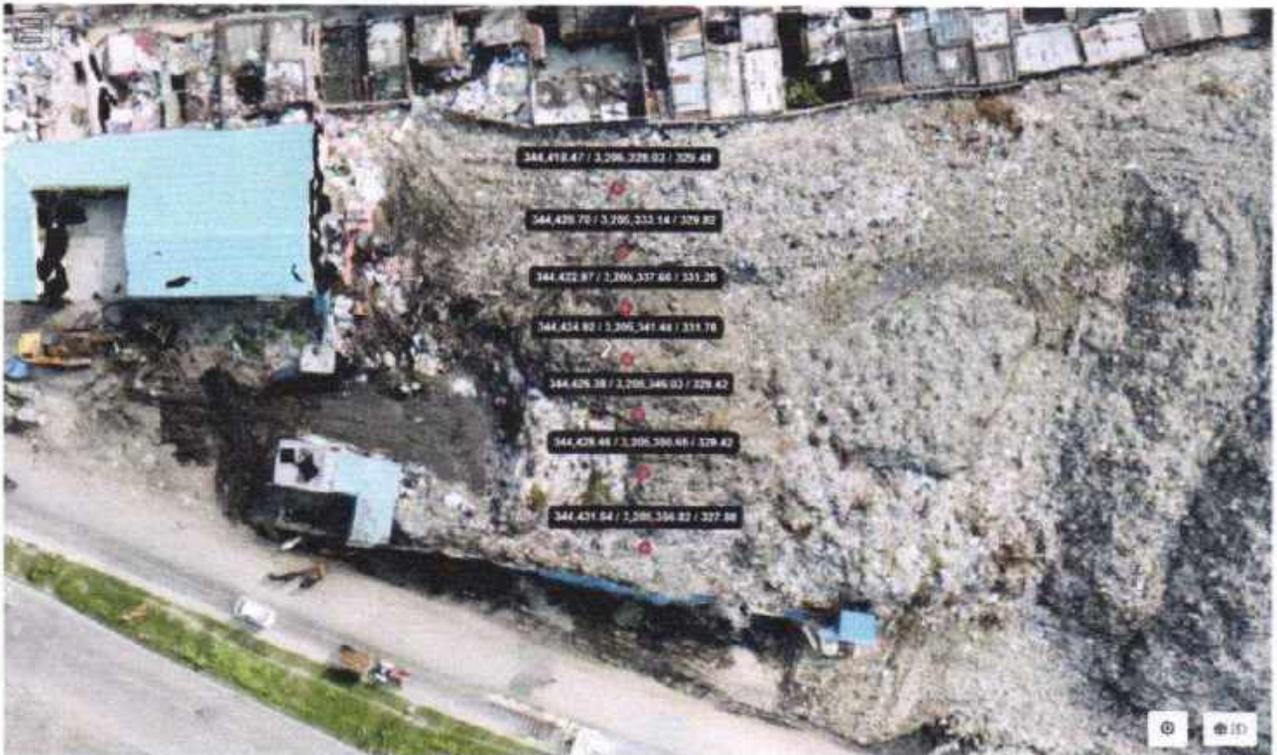
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Average level of dumped waste at existing dump site

Average waste height from ground level is given below

Average height of Ground level in meters	Plot (Waste dumped)	Average height of dumped waste in meters	Total Height of waste in meters (C-A)
A	B	C	D
326.49	1	334.41	7.92
	2	328.64	2.15

Legacy Waste quantity

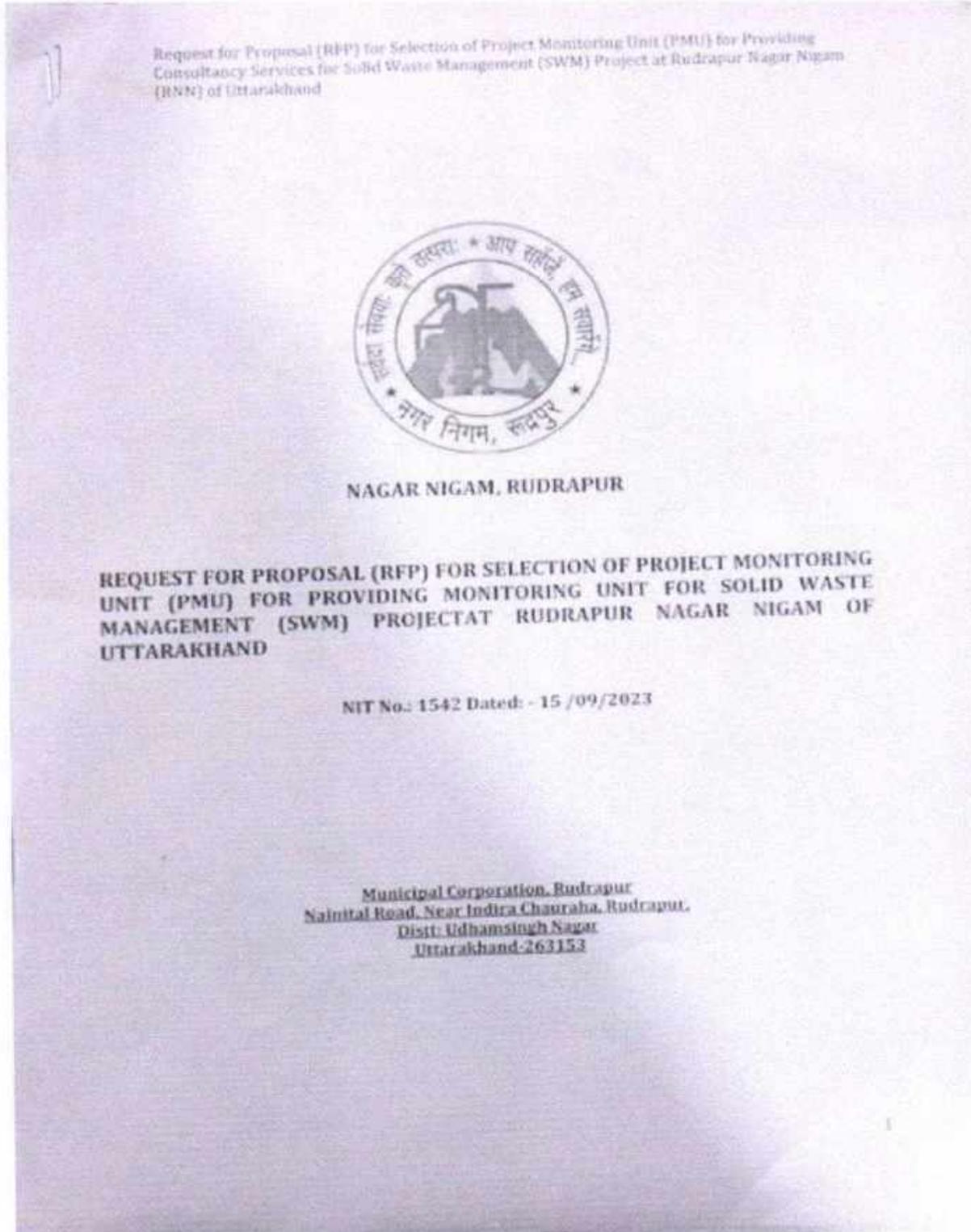
Place	Area (in sqm)	*Average height of waste (Meter)	Total Quantity of waste (Cum) Approximate	Total Quantity of waste (MT) Approximate (0.850 mt in 1 cubic meter)	Remark
Plot - 1	7115.2	7.92	56,352.384	47,899.526	Total quantity of waste is based on primary analysis
Plot - 2	2679.5	2.15	5760.925	4896.786	
	9794.7 sqm.	Total Quantity	62113.309 cum	52,796.312 MT.	

*Note -

- Waste quantification was done by Digital terrain modeling (DTM) & 3D mapping using photogrammetry software DronDeploy and WEDODM.
- The average height of dumped waste has taken after the 3D mapping hight profile and current road and surrounding area.
- Density of waste considered in 1 cubic meter 0.850 MT or 850kg as per current site condition.

10. Establishment of PMU cell for Solid waste Management

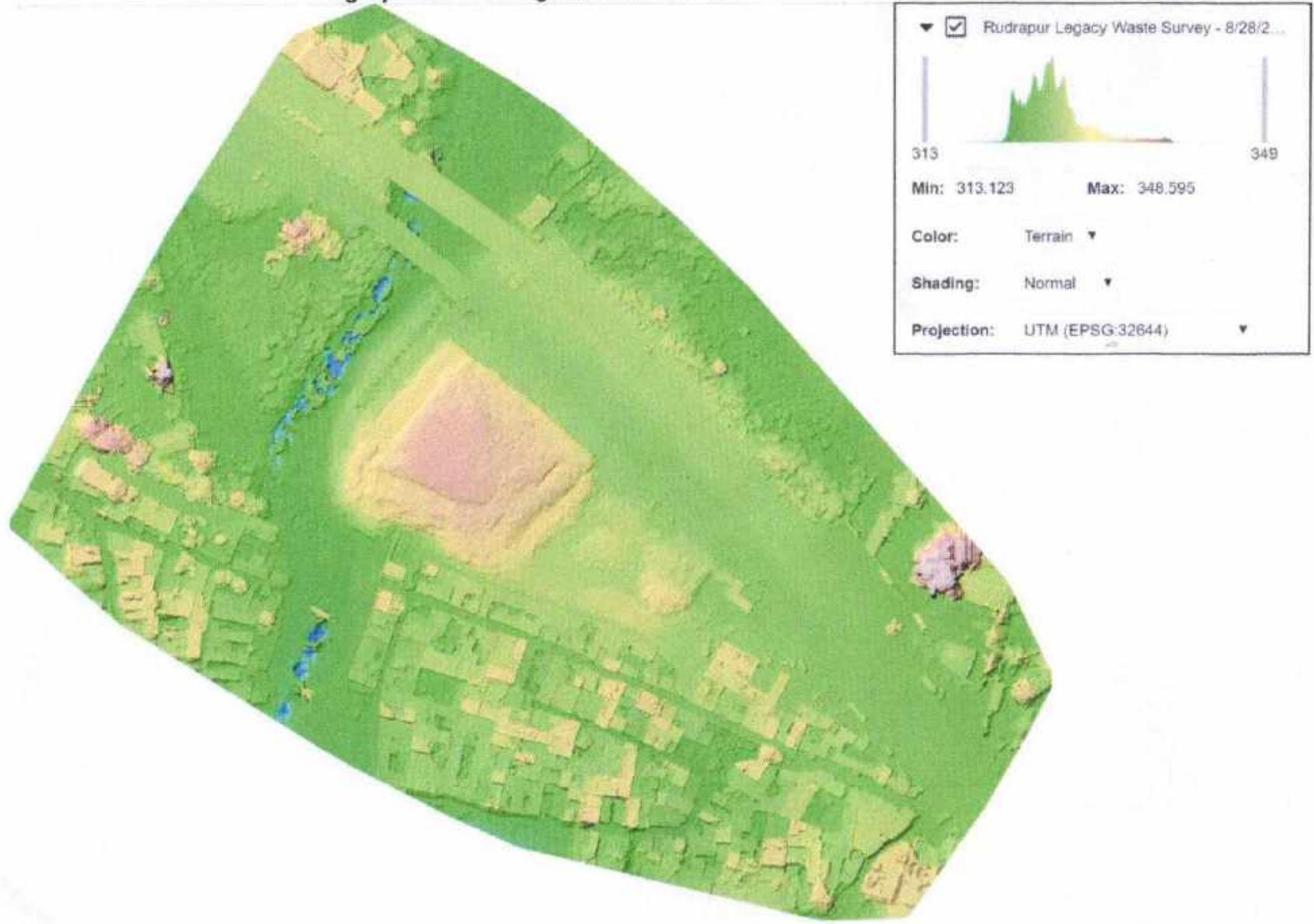
In order to establish PMU Cell for SWM, Nagar Nigam Rudrapur has floated tender NIT No. 1542 Dated 15.09.2023



Legacy Waste Site Digital Surface Model



Legacy Waste Site Digital Surface Model



Site Photographs During Survey



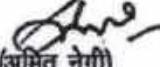


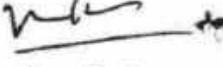
नगर निगम, रुद्रपुर क्षेत्रान्तर्गत किच्चा रोड एन.एच. 74 के मुख्य मार्ग के पास मौहल्ला पहाड़गंज में स्थित टूचिंग ग्राउण्ड से कूड़े के निस्तारण के लिए पोकलैण्ड मय ऑपरेटर 01 माह (जिसे आवश्यकतानुसार अधिकतम 01 माह और बढ़ाया जा सकता है) हेतु किराये पर लेने हेतु निविदा आमंत्रित करने हेतु शर्तें -

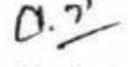
1. वित्तीय वर्ष 2020-21 में नगर निगम रुद्रपुर में 01 पोकलैण्ड आगामी 01 माह हेतु (जिसे निविदा में स्वीकृत दरों के अनुरूप आवश्यकता पड़ने पर अधिकतम 01 माह तक के लिए और बढ़ाया जा सकता है) किराये पर लिए जाने हेतु इच्छुक फर्म/कम्पनी/ठेकेदार/व्यक्तियों से निविदा आमंत्रित की जाती है।
2. निर्धारित निविदा प्रपत्र मूल्य 1000+180 (18%GST)=1180.00 का बैंक डिमाण्ड ड्राफ्ट/एकाउण्ट पेयी चैक जो नगर आयुक्त, नगर निगम रुद्रपुर के पदनाम से हो, संलग्न करना अनिवार्य होगा।
3. सफल निविदादाता को कार्य प्रारंभ करने से पूर्व कार्यपूर्ति प्रतिभूति के रूप में ₹0 10,000.00 (दस हजार मात्र) का एफडीआर जो नगर आयुक्त, नगर निगम रुद्रपुर के पदनाम बन्धक हो, नगर निगम रुद्रपुर कार्यालय में जमा कराना होगा, जो कार्य पूर्ण होने के उपरान्त वापस किया जा सकेगा।
4. कार्य करने की अवधि 01 माह होगी जिसे आवश्यकतानुसार अधिकतम 01 माह तक के लिए और बढ़ाया जा सकेगा, जो कार्यादेश जारी होने की तिथि से प्रभावी होगी। यह कार्य प्रतिदिन औसतन 08 घण्टे करना होगा, यदि किसी कार्यदिवस में कार्य निर्धारित समयावधि से कम या अधिक हुआ हो तो उसकी पूर्ति अगले कार्यदिवसों में कर ली जायेगी। स्पष्ट किया जाता है कि 30 दिन के माह में 240 घण्टे एवं 31 दिन के माह में 250 घण्टे कार्य करना अनिवार्य होगा। माह में उक्त घण्टे पूरे न होने की स्थिति में प्रति घण्टे की निर्धारित दर के अनुपात में घनराशी की कटौती कर ली जायेगी।
5. पोकलैण्ड खराब होने की स्थिति में सफल निविदादाता द्वारा पोकलैण्ड उसी दिन ठीक करायी जायेगी, यदि उसी दिन पोकलैण्ड ठीक नहीं हो पाती है, तो उक्त तिथि को अनुपस्थित या कार्य न करना माना जायेगा। 02 दिन निरन्तर पोकलैण्ड खराब होने की स्थिति में तत्काल अन्य पोकलैण्ड का प्रबन्ध करना होगा। पोकलैण्ड ऑपरेटर के साथ कोई दुर्घटना कारित होने अथवा पोकलैण्ड से किसी व्यक्ति या अन्य के साथ दुर्घटना होने की स्थिति में सम्पूर्ण विधिक कार्यवाही एवं आर्थिक प्रतिपूर्ति का उत्तरदायित्व सफल निविदादाता का होगा।
6. नगर निगम द्वारा यह पाया जाता है कि सफल निविदादाता संतोषजनक कार्य नहीं कर रहा है तो नगर निगम को यह अधिकार होगा कि वह स्वीकृत निविदा दर पर ही किसी अन्य से उक्त कार्य को करा ले तथा उसका भुगतान तदनुसार कार्य करने वाले को कर दे।
7. सफल निविदादाता के द्वारा पोकलैण्ड संचालित करने के सभी नियमों का पालन करना आवश्यक होगा।
8. पोकलैण्ड के ईंधन, मरम्मत एवं अनुसंधान की व्यवस्था सफल निविदादाता को अपने स्वयं के व्यय से करनी होगी।
9. उक्त कार्य हेतु देय आयकर एवं जीएसटी टीडीएस का भुगतान सफल निविदादाता द्वारा वहन किया जायेगा। निविदादाता द्वारा प्रस्तावित दरें समस्त करों सहित दी जायेंगी।
10. पोकलैण्ड ऑपरेटर के बीमार हो जाने अथवा अन्य किसी भी कारणवश कार्य न करने की स्थिति में सफल निविदादाता को तत्काल वैकल्पिक रूप से दूसरे पोकलैण्ड ऑपरेटर की व्यवस्था करनी होगी।

1. पोकलैण्ड का संचालन दिन या रात, जैसी भी स्थिति हो, में करना होगा। संचालन किस समय करना है, ग्रह नगर निगम रुद्रपुर द्वारा निर्धारित किया जायेगा।
12. प्रत्येक निविदादाता को एक ही निविदा डालने का अधिकार होगा। एक से अधिक निविदा डालने पर निविदादाता द्वारा प्रस्तुत समस्त निविदाओं को निरस्त कर दिया जायेगा।
13. निविदादाता फर्म/कम्पनी/ठेकेदार/व्यक्तियों को पैन नम्बर तथा जी0एस0टी0 सर्टिफिकेट की सत्यापित प्रतिलिपि प्रस्तुत करना अनिवार्य होगा। यदि इच्छुक निविदादाता का जी0एस0टी0 पंजीकरण न हो तो ऐसी स्थिति में उसे निविदा में प्रतिभाग करते समय इस सम्बन्ध में शपथपत्र देना अनिवार्य होगा कि उसका वार्षिक टर्नओवर रू0 20.00 लाख से कम है।
14. सफल निविदादाता द्वारा कार्य प्रारम्भ होने के उपरान्त प्रति सप्ताह (07 दिवस) का बिल प्रस्तुत किया जायेगा, कार्य संतोषजनक होने के उपरान्त भुगतान की कार्यवाही की जायेगी।
15. प्रत्येक निविदादाता को निविदा प्रपत्र पर, इस घोषणा के साथ कि उसके द्वारा सभी शर्तें भली भाँति पढ़ ली गई हैं, अपनी दरों (सभी करों सहित) का उल्लेख करना होगा। निविदा प्रपत्र नगर निगम की वेबसाइट www.nagarnigamrudrapur.com से डाउनलोड किया जा सकता है अथवा नगर निगम के व्हाट्सएप नं0 8859502020 से प्राप्त किया जा सकता है।
16. निविदा में वर्णित शर्तों के इतर सफल निविदादाता की कोई शर्त एवं दावा मान्य नहीं होगा।
17. किसी भी विवाद की स्थिति में नगर आयुक्त, नगर निगम रुद्रपुर द्वारा दिया गया निर्णय सर्वमान्य होगा। यदि सफल निविदादाता उस निर्णय से सहमत न हो तो प्रकरण आर्बीट्रेटर के माध्यम से निपटाया जायेगा। आर्बीट्रेटर का निर्णय दोनों पक्षों को मान्य होगा। आर्बीट्रेटर के न्यायालय में पक्षकार अपने दावों के समर्थन में जो भी अभिलेख प्रस्तुत करेंगे, उसका वहन पक्षकारों द्वारा स्वयं किया जायेगा। आर्बीट्रेटर की फीस का वहन पक्षकारों द्वारा आधा-आधा वहन करना होगा। इस सन्दर्भ में पक्षकारों की सहमति से आर्बीट्रेटर का चयन किया जायेगा। सहमति न बनने की स्थिति में जिलाधिकारी, उधमसिंह नगर आर्बीट्रेटर होंगे।


(अशोक डबराल)
प्रधान लिपिक
नगर निगम रुद्रपुर
ऊधमसिंहनगर


(अमित नेगी)
सफाई निरीक्षक
नगर निगम रुद्रपुर
ऊधमसिंहनगर


(डा0 हरेन्द्र मलिक)
वरिष्ठ नगरवा0 अधिकारी
नगर निगम रुद्रपुर
ऊधमसिंहनगर


(रिंकू बिष्ट)
उप नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंहनगर


(कृपेन्द्र प्रसाद काण्डपाल)
वरिष्ठ लेखाधिकारी
नगर निगम रुद्रपुर
ऊधमसिंहनगर

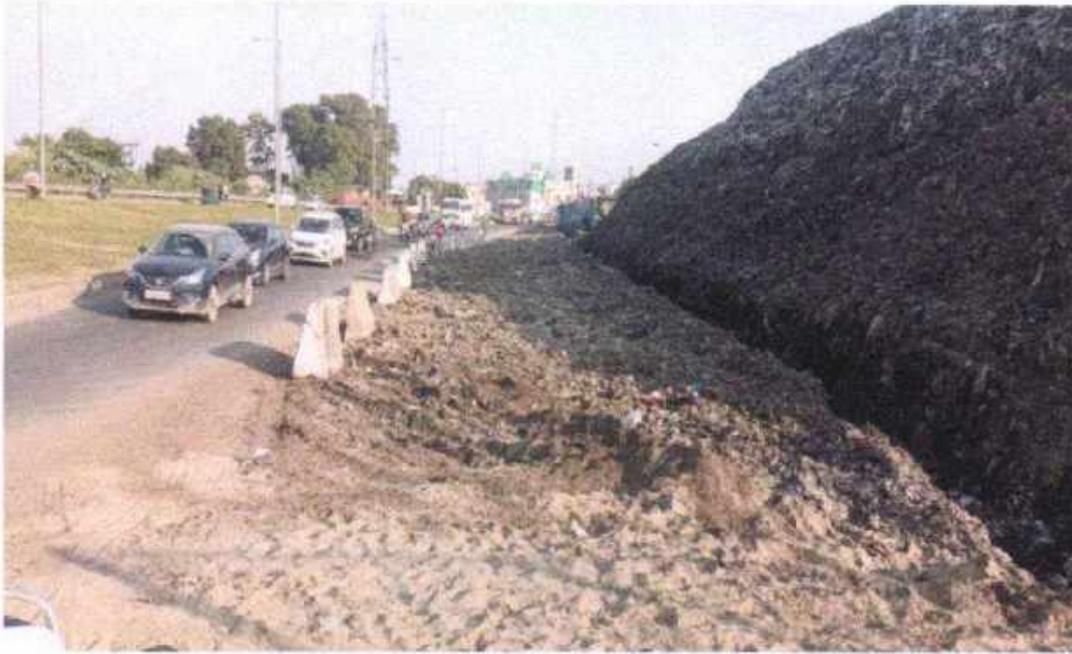

(जय भारत सिंह) 24/04/20
नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंहनगर


(रामपाल सिंह)
महापौर
नगर निगम रुद्रपुर
ऊधमसिंहनगर





Kalyani River Protection wiremess



NH- 74 Road Clearence Site



Kalyani River protection from SWM work

दिनांक 01.08.2022 से 31.08.2022 तक घटित सड़क दुर्घटनाओं का थानावार विवरण जनपद ऊधम सिंह नगर।

कुल दुर्घटनाओं की संख्या- 31 मृतक- 17 घायल- 23

क्रम संख्या	दुर्घटना का समय	दुर्घटना का दिनांक	दुर्घटना का दिनांक	दुर्घटना स्थल	सड़क का प्रकार (एनएच/एसएच/एग्रीडार/ओएसडार)	नगर/विभाग/पालिका/पंचायत या ग्राम पंचायत	सम्बन्धित थाना/वार्ड	वाहन की पंजीयन संख्या	प्रकार	एक्साईडर संख्या	दुर्घटना में मृतकों की संख्या	दुर्घटना में घायलों की संख्या	मृतक घायलों का नाम व पता	क्या घालक मृत है कथवा जीवित	दुर्घटना का संभावित कारण	दुर्घटना में यदि अन्य वाहन संलिप्त है तो उसका विवरण (पंजीयन संख्या/प्रकार)	दुर्घटना में क्या वाहन की दशा में क्या चालक/पिछली सीट पर बैठे व्यक्ति ने हेलमेट पहना था	विवेचना अधिकारी का नाम एवं मोबाईल नंबर	विवेचना की प्रगति
1	02:30	12-Jul-22	1-Aug-22	रुद्रपुर, बरेली रोड विच्छा	एसएचओ	ग्राम पंचायत	विच्छा	मो0सा0 रजि0न0-यूके04-एवी-0119 का घालक नाम पता अज्ञात	मो0सा0	319/22	1	घायल-दीनानाथ		अज्ञात मो0सा0 चालक द्वारा वाहन को तेजी व लापरवाही से घलाकर वादिनी के पति दीनानाथ को टक्कर मारकर गम्भीर रूप से घायल कर देना।	घटल			दीपक जोशी	
2	20:30	18-Jul-22	2-Aug-22	भोला कालीनी रुद्रपुर	अन्य	ग्राम पंचायत	रुद्रपुर	वाहन मो0सा0 रजि0 न0-यूए-04डी-2793 का घालक नाम पता अज्ञात	मो0सा0	156/22	1	घायल- रवि		वाहन मो0सा0 रजि0 न0-यूए-04डी-2793 के घालक द्वारा मो0सा0 को तेजी व लापरवाही से घलाकर वादी के भाई की मो0सा0 न0-यूके 06-एवाई-8437 को टक्कर मारकर वादी के भाई को गम्भीर रूप से घायल कर देना।	मो0सा0			सीमा कोहली	
3	अज्ञात	1-Aug-22	2-Aug-22	भूरावानी रुद्रपुर	अन्य	विभाग	रुद्रपुर	वाहन कार न0-यूके 06बी-4323 का घालक नाम पता अज्ञात	कार	490/22	1	घायल- लीलावती देवी		वाहन घालक द्वारा वादी के परिवार के सदस्य नानी लीलावती देवी, नाना विजय शाह, गौरी सीता देवी, मामा अमरजीत जो टुक-टुक सं0 यू0के0 06 ई03आर0-3994 में बैठकर रुद्रपुर आ रहे थे, जो रॉड साईड व तेज गति से टक्कर मारकर वादी की नानी लीलावती देवी को गम्भीर रूप से घायल कर देना।	टुक-टुक			महेश काण्डपाल	

Handwritten signatures and initials.

6	15:30	05.09.2022	09.09.2022	सरकडी गुरुद्वारे के सामने केलाखेडा	अन्य	ग्राम पंचायत	केलाखेडा	मो0सा0 JA06 9529	मो0सा0	129/ 22	घायल- श्याम सिंह	1	अभि0 द्वारा मो0सा0 सं0यू0ए06-9529 की विपरीत दिशा से तेजी व लापरवाही से चला कर वादी के पिता श्याम सिंह की मो0सा0 सं0 यू0के06एके-3307 को टक्कर मार कर गम्भीर रूप से घायल कर देना।	मो0सा0
7	22:00	10.07.2022	09.09.2022	प्रतापपुर नानकमता	एन.एच.	ग्राम पंचायत	नानकमता	बलेने कार सं0 यूपी32 एमक्यू4935	कार	215/ 22	मृतक- रोहति	1	अभियुक्त द्वारा वाहन को तेजी व लापरवाही से चला कर वादिनी के भाई रोहित 30 वर्ष को टक्कर मार कर घायल करना व दौराने उपचार मृत्यु हो जाना।	कार
8	18:30	08.09.2022	09.09.2022	केला मोड के पास आर0एन0आर0 रोड	एन.एच.	ग्राम पंचायत	काशीपुर	अज्ञात टैक्टर	टैक्टर	553/ 22	मृतक-राहुल त्यागी उम्र-42	1	अज्ञात टैक्टर टाली चालक द्वारा तेजी व लापरवाही से वाहन चला कर वादिनी के पति को टक्कर मार कर मृत्यु कारित करना।	मो0सा0
9	12:00	3/4-09-2022	11-09-2022	कुडा डपिंग याद के मध्य बोकी रामपुरा धाना रुदपुर	एन.एच.	नगर निगम	रुदपुर	अज्ञात	अज्ञात	587/22	घायल-मानवेन्द्र उम्र-32	1	अज्ञात वाहन चालक द्वारा मजकुर मानवेन्द्र की मो0 सा0 यू0के0-06 ए एक्स 1131 में टक्कर मारकर गम्भीर रूप से घायल कर देना।	मो0सा0
10	1900	11-09-2022	14-09-2022	मदर इडिया स्कूल रुदपुर काशीपुर रोड एन0एच-74	एन.एच.	ग्राम पंचायत	बाजपुर	वाहन अल्टो कार सं0 यू0पी0 22 पी- 8539 का चालक नाम पता अज्ञात	कार	470/22	मृतक- इमरान 20 वर्ष, अरहान-03 वर्ष घायल-रिजवाना 22वर्ष, नूर-04 वर्ष मेल, ईदानूर- 01 वर्ष	2 3	वाहन अल्टो कार यू0पी0 22 पी-8539 के अज्ञात चालक द्वारा वादी के भाई की मो0सा0 पर टक्कर मारकर इमरान व अरहान की मृत्यु कारित करना व रिजवाना, नूर, ईदानूर को घायल कर देना।	मो0सा0
11	8:00	07-09-2022	14-09-2022	केशोवाला तिसहे से 200 मी0 पहले बाजपुर की तरफ	एस.एच.	नगर पालिका	बाजपुर	वाहन मो0सा0 नं0 बजाज जेटिना बबलु पुत्र जयसिंह नि0 केशोवाला बाजपुर	मो0सा0	472/22	घायल-बिजेन्द्र	1	अभि0 द्वारा लापरवाही से अपनी मो0सा0 से वादी के पुत्र बिजेन्द्र की मो0सा0 अपाची यू0के0 18 एम 3912 पर टक्कर मार देना व गम्भीर रूप से घायल कर देना।	मो0सा0

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NOTICE INVITING TENDERS

Online bids are invited from experienced bidders for the Selection of Project Monitoring Unit (PMU) for Providing Monitoring Unit for Solid Waste Management (SWM) Project at Nagar Nigam Rudrapur.

- 1- The bidders shall have to submit their bids online on the website www.uktenders.gov.in and upload the relevant documents from 16-09-2023, 11:00 am to 29-09-2023, 05:00 pm.
2. The bidders intending to participate in this tender are required to get enrolled/registered on the e- procurement web site <https://uktenders.gov.in> Enrolment /registration on the above portal is mandatory.
3. Conditional tender will not be accepted and liable to be rejected. Nagar Nigam Rudrapur reserves the right to accept or reject any or all tender without assigning any reasons thereof.

-ह0-

(नरेश चन्द्र दुर्गापाल)

नगर आयुक्त

नगर निगम, रुद्रपुर, (ऊ0सि0 नगर)

-ह0-

(रामपाल सिंह)

महापौर

नगर निगम, रुद्रपुर, (ऊ0सि0 नगर)

कार्यालय नगर आयुक्त, नगर निगम रुद्रपुर (ऊधमसिंहनगर)

Tel-05944-242400 E-mail:- nagarnigamrudrapur@gmail.com

Visit-www.nagarnigamrudrapur.com

पत्रांक - /स्वा0अनु0/2023-24

दिनांक- सितम्बर, 2023

प्रतिलिपि:- निम्न कों सूचनाथ एवं नोटिस बोर्ड पर चर्या हेतु।

1. कार्यालय जिलाधिकारी, ऊधमसिंह नगर।
2. कार्यालय मुख्य विकास अधिकारी, ऊधमसिंह नगर।
3. कार्यालय वरिष्ठ कोषाधिकारी, ऊधमसिंह नगर।
4. कार्यालय उपजिलाधिकारी, ऊधमसिंह नगर।
5. कार्यालय नगर निगम, रुद्रपुर, ऊधमसिंह नगर।
6. सम्पादक, दैनिक समाचार पत्र राष्ट्रीय सहारा एव पायनियर को इस आशय से प्रेषित कि उपरोक्त ई-निविदा सूचना को 6X8 सेमी0 साईज में अपनी व्यवसायिक दसों में 30 प्रतिशत या उससे अधिक छूट देते हुए अपने समाचार पत्र के आगामी अंक में प्रकाशन का कष्ट करें तथा मुगतान हेतु बिल के साथ समाचार पत्र की दो प्रति सहित इस कार्यालय को उपलब्ध कराने का कष्ट करें।
7. श्री तपन कुमार राय, डा.ई.आ., नगर निगम रुद्रपुर को इस निर्देश के साथ प्रेषित कि उपरोक्त निविदा सूचना एव निविदा की शर्ता को उपरोक्तानुसार उत्तराखण्ड शासन की वेबसाइट www.uktenders.gov.in एवं नगर निगम, रुद्रपुर की वेबसाइट www.nagarnigamrudrapur.com पर अपलोड करना सुनिश्चित करें।

नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंह नगर

RUDRAPUR NAGAR NIGAMTender Notice No.: 1542Dated: 15/09/2023**NOTICE INVITING TENDERS**

Online bids are invited from experienced bidders for the following work as listed below and will be received online on the website www.uktenders.gov.in as per time schedule (key dates) in the notice published on the above website.

1.	Name of the work	Request for Proposal (RFP) for Selection of Project Monitoring Unit (PMU) for Providing Monitoring Unit for Solid Waste Management (SWM) Project at Rudrapur Nagar Nigam (RNN) of Uttarakhand
2.	Mode of Bid Submission	Online
3.	Tender Fee and Bid Security	Tender Fee: Rs 5000.00(Five Thousand Only) in for DD in favor of Municipal Commissioner, Nagar Nigam Rudrapur Bid Security: Rs 25000.00(Twenty-Five Thousand Only) in for DD /FDR in favor of Municipal Commissioner, Nagar Nigam Rudrapur
4.	Date / Time of Publication of Tender on Website	16/09/2023, 11:00 am
5.	Date of Pre-bid meeting	22/09/2023, 11:00 am
6.	Last Date / Time of Bid Submission	29/09/2023, 05:00 pm
7.	Last Date / Time of Submission of Tender Fee & EMD	30/09/2023, 11:00 am
8.	Date of Bid Opening	30/09/2023, 12:00 am
9.	Bid Submission Address	Nagar Nigam Rudrapur
10.	Helpline No. of e-Procurement Cell	—

Note:

1. The bidders shall have to submit their bids online and upload the relevant documents from as per key schedule (key dates).
2. The bidders intending to participate in this tender are required to get enrolled/ registered on the e-procurement web site: <https://uktenders.gov.in> Enrolment/registration on the above portal is mandatory.
3. Tender documents can be purchased only online from <https://uktenders.gov.in> by making online payment as specified above as per key dates. The Bidders shall have to submit their Bids online and upload the relevant documents from as per time schedule (key Dates).
4. Conditional tender will not be accepted and liable to be rejected. RNN reserves the right to accept or reject any or all tender without assigning any reasons thereof.


Municipal Commissioner,
Rudrapur Nagar Nigam



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport & Highways, Govt. of India)

परियोजना कार्यान्वयन ईकाई-रुद्रपुर तृतीय तल, श्री गुरु अंगद देव जी कॉम्प्लेक्स, रुद्रपुर, - 263153

Project Implementation Unit-Rudrapur, 3rd Floor, Shri Guru Angad Dev ji Complex, Rudrapur - 263153

दूरभाष / Phone : 05944-351597 ई-मेल / E-mail: pdpiurudrapur@nhai.org वेबसाइट / Website : www.nhai.org

कारिफ
U261300028
0411012023
Annexure-3
116
भारतीय
NHAI

पत्रांक- एन.एच.ए.आई./पी.आई.यू.-आर.यू.पी.सी./विविध/2023/208।

दिनांक 30.09.2023

सेवा में,

उपजिलाधिकारी,

रुद्रपुर,

सदस्य संयुक्त जांच कमेटी

ऊधम सिंह नगर।

विषय:- माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 446/2023, रामबाबू बनाम नगर निगम रुद्रपुर एवं अन्य में पारित आदेशों के क्रम में जांच विषयक।

सन्दर्भ:- उपजिलाधिकारी, रुद्रपुर का पत्रांक संख्या 5488/एस0टी0/2023 दिनांक 22.09.2023.

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से विषयांकित प्रकरण के सम्बंध में आज दिनांक को आपके कार्यालय में बैठक का आयोजन किया गया था। इस क्रम में अवगत कराना है कि राष्ट्रीय राजमार्ग-74 के अनुभाग 213.800 से 214.000 में मार्ग के किनारे स्थित ट्रैकिंग ग्राउण्ड के कूड़े को नगर निगम रुद्रपुर द्वारा मार्ग के आर0ओ0डब्लु0 से हटा दिया गया है।

परियोजना निदेशक के अनुमोदन से सादर सूचनार्थ प्रेषित।

भवदीय

Meenu

30/09/2023

(मीनू)

प्रबंधक (तक0)

कृते परियोजना निदेशक

जंपानव-4

प्रेषक,

मुख्य कृषि अधिकारी
ऊधम सिंह नगर

सेवा में

उप जिलाधिकारी
रुद्रपुर

पत्रांक 8921 / एन0जी0टी0 / फसल क्षति / 2023-24 / दिनांक 30 सितम्बर 2023

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 446 / 2023, राम बाबू बनाम नगर निगम रुद्रपुर एवं अन्य में पारित आदेशों के क्रम में जाँच विषयक।

महोदय,

उपरोक्त विषयक क्रम में दिनांक 30.09.2023 को आपकी अध्यक्षता में आयोजित बैठक में दिये गये निर्देशों, जिसमें आप द्वारा रुद्रपुर स्थित ट्रचिंग ग्राउण्ड के कूड़े से फसल क्षति एवं भूमि की क्षति के सम्बन्ध में आख्या चाही गयी है।

उक्त के क्रम में महोदय को अवगत कराना है कि कूड़े से फसल क्षति एवं भूमि की क्षति की जाँच किये जाने हेतु सम्बन्धित क्षेत्र के विकासखण्ड प्रभारी, कृषि रुद्रपुर को निर्देश दिये गये। अपनी आख्या में उनके द्वारा अवगत कराया है कि सम्बन्धित क्षेत्र के आस-पास फसल उत्पादन नहीं हो रहा है और न ही कृषि से सम्बन्धित कोई क्षति हो रही है।

अतः महोदय की सेवा में सादर सूचनार्थ ।

भवदीय


मुख्य कृषि अधिकारी
ऊधम सिंह नगर

सेवा में,

जिलाधिकारी,
ऊधमसिंह नगर।

विषय:- मा0 राष्ट्रीय हरित न्यायाधिकरण (NGT) के संबंध में।

महोदय,

उपरोक्त विषयक अवगत कराना चाहते हैं कि नगर निगम रुद्रपुर क्षेत्रांतर्गत में जो कूड़ा स्थल है वह नगर पालिका बनने के समय लगभग 30-40 वर्ष पुराना है। नगर निगम द्वारा अपने प्रयासों से अब तक 1.50 लाख से ज्यादा कूड़े का निस्तारण किया जा चुका है। इस कार्य हेतु अब तक निगम को राज्य सरकार से कोई आर्थिक सहायता नहीं मिली है। रू0 1.92 करोड़ की डी0पी0आर0 शासन को प्रेषित है। निगम अपने संसाधनों से ही कूड़े का निस्तारण कर रहा है। जहाँ तक कूड़े की ऊँचाई तथा नैशनल हाईवे बंद होने का प्रश्न है वह गलत है। कूड़े के स्थल पर ऊँचाई 30-35 फीट है तथा नैशनल हाईवे का क्षेत्र पूरी तरह से खाली करा लिया गया है। शहर में जलभराव में कूड़े के ढेर का कोई योगदान नहीं है। जलभराव का मुख्य कारण औद्योगिक संस्थान (सिडकुल) की स्थापना के पश्चात् शहर में अनियोजित बसावट मुख्य कारण है। जिसमें नदी, नाले एवं प्राकृति ढाल वाले क्षेत्रों का पाटकर सपाट हो जाना जलभराव का प्रमुख कारण है। बल्कि शहर में कोई Drainage प्लान नहीं होने से बरसात में जल भराव होता है। इसलिये जल निकासी की योजना शीघ्र बनायी जाये। तथा नगर निगम को उक्त कूड़े को उठाने के लिए शासन से आर्थिक मदद दिलायी जाये। नगर निगम कूड़े के निस्तारण के लिए पूरी तरह संजीदा है। शहर में प्रतिदिन डोर टू डोर कूड़ा उठाया जा रहा है। नगर निगम ने 02 एम0आर0एफ0 सेंटर बनाये हैं तथा तीसरा एम0आर0एफ0 सेंटर बनाने की तैयारी है।

अतः कूड़ा निस्तारण में शासन को निगम का आर्थिक सहायोग करने हेतु कार्यवाही करने का कष्ट

करें।

श्री मती 2 भागली सिडवाल वार्ड नं. 35 ✓✓

शिवकुमार सागर
वार्ड नं. 37

निमित्तक (निमित्तकारी) वार्ड नं. 15, जगलपुर

Prakash
जगदीश शर्मा
वार्ड-16

पार्षदगण

सुनील कुमार (वार्ड नं. 19)

दुर्गा शास्त्री वार्ड 13

आशुतोष शर्मा वार्ड नं. 34
सुनीता कुन्डाल वार्ड नं. 31

साजिम अली वार्ड नं. 15)

कमला देवी वार्ड नं. 24

मौ0 लालिंद वार्ड नं. 20

रूपनी रावत वार्ड-26

शील पल वार्ड नं. 17

सौमा शर्मा वार्ड-12

जितेंद्र भादुर वार्ड नं. 14

**कार्यालय सहायक अभियन्ता प्रथम
सिंचाई खण्ड, रुद्रपुर (उधमसिंह नगर)**

कैनाल कालोनी, रुद्रपुर, उधमसिंह नगर-263153 दूरभाष नं०-05944-243428

फैक्स नं० : 05944-243428, E-mail : idrudrapur@gmail.com

पत्रांक : C-80 /स०अ०-1/

दिनांक रुद्रपुर 30 सितम्बर 2023

सेवा में,

उपजिलाधिकारी
सदस्य संयुक्त जाँच समिति
रुद्रपुर, उधमसिंह नगर।

विषय : माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-446/2023 श्री राम बाबू बनाम नगर निगम रुद्रपुर एवं अन्य पारित आदेशों के क्रम में जाँच विषयक।

सन्दर्भ : आपका पत्रांक 5488 /एस०टी० /2023 /दिनांक 22.09.2023

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में दिनांक 30.09.2023 को एक बैठक का आयोजन किया गया। जिसके क्रम में अवगत कराना है कि रुद्रपुर शहर में मानसून अवधि में जल भराव समुचित जल निकासी न होने के कारण होता है। इस समस्या के निदान हेतु अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, उधमसिंह नगर द्वारा M/S VKS Infratech management Pvt. Ltd, New Ashok Nagar Delhi के पक्ष में अनुबंध के अन्तर्गत रुद्रपुर शहर का GIS Based मास्टर ड्रेनेज प्लान हेतु सर्वेक्षण कार्य गतिमान है। साथ ही अवगत कराना है कि कल्याणी नदी में किच्छा रोड पर स्थित कूड़े को कल्याणी नदी में जाने से रोकने हेतु नगर निगम रुद्रपुर द्वारा जाली लगायी गयी है।

अतः सूचनार्थ प्रेषित।

भवदीय


सहायक अभियन्ता प्रथम
सिंचाई खण्ड, रुद्रपुर

पत्रांक : /स०अ०-1/ /तददिनांक

1. प्रतिलिपि अधिशासी अभियन्ता, सिंचाई खण्ड, रुद्रपुर को सूचनार्थ प्रेषित।

सहायक अभियन्ता प्रथम
सिंचाई खण्ड, रुद्रपुर

॥ कार्यालय मुख्य पशुचिकित्साधिकारी, ऊधमसिंहनगर विकास भवन, रूद्रपुर
॥ ☎/फैक्स-05944-250264, ई-मेल cvousn-ah@uk.gov.in, cvousn@gmail.com

पत्रांक:- 1746/स्था0-01/जॉच/2023-24

दिनांक- 30/09/2023

सेवा में,

उपजिलाधिकारी/सदस्य संयुक्त जॉच समिति
रूद्रपुर।

विषय - माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 446/2023, रामबाबू बनाम नगर निगम रूद्रपुर एवं अन्य में पारित आदेशों के क्रम में जॉच विषयक।

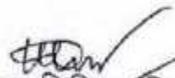
महोदय,

उपरोक्त विषयक दिनांक 30 सितम्बर 2023 को संयुक्त जॉच समिति की बैठक के क्रम में पशुपालन विभाग से सम्बन्धित सूचना निम्नानुसार है-

1. विगत एक वर्ष में सम्बन्धित स्थल (ट्रैकिंग ग्राउण्ड) के पास में किसी भी पशु के दुर्घटनाग्रस्त होकर घायल होने की सूचना प्राप्त नहीं हुई है।
2. सम्बन्धित स्थल के पास बहुत से पशु खाने की तलाश में आते हैं जिसके चलते पशुओं में दुर्घटना की सम्भावना बनी रहती है।
3. वर्तमान में जनपद में निराश्रित गौवंशीय पशुओं को चार गौशालाओं में आश्रय हेतु भेजा जा रहा है, तथा छः नयी गौशालाओं का निर्माण एवं संचालन किये जाने हेतु भूमि का चयन करते हुए गैर सरकारी संस्थाओं से आवेदन प्राप्त किये हैं।

अतः उक्त सूचना सूचनार्थ प्रेषित है।

भवदीय,


मुख्य पशु चिकित्साधिकारी,
ऊधम सिंह नगर।

**Revised Action Plan
for Rejuvenation of Kalyani River
Stretches**

Priority – III

1. INTRODUCTION

River Kalyani originating from the Tanda forest area of district Nainital and passing through agriculture fields of Pantnagar areas and followed by Integrated Industrial Estate (IIE), Pantnagar. River Kalyani receives wastewater from Common Effluent Treatment Plant (CETP) having installed capacity of 4.0 MLD, however, presently CETP receiving about 2.5 MLD to 2.8 MLD wastewater from 305 industrial Unit. About 193 industrial units are not connected with CETP as conveyer system is not available for those industries. The work of conveyance system is in progress is to be completed by 31-01-2021, however individual industrial units have made their effluent treatment plant (ETP) as per requirement. About 11.5 Km length of River Kalyani along the IIE Pantnagar and downstream of Pantnagar is identified as polluted river stretch. River Kalyanai receives treated wastewater from CETP through its storage lagoon and other industrial units where conveyer system is not available. Apart from these sources, it also receives municipal drains from residential areas of Rudrapur city located downstream of Integrated Industrial Estate (IIE), Pantnagar.

2. WATER QUALITY GOALS:

It is an important aspect for maintain wholesomeness of river Kalyani in context of meeting designated water quality criteria. The natural flow of river Kalyani is very low. As it passes through IIE Pantnagar, it receives industrial wastewater and CETP outlet discharge as well as wastewater from residential areas. It is pertinent to mention that because of low natural flowing water during most of the time, even if the industries located in industrial estate meet the prescribed discharge norms as stipulated under the Environment (Protection) Rules, 1986, **it would not be possible to achieve river water quality of Class 'B'.**

Water Quality Characteristics of River Kalyani:

River quality monitoring is being carried out by the Uttarakhand Pollution Control Board at upstream of IIE Pantnagar at Nagla Road, Pantnagar and downstream at SidculChowki, Pantnagar. Water quality data as given blow:

Water Quality Characteristics of River Kalyani at U/S Pantnagar (2018)

Month	pH	BOD (mg/L)	DO (mg/L)
Jan-18	7.2	3.2	8.2
Feb-18	7.2	2.2	8
Mar-18	River is non-perennial in nature ,during summer season river found dry		
Apr-18	River is non-perennial in nature ,during summer season river found dry		
May-18	River is non-perennial in nature ,during summer season river found dry		
Jun-18	7.2	3.2	7.2
Jul-18	7.6	2.6	7.2
Aug-18	7.6	1.8	7.8
Sep-18	7.5	4	7.2
Oct-18	7.3	8	6.2
Nov-18	7.2	4.2	6.8
Dec-18	7.4	3.2	6.4

Water Quality Characteristics of River Kalyani at D/S Pantnagar (2018)

Month	pH	BOD (mg/L)	DO (mg/L)
Jan-18	7.9	8.2	5.20
Feb-18	7.4	6	5.20
Mar-18	6.98	20	1.80
Apr-18	6.86	80	0.60
May-18	7.1	52	1.20
Jun-18	6.4	48	1.20
Jul-18	7.3	44	1.80
Aug-18	7.8	30	3.20
Sep-18	6.9	34	2.80
Oct-18	7.3	36	2.00
Nov-18	7.6	26	2.60
Dec-18	6.8	30	2.80

Water Quality Characteristics of River Kalyani at U/S Pantnagar (2019)

Month	pH	BOD (mg/L)	DO (mg/L)
Jan-19	7.1	4	6.2
Feb-19	7.7	4	6
Mar-19	7.3	4.6	5.2
Apr-19	7.5	5.2	6
May-19	7.4	4.6	5.8
Jun-19	7.7	4.2	6.4
Jul-19	7.1	6	6.8
Aug-19	7.2	6.2	4
Sep-19	7.2	6	4
Oct-19	7.8	6.2	5.2
Nov-19	7.5	6	4.2
Dec-19	7.4	10	3.2

Water Quality Characteristics of River Kalyani at D/S Pantnagar (2019)

Month	pH	BOD (mg/L)	DO (mg/L)
Jan-19	6.7	24	3.2
Feb-19	6.9	20	2.8
Mar-19	7.6	14	4.8
Apr-19	7.2	12	2
May-19	6.8	10	2.4
Jun-19	7.4	6	2
Jul-19	7.1	4	6.4
Aug-19	7.2	6	6.4
Sep-19	6.5	4	6.5
Oct-19	7.2	6.4	1.8
Nov-19	7	9	2.2
Dec-19	7.3	22	1.8

River Kalyani at Upstream of Pantnagar at Nagla road, (US Nagar) (2020)

Month	pH	BOD (mg/L)	DO (mg/L)	Total Coliforms MPN/100ml
Jan-20	7.2	5.2	6.8	-
Feb-20	7.54	8	4.4	-
Mar-20	8.5	6	2	-
Apr-20	7.4	3	8	-
May-20	7.6	4.6	6.2	-
Jun-20	7.2	6.4	3.1	-
Jul-20	7.8	50	2.8	540
Aug-20	7.3	3.9	7.1	500

River Kalyani at Downstream of Pantnagar (US Nagar) (2020)

Month 2020	pH	BOD (mg/L)	DO (mg/L)	Total Coliforms MPN/100ml
Jan-20	7.3	16	1.4	-
Feb-20	7.16	20	1.6	-
Mar-20	7.9	6.8	2.8	-
Apr-20	7.5	5.2	3.7	-
May-20	7.0	6.4	3.1	-
Jun-20	7.8	8.2	2.9	-
Jul-20	7.4	15	2.5	920
Aug-20	7.45	12	5.8	1600

Basis of Proposed Action Plan for rejuvenation of river Kalyani:

River Kalyani is a spring fed river and river water quality before entering into IIE, Pantnagar, as such not receives any direct source of pollution. Deterioration in water quality is reported mainly because of industrial wastewater and CETP outlet domestic wastewater from residential colonies. Efficient operation of CETP as well as effluent treatment plants of industries which are not connected with CETP, along with interception, diversion and treatment of domestic wastewater drains are matter of grave concerned. Therefore, action plan for prevention and control of pollution of river Kalyani has been prepared based on the following components:

3. IDENTIFICATION OF SOURCE OF WATER POLLUTION:

The proposed action plan for rejuvenation of river Kalyani consisting following components:

3.1 Source Control:

Source control includes industrial pollution control and treatment and disposal of Domestic sewage as detailed below:

(a) Industrial Pollution control:

- i. Identification of pollution potential industries
- ii. Sector specific categorization of industries.
- iii. Assessment of Water consumption and wastewater discharge and gap in treatment of industrial effluent.

- iv. Provision of wastewater treatment system.
- v. Efficient Operation of CETP of IIE Pantnagar.
- vi. Establishment of leftover networking of conveyor system of CETP.

The drainage map of river Kalyani is annexed at Annexure- 01

(b) Sewage Management:

- i. Estimation of quantity of sewage generated and requirement of treatment capacity.
- ii. Gap analysis in terms of sewage generation, existing installed treatment capacity and required treatment capacity.
- iii. Identification of municipal drains & their discharge in the catchment of river Kalyani.
- iv. Interception and diversion of municipal drains to STP.
- v. Treatment and disposal of septage and controlling open defecation.

(c) Solid Waste Management:

- i. Implementation of Door-to-Door collection.
- ii. Source segregation as biodegradable and non-biodegradable wastes.
- iii. Identification of suitable site for setting up common waste processing and secure landfill facility.
- iv. Transportation, disposal and treatment facilities of municipal solid wastes generated from town in accordance of provisions of the Solid Waste Management Rules, 2016.
- v. Restriction on illegal disposal of solid waste along the river bank and flood plain zones.
- vi. Prohibition on burning of solid wastes.
- vii. Implementation of Construction and Demolition Wastes Management Rules.

3.2 Groundwater Water Quality:

- i. Periodic groundwater quality assessment at strategic locations.

3.3 Flood Plain Zone.

- i. Flood plain zoning.

3.4 Ecological/Environmental Flow (E-Flow)

- i. Maintaining E-Flow.

4. RIVER KALYANI REJUVENATION PLAN:

Following are the action plan for rejuvenation of river Kalyani as detailed below:

4.1 Industrial Pollution Control:

The UKPCB is vigil on operation of Common Effluent Treatment Plant (CETP) and individual effluent treatment plants of industries which are located in the area where connectivity to CETP is not available. Grossly polluting industries (GPIs) and other

categories of water polluting industries are motoring closely. There are 03 GPIs operating in the catchment of river Kalyani. Details of GPIs are given as below:

S N	Industry Name	Water Consumption (KLD)	Waste Water Generation (KLD)	Compliance Status
1	Tata Motors Ltd., Sector-1, IIE, Pantnagar (US Nagar)	4600	3840	Comply
2	Ashok Leyland Ltd, IIE, Plot No. 1, Sector-12, Pantnagar (US Nagar).	1500	610	Comply
3	Bajaj Auto Ltd., Plot No. 2, Sector-10, IIE Pantnagar (US Nagar)	395	300	Comply

Category wisenumber of industries operating in the area are as follows: All the unit have valid CCA and complying the norms.

S.N.	Number of Unit			Total	Compliance status
	Red	Orange	Green		
1	99	362	207	688	305 unit are connected to CETP and 193 unit having their own ETP are yet to be connected with CETP. Rest of unit are located out side of the industrial estate and they have their own ETP.

4.2 Networking of Conveyor system of CETP:

There are total of 522 Nos. of industries, out of which 498 industries in operation and 24 industries are under construction in the IIE Pantnagar. 305 Nos. of industries are connected with CETP through common conveyor system, while 193 nos. of industries are not connected with CETP due to non-availability of conveyor network. SIIDCUL has proposed to provide conveyor network of about of 8 Km with approximate cost of Rs. 10.00 Crore. It is proposed that networking would be completed by January 31,2021.

Regular monitoring of CETP outlet will be carried out in order to comply outlet discharge standards as specified under Environment (Protection) Rules, 1986 as amended.

Environmental Surveillance Squad (ESS) also formed at head office level in order to make surprise inspection. Strengthening of ESS will be carried out for effective surveillance.

4.3 Industrial hazardous waste management:

Recyclable hazardous wastes, mainly used oil/contaminated barrels are being recycled through registered recyclers, while landfillable waste is being disposed thorough M/S Bharat Oil and Waste Management Pvt. Ltd. located at Laksar, Distt. Hardiwar with an installed capacity of 667 MT/month landfill. Incinerable waste is either disposed through

common incinerator of 1000 MT/month incineration capacity or through co-processing in cement kilns.

4.3 Sewage Management:

About 37 MLD sewage is generated from the entire city. At present there is no sewerage facility in the town.

UttarakhandPeyjal Nigam has identified 22 major drains which draining to river Kalyani. The details of the drains and BOD load is as follows:

S.No	Name of Drain	Discharge (MLD)	BOD (mg/L)
1	AtariyaMelaNalla(28 ^o 59.389'N, 79 ^o 24.515'E)	0.23	14
2	AtariyaNalla Ward No. 06(28 ^o 59.379'N, 79 ^o 24.512'E)	3.22	5.2
3	Near Atariya Bridge Nala(28 ^o 59.338'N, 79 ^o 24.505'E)	0.51	16
4	Mukherjee Nagar Nala(28 ^o 59.290'N, 79 ^o 24.517'E)	0.93	11
5	MachhliwalaNala (Azaad Nagar Nala) (28 ^o 59.054'N, 79 ^o 24.451'E)	5.27	22
6	SamsaanGhatNalla(28 ^o 58.982'N, 79 ^o 24.399'E)	3.22	24
7	BrihaspatiMandirwalaNalla ward no -09 (28 ^o 58.974'N, 79 ^o 24.289'E)	2.59	7.1
8	Shiv Nagar Nalla-1(28 ^o 58.920'N, 79 ^o 24.243'E)	0.04	12
9	Shiv Nagar Iron Bridge Nala(28 ^o 58.907'N, 79 ^o 24.234'E)	0.06	7
10	Ravindra Nagar WalaNalla -1(28 ^o 58.907'N, 79 ^o 24.234'E)	0.04	62
11	Kali MandirNallaRavindranagar(28 ^o 58.857'N, 79 ^o 24.228'E)	0.16	4.7
12	Ravindra Nagar MaidanWalaNalla(28 ^o 58.389'N, 79 ^o 24.515'E)	0.29	19
13	Shiv Nagar Wala Nalla-2(28 ^o 58.879'N, 79 ^o 24.294'E)	0.04	12
14	Shiv Nagar Nalla-3(28 ^o 58.868'N, 79 ^o 24.312'E)	0.04	36
15	Shiv Nagar KhatekoNalla-Ward No. 09 (28 ^o 58.793'N, 79 ^o 24.265'E)	0.04	92
16	KhatikoNala- 2 (28 ^o 58.774'N, 79 ^o 24.237'E)	0.16	8.2
17	DD Chowkwalanalla(28 ^o 58.686'N, 79 ^o 24.167'E)	2.00	9.1
18	Roadways WalaNala (28 ^o 58.637'N, 79 ^o 24.147'E)	0.16	Closed
19	Dariya Nagar WalaNalla(28 ^o 58.528'N, 79 ^o 24.149'E)	0.23	112
20	Meat Market walanalla(28 ^o 58.373'N, 79 ^o 24.111'E)	6.26	5.1
21	Kali MandirNallaRampura(28 ^o 57.993'N, 79 ^o 24.122'E)	1.11	261
22	RampuraNalla(28 ^o 57.883'N, 79 ^o 24.139'E)	2.00	13

The water quality of various drains contributing pollution to river Kalyani is as follows:

General Parameters:

S.N.	Name of Drain	pH	BOD	DO	Feacalcolifrom	FeacalStreptococci
1	AtariyaMelaNalla	7.33	14	5.8	540	220
2	AtariyaNalla Ward No. 06	7.33	5.2	6.8	280	170

3	Near Atariya Bridge Nala	7.19	16	2.8	>1600	920	
4	Mukherjee Nagar Nala	7.22	11	6.2	540	350	
5	MachhliwalaNala (Azaad Nagar Nala)	7.36	22	4.1	>1600	540	
6	SamsaanGhatNalla	7.39	24	3.8	>1600	920	
7	BrihaspatiMandirwalaNalla ward no -09	7.12	7.1	6.6	540	350	
8	Shiv Nagar Nalla-1	7.28	12	6	920	430	
9	Shiv Nagar Iron Bridge Nala	7.46	7	6.7	350	240	
10	Ravindra Nagar WalaNalla -1	7.13	62	2.8	>1600	920	
11	Kali MandirNallaRavindranagar	7.49	4.7	7	210	Absent	
12	Ravindra Nagar MaidanWalaNalla	7.4	19	5.4	>1600	540	
13	Shiv Nagar Wala Nalla-2	7.47	12	6.3	430	280	
14	Shiv Nagar Nalla-3	7.28	36	4	920	350	
15	Shiv Nagar KhatekoNalla-Ward No. 09	7.15	92	<1	>1600	>1600	
16	KhatikoNala- 2	7.01	8.2	6.6	920	350	
17	DD Chowkwalanalla	7.27	9.1	3.8	>1600	540	
18	Behind Jaycees Public School (Roadways WalaNala)	Closed					
19	Dariya Nagar WalaNalla	6.93	112	1.4	>1600	540	
20	Meat Market walanalla	7.01	5.1	7.2	350	110	
21	Kali MandirNallaRampura	7.26	261	<1	>1600	540	
22	RampuraNalla	7.4	13	6	920	280	

Heavy Metalsparameters :

S.N.	Drain	Cd	Ni	Cr	Zn	Fe	As
1	AtariyaMelaNalla	<0.001	<0.01	0.02	0.09	1.43	<0.01
2	AtariyaNalla Ward No. 06	<0.001	0.01	0.02	0.1	1.37	<0.01
3	Near Atariya Bridge Nala	<0.001	0.01	0.02	0.09	1.9	<0.01
4	Mukherjee Nagar Nala	<0.001	<0.01	0.026	0.09	1.19	<0.01
5	MachhliwalaNala (Azaad Nagar Nala)	<0.001	0.01	0.04	0.09	1.23	<0.01
6	SamsaanGhatNalla	<0.001	0.02	0.02	0.09	1.37	<0.01
7	BrihaspatiMandirwalaNalla ward no -09	<0.001	0.012	0.02	0.11	1.51	0.01
8	Shiv Nagar Nalla-1	<0.001	<0.01	0.03	0.08	1.14	<0.01
9	Shiv Nagar Iron Bridge Nala	<0.001	0.02	0.03	0.13	1.37	0.84
10	Ravindra Nagar WalaNalla -1	<0.001	0.03	0.04	0.24	3.75	0.01
11	Kali MandirNallaRavindranagar	<0.001	0.02	0.02	0.11	1.33	<0.01
12	Ravindra Nagar MaidanWalaNalla	<0.001	0.03	0.04	0.21	2.1	<0.01
13	Shiv Nagar Wala Nalla-2	<0.001	0.01	0.02	0.14	1.27	0.01
14	Shiv Nagar Nalla-3	<0.001	<0.01	<0.05	BDL	<0.10	<0.01
15	Shiv Nagar KhatekoNalla-Ward No. 09	<0.001	0.01	0.02	0.11	1.34	<0.01
16	KhatikoNala- 2	<0.001	0.01	0.03	0.11	1.81	<0.01
17	DD Chowkwalanalla	<0.001	<0.01	0.02	0.08	1.18	<0.01

18	Roadways WalaNala	Closed					
19	Dariya Nagar WalaNalla	<0.001	0.01	0.03	0.12	1.73	<0.01
20	Meat Market walanalla	<0.001	0.01	0.02	0.08	1.15	<0.01
21	Kali MandirNallaRampura	<0.001	<0.01	0.03	0.1	1.3	<0.01
22	RampuraNalla	<0.001	<0.01	<0.05	0.09	1.18	<0.01

The details of Sewage management and proposed action plan is as follows:

S.N.	Name of ULB	Population in 2011	Total Sewage generation MLD		Available sewage treatment facility	Action Plan
			Existing	Expected for 2032		
1	Nagar Nigam Rudrapur	1,75,713	18.9	37.0	No	DPR for Bio-remediation of drains of Rs. 684.18 Lakh to send to NMCG for approval. DPR for STP and interception & diversion under preparation.

4.4 Solid Waste Management:

About 60 MTPD solid wastes is generated from the Rudrapur city. Nagar Nigam, Rudrapur is statutory body responsible for management of solid wastes as per provisions of Solid Waste Management Rules, 2016 as amended. The population of Rudrapur town is 175723 as per census of 2011. Nagar Nigam is divided into 40 wards. 100 % door to door collection is being undertaken. Nagar Nigam has approved Bye Laws for user charges and implemented.

S. N.	Name of ULB	No. of Wards	Quantity of Waste MTD	D-to-D collection	Source segregation	Action Plan
1	Nagar Nigam Rudarpur	40	60	100%	10%	DPR for common disposal facility approved. This facility is cluster with Haldwani disposal side. Work order issued for Bio-remediation of legacy waste

4.5 C & D Waste Management:-

The Uttarakhand Urban Development Department has issued necessary directions to all local body for identification of site for disposal of C& D Waste.

4.6 Ground Water Quality:

So far contamination of groundwater is not reported in the area, however groundwater quality monitoring carried out. The analysis report is as follows, it is proposed at least twice in the year, the monitoring of ground water will be carried out.

General Parameter:

Locations	Parameter (mg/L)					
	pH	EC	TDS	COD	Fluoride	Total Hardness
Upstream of River Kalyani	7.95	488	244	7.8	0.48	216
Downstream of River Kalyani	7.89	351	176	7.8	0.32	140

Heavy Metals parameter:

Locations	Parameter (mg/L)					
	Cd	Cr	Ni	Zn	Fe	As
Upstream of River Kalyani	0.001	0.03	0.01	0.57	1.02	0.01
Downstream of River Kalyani	0.001	0.02	0.01	0.2	1.19	0.01

4.7 Flood Plan Zone (FPZ):

River Kalyani is non perennial river hence no flood plain zone is required as reported by irrigation department, therefore flood plain zoning is not required for river Kalyani.

4.8 Environmental Flow (E-Flow):

River Kalyani carrying very less natural water during non-monsoon months. Wastewater from industries and CETP outlet increases the flow of river. Therefore, it would be difficult to maintain natural environmental flow in the river, however the irrigation department has initiated the measurement of flow and river by October 2020.

4.9 Catchment Area Treatment:

The catchment area treatment of river Kalyani is proposed by CAMPA. The work will be started from 01.01.2021.

4.10 Monitoring of Action Plan:

The proposed Action Plan will be monitored by the River Rejuvenation Committee (RRC) constituted by Government of Uttarakhand vide Office order dated 05.12.2018, under the overall supervision and co-ordination of Principal Secretary, Forest & Environment, Govt. of Uttarakhand. The sub committee will be formed for the periodical monitoring of activities.

4.11 Activities wise Gap Analysis details

Municipal Solid waste

S.no.	Name of ULB	Total Waste	Solid	Available facility	Gaps
-------	-------------	-------------	-------	--------------------	------

		Generation (MTD)		
1	Nagar Nigam, Rudrapur	60	No Treatment and disposal facility available	100 %

Municipal Sewage Management

S.no.	Name of ULB	Total Waste Water Generation (MID)	Available Treatment facility	Gaps
1	Nagar Nigam, Rudrapur	37	No Treatment facility available	100 %

Industrial Waste Water Management

S.no.	Name of ULB	No. of Unit				Available Treatment facility	Gaps
		Red	Orange	Green	Total		
1	Nagar Nigam, Rudrapur	99	362	207	688	305 Units are connected with CETP and remaining Units have their own ETP. All the units are complying to norms. SIDCUL has submitted proposal for Connection of remaining units by January 2021.	Nil

Bio-Medical Waste Management

S.no.	Name of ULB	Total No. of HCF	Total BMW Generation (KG/Day)	Available Treatment facility	Gaps
1	Nagar Nigam, Rudrapur	76	120	Common BWM Treatment Facility Gadarpur	Nil

5. ACTION PLAN:

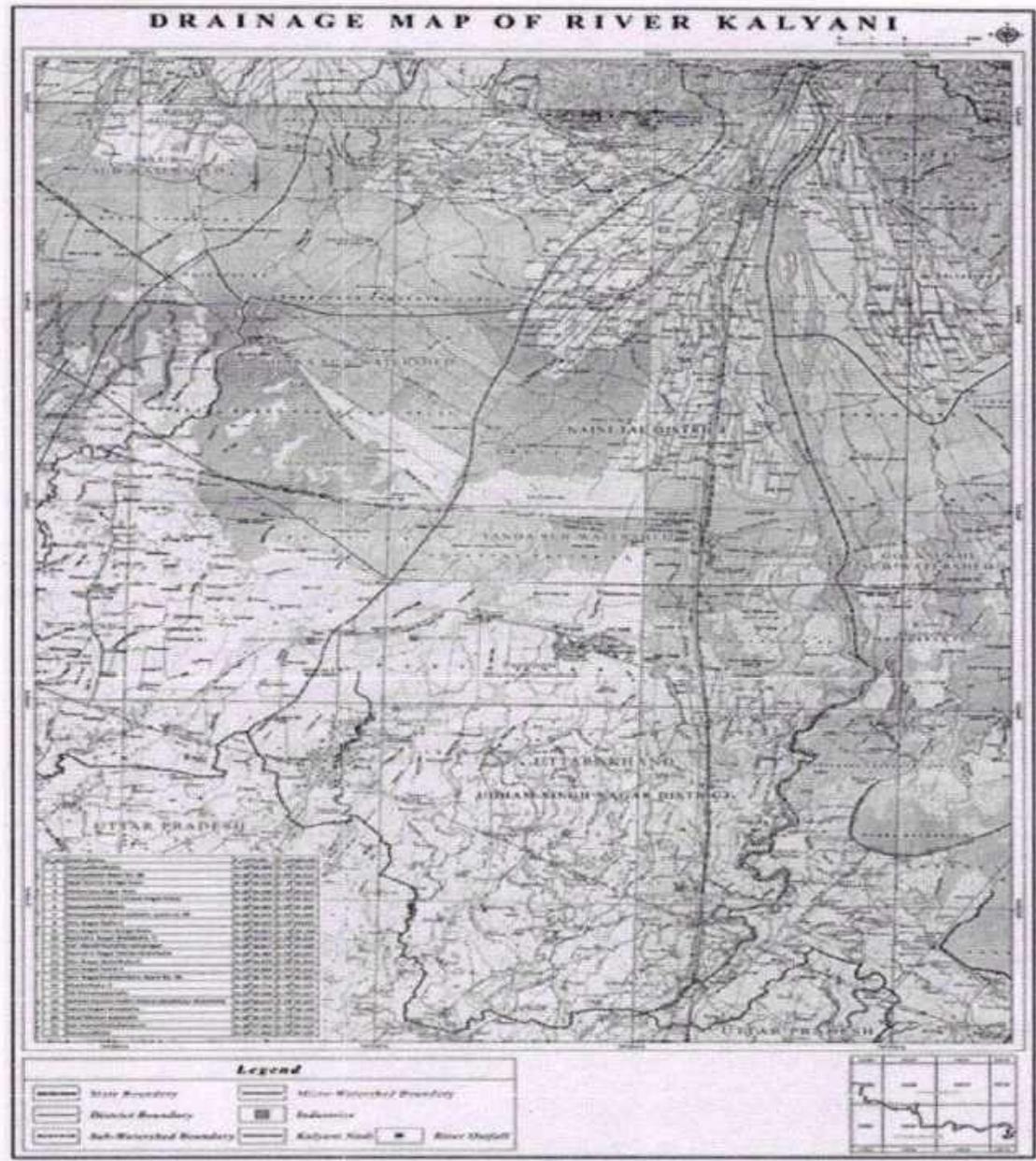
Identified activities and concerned authorities for initiating actions and the time limits and budgetary requirements:

SN	Action plan for rejuvenation of river Kalyani	Agency Responsible for Execution of the Action Plan	Budgetary Requirement (Rs. In Lacs)	Time Target
I. Industrial Effluent Management:				
a)	Routine /surprise inspection GPs and Red category of industries for ensuring compliance of	Special Environmental Surveillance Task Force / UKPCB	Nil	Continuous activity.

	effluent discharge standards as prescribed under E (P) Rules, 1986, as amended.			
b)	Strengthening of Environment Surveillance Squad (ESS) of UKPCB	UKPCB	Nil	Continuous activity.
c)	Monitoring of drains carrying industrial wastewater and CETP outlet.	UKPCB	Nil	Continuous activity.
2. Networking of Conveyor System of CETP:				
a)	Establishment of leftover 8 Km. conveyor networking leading to CETP.	SIDCUL	960.00	Work order issued and work to be completed by January 31,2021.
3. Sewage Management:				
a)	Interception and diversion of 22- drains.	UttarakhandPeyjalJal Nigam.	DPR under preparation	Two year from sanction of funds..
b)	Installation of 2-Nos. of STPs at – Rampura Trenching Ground (18 MLD) and Ravindra Nagar Maidan (26 MLD).			
c)	Operation and Maintenance of 2 Nos. of STPs for 15 years; Operation and Maintenance of 3 Nos. I&D Works for 15 years; Land acquisition etc. expenses.			
4. Solid Waste Management:				
a)	Door to door collection of solid waste in all 40 wards of town.	Nagar Nigam, Rudrapur.	DPR of Rs. 3873 lakh has been approved with integrated solid waste management Plan withHaldwani Cluster.	Within two year.
b)	Source segregation of wastes in all 40 wards of town.			
c)	Setting up solid waste processing facilities.			

				The DPR of Legacy waste for the amount of 2.10 crore approved and work order issued	
5. Groundwater Quality:					
a)	Groundwater quality monitoring.		UKPCB	-	Monitoring is been carried out twice in the Year
6. Flood Plain Zone:					
a)	River Kalyani is non-perennial water body, therefore flood plain zoning is not required for river Kalyani.				
7. Environmental Flow:					
a)	River Kalyani is non-perennial water body. Irrigation department has initiated the flow measurement of river from October 2020				
8. Catchment area treatment:					
a)	The catchment area treatment of river Kalyani is proposed by CAMPA. The work will be started from 01.01.2021.				

Annexure-01



Ann- 2



कार्यालय अधिशासी अभियन्ता

निर्माण शाखा, उत्तराखण्ड पेयजल निगम, ऊधमसिंहनगर।

कलैक्ट्रेट परिसर (मण्डी निदेशालय के सामने) रूद्रपुर, जिला- ऊधमसिंह नगर, पिन- 263153

पत्रांक 4048 / नमामि गंगे कल्याणी / 20 दिनांक:- 06.10.2023
सेवा में,उपजिलाधिकारी/सदस्य, संयुक्त जांच कमेटी,
ऊधमसिंहनगर।विषय:- माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-448 / 2023 रामबाबू
बनाम नगर निगम रूद्रपुर एवं अन्य मे पारित आदेशों के क्रम में जांच विषयक।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 5488/एस0टी0/2023 दिनांक 22 सितम्बर 2023 के क्रम में दिनांक 30.09.2023 को हुई संयुक्त जांच कमेटी की बैठक में प्राप्त निर्देश के क्रम में सादर अवगत कराना है कि माननीय एन0जी0टी0 के निर्देश पर जनपद ऊधमसिंहनगर में नमामि गंगे कार्यक्रम में प्रस्तावित रूद्रपुर नगर से प्रवाहित हो रही कल्याणी नदी/कल्याणी नदी में गिर रहे नालों से आई0एण्डडी0 एस0टी0पी0 निर्माण इत्यादि कार्यों का प्राक्कलन तैयार किया जा रहा है। कल्याणी नदी को Rejuvenate करने हेतु 03 विकल्पों पर विचार किया जा रहा है। उक्त के सम्बन्ध में उच्चाधिकारियों को मार्गदर्शन हेतु पत्र प्रेषित किया गया है। मार्गदर्शन प्राप्त होने के पश्चात् तदनुसार अग्रिम कार्यवाही की जायेगी।

भवदीय

कृते अधिशासी अभियन्ता



**DETAILED REPORT ON
ACTION TAKEN
w.r.t
SOLID WASTE MANAGEMENT
by
NAGAR NIGAM RUDRAPUR
along with
FUTURE ROAD MAP OF NNR**

This report is prepared in concerned with following officials of Nagar Nigam Rudrapur :-

Name	Designation	Signature
Mr. Kuldeep Kumar	Sanitary Inspector	
Mr. Prashant Jauhari	Assistant accountant	
Mr. Ajay Bansal	Urban Infrastructure Expert	
Mr. Harshpal Singh Chandok	Municipal Health officer	
Mrs. Raju Nabiyal	Assitant Municipal Commissioner	
Mr. Deepak Goswami	Assitant Municipal Commissioner	
Mr. Jubak Mohan Saxena	Senior Finance officer	
Mr. Vishal Mishra	Municipal Commissioner	
Mr. Rampal Singh	Mayor	

Summary

The name "**Rudrapur**" comprises two words "Rudra" and "Pur". It is believed to be named after the King Rudra Chandra who was handed over this region by the Emperor Akbar in 1588. "Pur" is a place name element common to the Indian subcontinent which is derived from the Sanskrit word 'pura' which refers to a city or settlement. **Rudrapur** (Kumaoni) is a city that serves as the headquarters of the Udham Singh Nagar district in the Indian state of Uttarakhand. Located at a distance of about 250 km northeast of New Delhi and 250 km south of Dehradun, Rudrapur is located in the fertile Tarai plains in the southern part of Kumaon division over an area of 176.50km² With population of approx 5.50 lacs according to census 2011, it is the 5th most populous city of Uttarakhand.

Rudrapur was established in the 16th century by King Rudra Chand of Kumaon to serve as the seat of the governor of the southern Tarai plains of the kingdom. Since the establishment of the SIIDCUL industrial area in its vicinity, the city has undergone rapid development, along with literacy growth and higher employment. Rudrapur is a major industrial and educational hub of the state.

Nagar Nigam Rudrapur was sublimated in the year 2013. Currently it contains 40 wards. Each ward has one local elected parshad and Rudrapur has one Elected Mayor **Mr. Rampaal Singh**. Area of **Nagar Nigam Rudrapur** jurisdiction is 55.22 km² with population of 175723 as per increase in **Nagar Nigam Rudrapur** jurisdiction area in the year 2018. Two National highway NH-74 & NH-87 passes through Rudrapur jurisdiction. It contains Railway station which has direct trains to Delhi, Dehradun etc. First agricultural university of India, **G.B.pant Agriculture university** was established near Rudrapur on 17 November 1960. The University was inaugurated by Jawaharlal Nehru, and soon became a significant force in the development and transfer of High Yielding Variety seeds and related technology. Pantnagar airport is situated at a distance of 12Km from Rudrapur.

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CHAPTER – 1

INTRODUCTION AND BACKGROUND OF MSW

1. INTRODUCTION AND BACKGROUND

Municipal solid waste management in India has surfaced or continued to be a severe problem not only because of environmental and aesthetic concerns but also because of the enormous quantity of waste generated every day. Even though only 31% of Indian population resides in urban areas, this population of 377 million (Census of India, 2011) generates a gigantic 1,43,449 metric tonnes per day of Municipal solid waste, as per the Central Pollution Control Board (CPCB), 2014-15 and these figures increase every day with an increase in population. To further add to the problem, the total number of towns (statutory and census) in the country have also increased from 5,161 in 2001 to 7,936 in 2011, thus increasing the number of municipal waste generation by 2,775 within a decade. The management of municipal solid waste is one of the main functions of all Urban Local Bodies (ULBs) in the country. All ULBs are required to meticulously plan, implement and monitor all systems of urban service delivery especially that of municipal solid waste. With limited financial resources, technical capacities and land availability, urban local bodies are constantly striving to meet this challenge.

Management aspects of municipal solid waste include statutory clearances like environmental clearances that are required for establishing municipal solid waste treatment, processing and disposal facilities. Pre-feasibility and feasibility studies may be required for ascertaining appropriate modes of treatment and processing at selected locations. Detailed Project Reports will need to be prepared to ensure detailed planning and financial viability of projects. . ACTION PLAN ON INTEGRATED SOLID WASTE MANAGEMENT FOR Nagar Nigam Rudrapur for Managing municipal solid waste is not easy, it requires regular monitoring of MSW service provision by the ULB through basic or advanced Management Information Systems. All services provided by the ULB either through its own sources or through those outsourced to private entities, should be appropriately documented and monitored in order to ensure effective implementation

1.1 MUNICIPAL SOLID WASTE MANAGEMENT

Rapid urbanization has led to over-stressing urban infrastructure services including Municipal Solid Waste Management because of poor resources and inadequacy of the

existing systems in ULBs. Augmentation of the Solid Waste Management facilities and their operation & maintenance in a sustainable manner by urban local bodies would require proper systematic planning, capital investment, introduction of latest technologies which are cost effective. This urbanization and industrialization in Uttarakhand have put pressure on Urban Local Bodies and Municipal Administration to look at Municipal Solid Waste Management (MSWM) efficiently.

Municipal Solid Waste Management (MSWM) refers to a systematic process that comprises waste segregation and storage at source, primary collection, secondary storage, transportation, secondary segregation, resource recovery, processing, treatment, and final disposal of solid waste. Municipal Solid Waste management is important as it impacts health, environment, and aesthetics of the society, if not managed properly. Municipal Solid Waste (MSW), commonly known as garbage or trash is a waste from everyday items that is discarded by us. Our daily activities give rise to a variety of solid wastes of different physico-chemical characteristics, which harm the surroundings unless properly managed and processed. Cleaning up waste contamination is much more expensive compared to its prevention at every stage of possible contamination.

Chapter- II

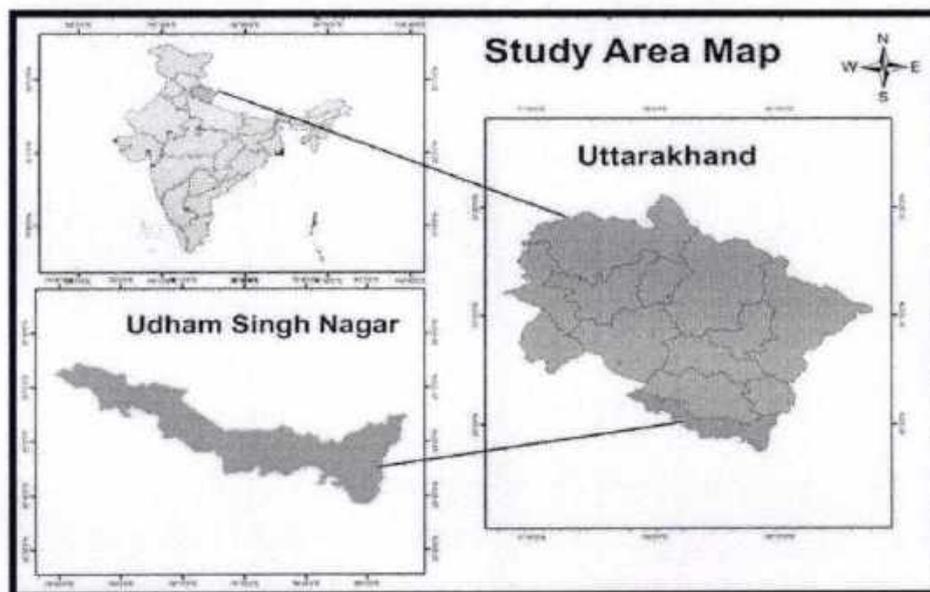
Background of the Planning Area

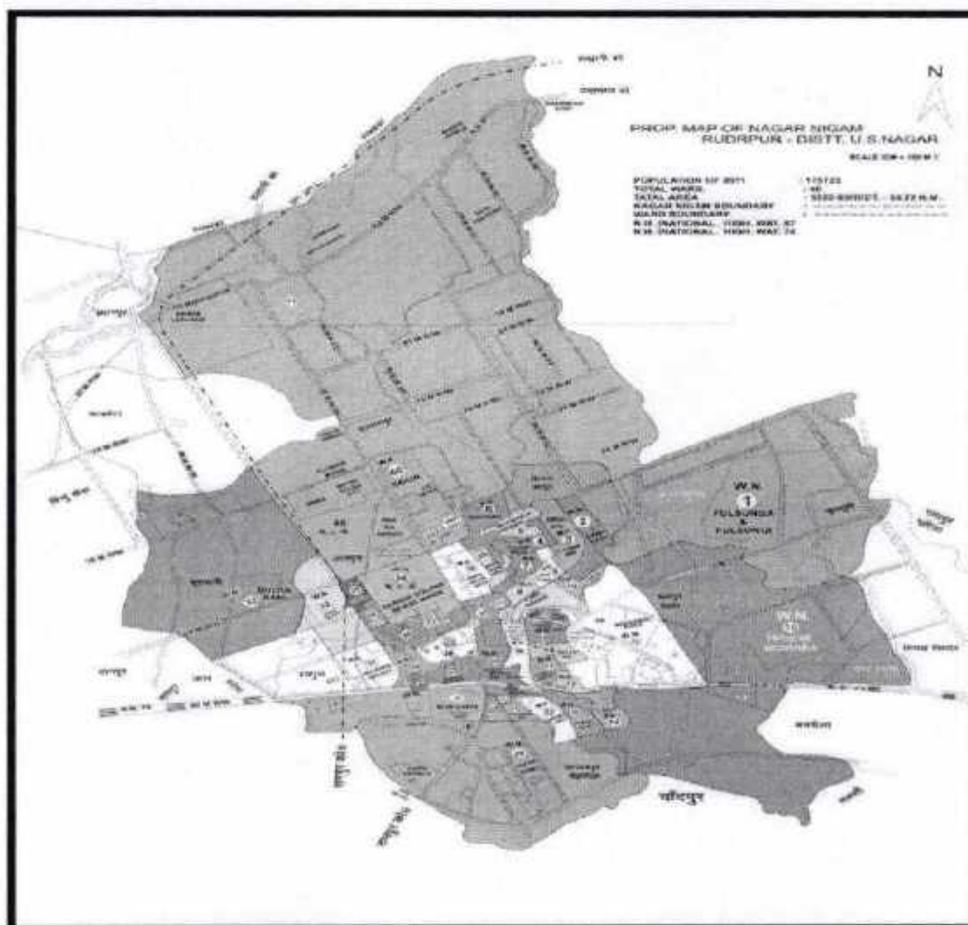
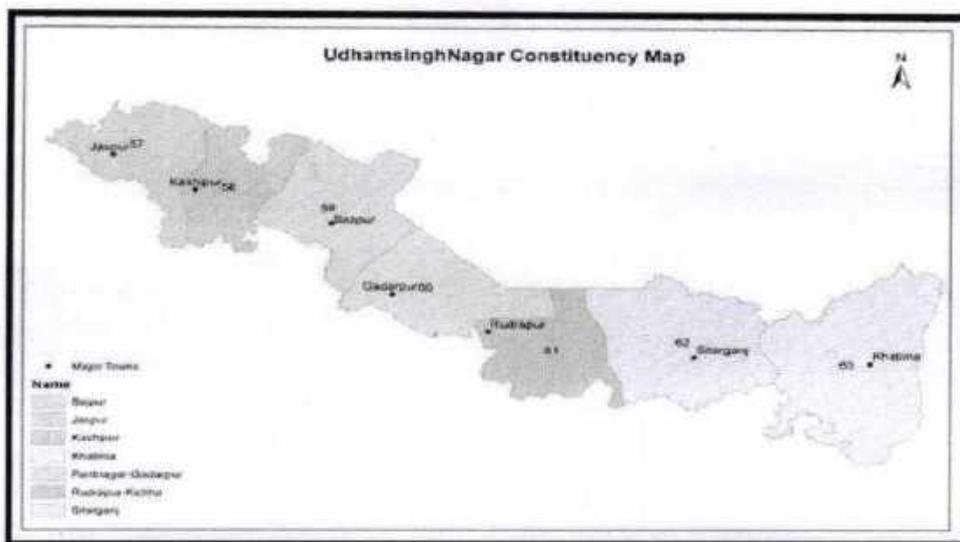
- 1. Jurisdictions:-** Two national highway's NH74 and NH87 passed through Nagar Nigam Rudrapur jurisdiction.

NH74 – Kichha road (Gautam Hospital) to Alliance colony gate

NH87 – Degree College to Tata Motors Gate

1. Location Map





Wardwise Map of Rudrapur Nagar Nigam

2. **Population**:- 175723 having density of 3180person persqkm
3. **Housing** :- Mostly Residents of Transit camp, Kheda , Reshambadi, Dudiyanagar, Bhadaipura, Rampura area has semi kaccha house and main Market, AwasVikas, Civil line, Adarsh colony, Singh colony, Bhoorarani has pucca house. Ward no. 40 SIIDCUL is industrial area.
4. **Environmental conditions** :- Rudrapur has a sub-tropical climate with an annual average temperature of 24.3 °C. The warmest month annually is June, where the average temperature is 40°C. January is the coldest month with an average annual temperature of 14.9 °C. The average temperature variation which occurs between the warmest and coldest months is 16.7 °C. The city experiences an average annual rainfall of 1302mm per year with very high ground water levels ranging between 1m to 3 m. The average precipitation that the city experiences ranges between 38mm to 3mm monthly
5. **Geology and soils** :- Rudrapur is geographically located at latitude: 28.98N and longitude: 79.40E and is 830 feet above the sea level. The city is located 72 km away from Nainital, 259 km from the state capital Dehradun and 230 km from the national capital, Delhi. The Udham Singh Nagar district where the city is situated, lies within the seismic zone 4 in a scale of 2 to 5 (in order of increasing vulnerability to earthquakes as per the (IS 1893 Part 1, 2002).
6. **Drainage basins**:- City contains 2 major rivers named as Kalyani and begul. Total drain/canal length in city is of 38.192km
7. **Financial status** :-17.50 Cr. Per year approx.(average) is income of Nagar Nigam.
8. **User charges collection** :-
 - ❖ 01st April 2021 to 31st March2022 - Collected @ Rs. 5.00 lacs per month
 - ❖ April 2022 – 04 Lacs
 - ❖ May 2022 to July2022 – Collected @2.50 lacs per month
 - ❖ Aug, Sept 2022- NIL
 - ❖ Feb 2023 to 30 June 2023 – 19.14 Lacs with the help of SHG (NAARI SHAKTI SENA)
9. **Human Resource**:-
 - ❖ 137 Permanent employees
 - ❖ 26 Sanvida employees
 - ❖ 200 outsource employees



Total employees - 363

 - ❖ 03 Mohalla Swachhta Samiti

Chapter- III

CATEGORY OF WASTE

- ❖ Legacy waste.
- ❖ Dry waste like Tree leafs, paper, wrappers, polythene, Tetrapacks, etc
- ❖ Wet Waste like Vegetable & fruit waste, Egg cells, Leftover food, kitchen waste etc.
- ❖ Mix waste like card board, leather, Plastic water bottles etc.
- ❖ Construction & Demolition waste
- ❖ E-Waste
- ❖ Domestic hazardous waste like broken glass, iron material, diapers, sanitary pads etc
- ❖ Biomedical waste
- ❖ Dairy waste
- ❖ Industrial hazardous waste

Nagar Nigam Rudrapur has formulated detailed bye-laws of “ SOLID WASTE MANAGEMENT REGULATION - 2022” and its gazette publication was done on dated 11 february2023 (Gazette copy is attached)

Chapter-IV

Legacy waste processing plant

INTRODUCTION :- Legacy wastes are the wastes that have been collected and kept for years at some barren land or a place dedicated for Landfill (an area to dump solid waste). Legacy wastes not only occupy large space, but also become a breeding ground for pathogens, flies, malodours and generation of leachate, which may lead to water contamination. They also contribute to generation of greenhouse gases and pose risk of uncontrollable fire.

Typically legacy waste contains the following fractions which can be considered for further utilization:

- Soil (Humus): 35%
- Recyclables (glass, rubber, metals, etc) : 5%
- Synthetic Textiles: 4%
- Plastics of various grades: 16%
- Inerts of various sizes: 40%

PRESENT STATUS :-

- ❖ Total legacy waste collected at dumping ground in Year 2020 – 1,58,000 MT
- ❖ Legacy waste processed till 14.06.2023 – 1,58,000MT
- ❖ Current waste generated :- 120 MT/day
- ❖ Current waste collection :- 120 MT/day
- ❖ Trommel plant capacity :- 200MT/day
- ❖ Current Waste sent to dumping ground (Paharganjkichha road):- 120 MT/day
- ❖ Current waste collected at trenching ground – 26000 MT(approx)
- ❖ Tender floated for current waste – 07.07.2023 (will open on 21.07.2023)
- ❖ Tender floated for future daily waste collection – 07.07.2023 (will open on 21.07.2023)



Condition of dumping ground in year 2020



Condition of dumping ground in year 2020



Condition of trenching ground in May 2023



Condition of trenching ground on 25 June 2023



Condition of trenching ground on 20th July 2023

Other Sanitation work

- ❖ Manpower deployed for sanitation – 363 No.
- ❖ Machinery in NNR:-
 - 42 D-D vehicles
 - 08 Tractor
 - 04 Trolley
 - 05 JCB
 - 04 Tipper
 - 04 Compactor
 - 01 Jatayu
 - 01 Animal Catcher
 - 10 Fogging machine
 - 100 Sprey machine
 - 06 Sprey tanker
 - 01 Dumper placer
 - 50 Hydraulic Bin
 - 40 Hand cart
 - 80 Paddle Rickshaw
 - 01 Sewer sucking machine

❖ Compost pit constructed :- 26No.

- BSNL office
- Hydrel colony
- Navoday vidyalay
- Pashupalan vibhag
- Gram vikas sansthan
- Krishi vibhag
- Irrigation Dept. Rdr
- Teachers colony
- Kotwali parisar
- UPCL campus bhadaipura
- Old District court
- Collectorate colony
- PWD colony
- Range parisar colony
- Police line
- Sainik kalyan campus
- District court
- 46 PAC residential colony
- Mandi Directorate residential colony
- JLN district hospital campus
- ABC centre building
- Block office
- Kanya Junior school Gandhi colony
- Kanya Junior high school near training centre
- Chatravaas near training centre
- Nagar Nigam campus

Chapter-V

D-D WASTE COLLECTION

INTRODUCTION :- D-D Collection means collection of solid waste from the door step of household, shops, commercial establishment, offices, institutional or any other premises occupied by waste generators. Currently scenario for collection of segregated dry waste, wet waste, E-waste, domestic hazardous waste etc. is under process so that these waste can be easily transported to their respected disposal sights where treatment and disposal can be done easily at minimum time with minimum effort and least money.

PRESENT STATUS OF NNR :- NNR has divided total municipal area into two zones (zone-1 and zone-2) and tender for both zones were floated and awarded separately for D-D collection, transportation and unload the waste at their respective disposal sight.

ZONE-1 & Zone -2 CONDITIONS:-

Contract Agreement date :- 21st December 2022

Contract type :- Rehabilitate, Upgrade, Operate, Manage and Transfer(RUOMT)mode

Contract firm (Zone-1):- M/s Muneesh ahmad, Panipat, Haryana

Contract firm (Zone-2):- M/s R.S.Enterprises, Batra colony, Panipat, Haryana

No. of wards Awarded – 20No.Each

Contract tenure – 5years Each

Performance security – 25.00 lacs Each

Tipping fee quoted by firm (Zone-1)– Rs. 1414.00 per MT

Tipping fee quoted by firm (Zone-2)– Rs. 1414.00 per MT

Vehicles handed over to Each firm:--

- ❖ 17 No. partition vehicle (TATA ace tipper)
- ❖ 01 No. JCB
- ❖ 02 No. E-rickshaw
- ❖ 01 No. tipper

Scope of work :-

- a) Door to door collection of Municipal Solid waste (MSW) from all residential and non-residential premises situated in allotted wards of the city and transportation of MSW collected their from to the processing facility or disposal facility as may be directed by the authority till such time new processing facility is constructed and operationalised.
- b) Collection of waste from all the DP, CP, open points, bins placed at various locations in the city bt Nagar Nigam.
- c) Establishment of secondary waste storage depots and placing of suitable covered bins in ward for secondary storage of streets sweeping and silt removed from the surface drains by municipal sanitation workers, operation and maintenance of secondary waste storage depots in all ward, transportation of MSW from all the secondary waste storage depots, via transfer stations to the SLF or to any sight as may be directed by the authority till the time the SLF is constructed and operationalised.
- d) Providing round the clock SWM services during major festivals.
- e) The PPP partner shall provide necessary manpower, tools, equipment and vehicles for the services all round the clock basis.
- f) The concessionaire will collect and transport a certain minimum amount of MSW per day:-
 - ❖ For first six months 30MT per day
 - ❖ 13 to 24 months 35Mt per day



Chapter- VI

Bio-CNG PLANT (CBG)

INTRODUCTION :- A plant which produces bio-gas through the process of anaerobic decomposition of municipal wet waste. The bio- gas is purified to remove hydrogen sulphide (H₂S), carbon dioxide (CO₂), water vapour and compressed as Compressed Bio Gas (CBG), which has methane (CH₄) content of more than 90%.

Scope of work :- The concessionaire should process the wet waste of capacity 50MT per day with tolerance to process of plus or minus 25% per day in to Bio-CNG. If the concessionaire feels that there is a need of enhancing the capacity of Bio-CNG (CBG) plant, then concessionaire will have liberty of enhancing the capacity of Bio-CNG (CBG) plant and procurement of additional biomass from outside suppliers at his own cost. NNR will not have any objection in the regard provided that all the wet waste of NNR is utilized during the agreement period . The wet waste will be supplied by the NNR at the plant site. The concessionaire will have to provide the details of the type of technology on which the bio-digester is based along with technical bid document. The biogas produced contains approx 55% to 60% methane , 40% to 45% carbaon dioxide and trace amount of hydrogen sulphide. Biogas is purified to remove CO₂ and H₂S to purified it and converting it to below standard as per IS 16087: 2016 Standard

- ❖ Methane percentage(CH₄) – Min. 90%
- ❖ Only Carbon Dioxide (CO₂) – Max. 4%
- ❖ CO₂ + Nitrogen (N₂) + O₂ – Max 10%
- ❖ Oxygen (O₂) – Max.0.5%
- ❖ Total Sulphur (including H₂S) Mg/m³ – Max.20Mg/m³
- ❖ Moisture – Max. 5mg/m³

PRESENT STATUS :-

- ❖ Capacity - 50TPD
- ❖ Location – Fajalpur Mehraula
- ❖ Land covered – 6.0 Acre
- ❖ Type of work – Tender based for 25years (BOT model)
- ❖ Name of company- M/S RUDRAPUR GREEN ENERGY PVT. LTD. (SPV OF MAILHEM IKOS ENVIRONMENT PVT. LTD. PUNE
- ❖ All expenditure will be borne by above company.
- ❖ Plant functional for 10TPD in Nov2022
- ❖ After 25 years plant will be handed over to NNR at zero cost.
- ❖ Currently NNR is getting land rent @ Rs.1persqm
- ❖ NNR will also collect Rs. 3.0 per tonne for providing raw wet waste to plant.

Phase-I Plant Detail:- Work Completed

- ❖ Capacity – 10TPD
 - ❖ Plant status – Functional
 - ❖ Raw material available - 3.0 Tonne/day (Approx)
 - ❖ Raw CBG formation per day – 200 cum (Approx)
 - ❖ Purified CBG formation per day – 100Cum (Approx)
- OR
- ❖ 45KG (Approx)
 - ❖ Raw CBG storage balloon capacity available – 20cum (Remaining gas is utilized for burner, water heating Etc.)
 - ❖ Weighing machine available (capacity) – 40 Tonne
 - ❖ Approach road – Laid of RBM which is rolled and compacted
 - ❖ Parking space – Available
 - ❖ Temporary office – Available
 - ❖ Toilet - Available

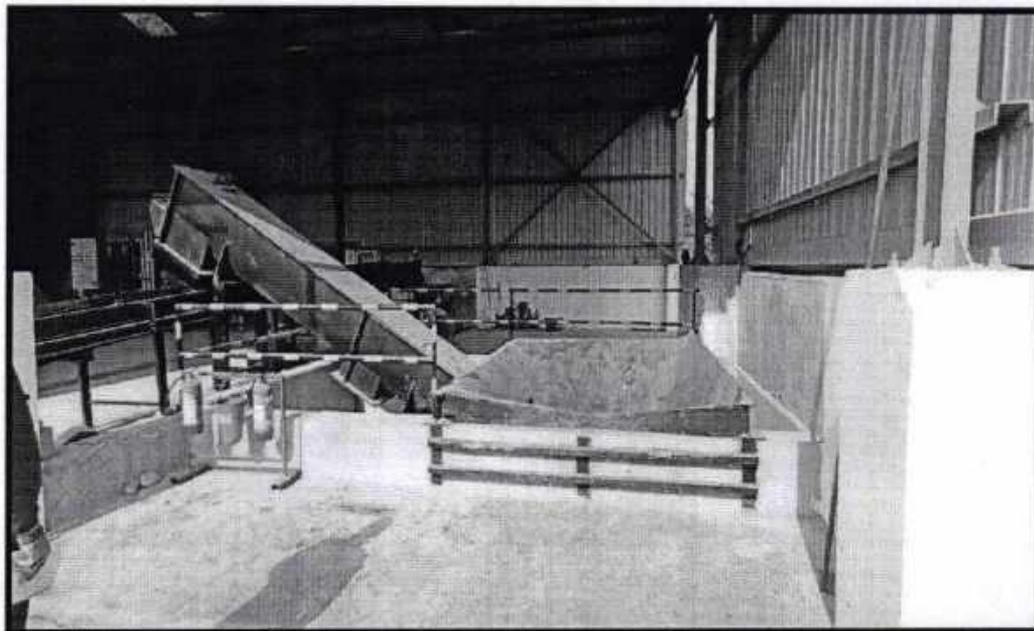
Future work

- 2nd Digester is constructed (20TPD capacity) where finishing work is under progress.
- Purified CBG to be filled in cylinder for sale.
- Permission from PCB is pending.
- Permanent space for office
- Permanent space for staff quarter.

Process Shed (Capacity- 10 TPD)



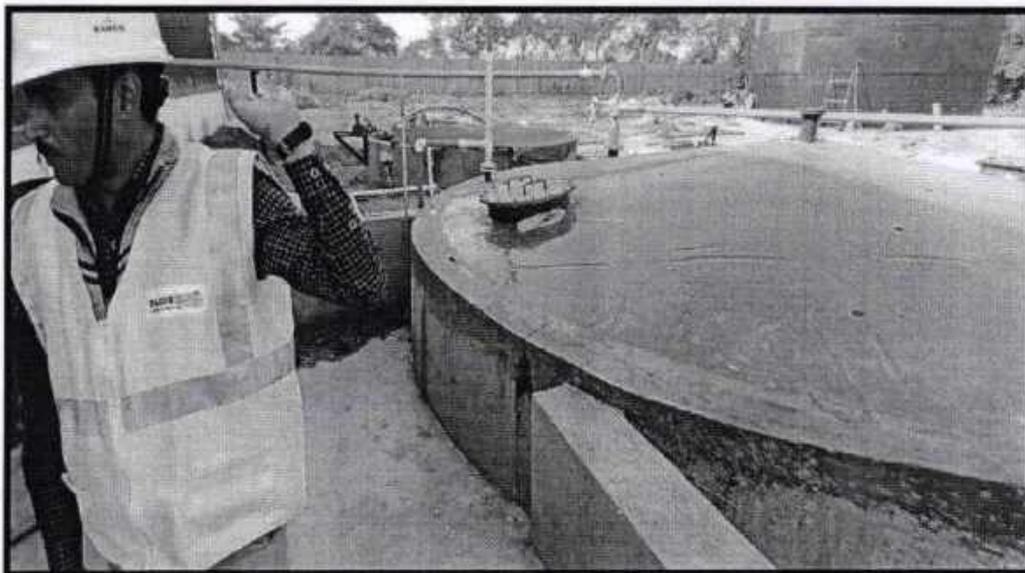
Wet Waste Receiving chamber



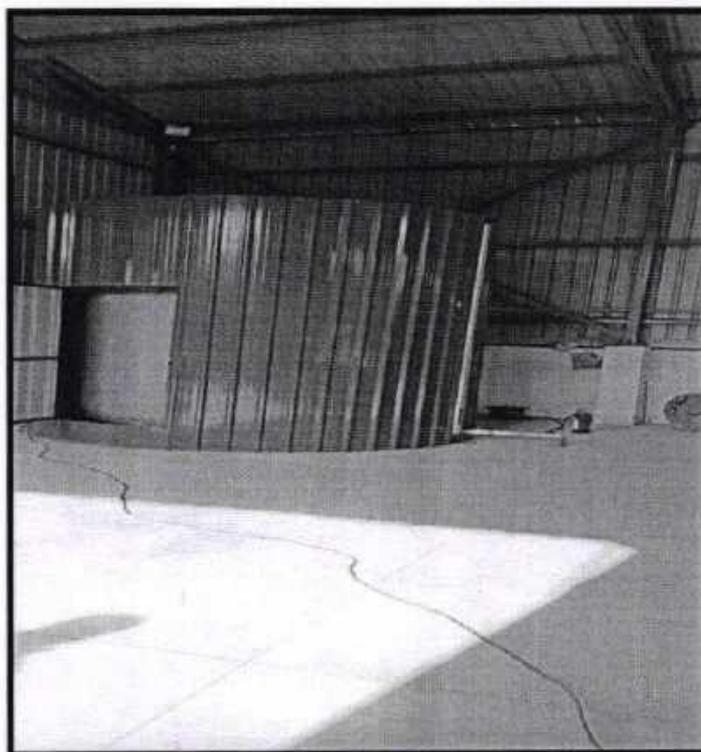
Wet Waste Transport Conveyor



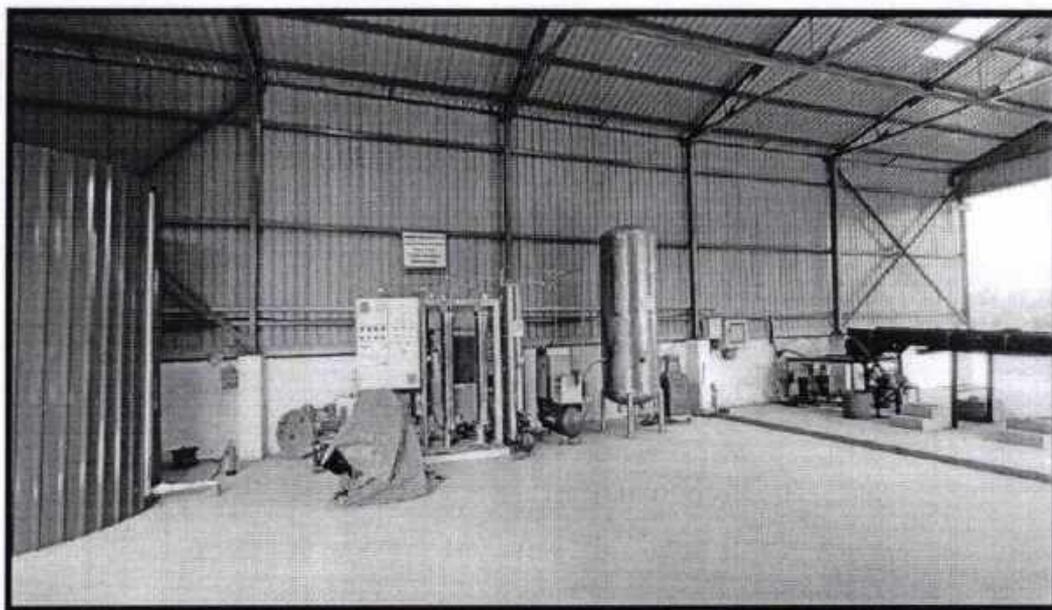
1st Digester(Capacity- 10TPD)



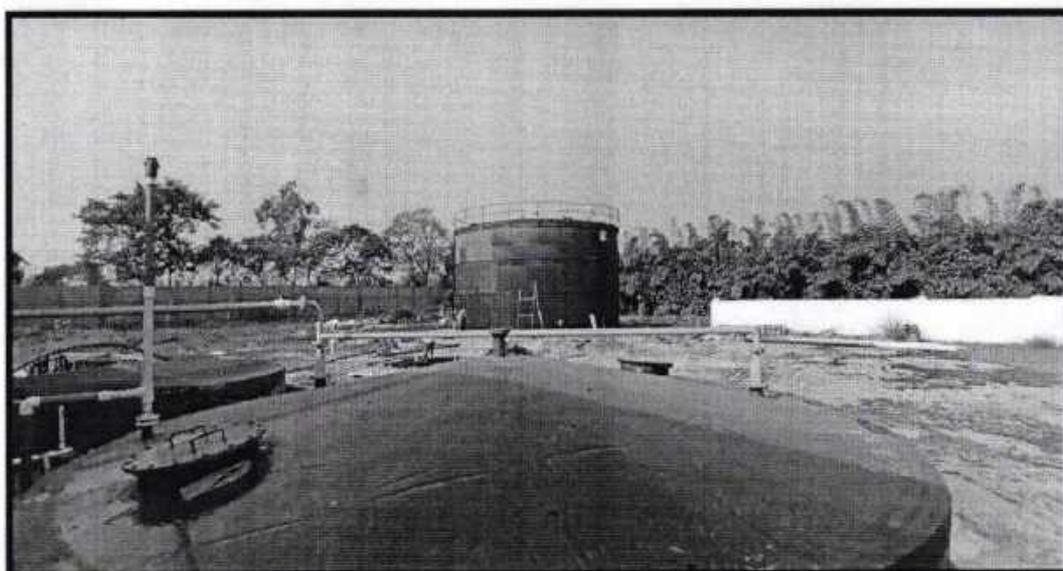
Raw CBG Storage ballon (Capacity-20Cum)



Raw CBG Purification System



2nd Digester (Capacity 20TPD)



Chapter-VII

MATERIAL RECOVERY FACILITY (MRF)

INTRODUCTION :- It is proposed to setup MRF at plant area to collect recyclables from dry waste. It is proposed , all the dry waste collected shall be sent to MRF facility. The recyclables like plastic covers, PET bottles, paper etc., shall be segregated, bailed and stored in different compartments. One MRF required to manage quantity of recyclables generated in the each zone of ULB.

MRF centre of NNR are as under:-

- ❖ 1 No. at Ward No. 25 Fajalpur Mehraula is constructed which will be run by SHG women.
- ❖ 1 No. at ward No. 15 pahadganj whose tender is published.
- ❖ Tender for MRF centre constructed at ward no. 15 is floated on Dated 13.07.2023 whose Bid will be opened on 27.07.2023
- ❖ Other than this, Two MRF centres will be constructed by **Perfetti van Melle India Pvt. Ltd** under CSR and will be handed over to Nagar nigam Rudrapur. Thus NNR will have total 4 no. MRF centre. (MOU attached)



PART B (Dry MRF center)

Under Part B of this project the Corporate Sponsor shall help/support setting up of a MRF center. The MRF center will be used for further segregation of mixed dry waste that is brought there.

Support by Municipal Corporation

Municipal Corporation Rudrapur through it's representatives in office of Saanyukt Nagar Nigam will help in following activities for MRF:

1. Conduct Feasibility study & Identification of appropriate place for establishment of MRF;
2. Develop the layout plan and specifications of MRF that needs to be established;
3. Sort all applicable approvals, licenses, and permits as may be required for the purpose of establishment of MRF;
4. For the purpose of operation and maintenance, MCR will be responsible for providing manpower including but not limited to persons from Self Help Groups;
5. Shall remain responsible for security, upkeep, maintenance and undertake the repairs as may be required of MRF center.

Support by Corporate Sponsor

Corporate sponsor will facilitate the following for the Project:

1. help/support setting up of a MRF center through the third party agency, subject to receipt of applicable approvals/sanctions as may be needed;
2. provide financial support to third party agency responsible for setting up MRF as per the terms of the contract;
3. endeavour to conduct due diligence of work being done by appointed third party agency towards set up of MRF;
4. endeavour to work on beautification of the MRF by creation of green space outside MRF center through the appointed third party agency.

Chapter-VIII

WARD ADOPTION PROGRAM

(A CSR INITIATIVE BY PRIVATE VENDOR)

INTRODUCTION:-An MOU is prepared between NNR and **Perfetti van Melle India Pvt. Ltd corporate office at 1st floor, Global Business Park, Tower A , MG road, Gurugram-122002 under Corporate social responsibility(CSR)** which shall undertake two projects for the benefit of society at large, as per its philanthropic agenda. Under Part-A of the project, the corporate sponsor shall undertake initiation in ward No. 38 of source segregation of domestic waste into dry and wet waste for scientific and sustainable disposal and under Part-B of the project, it shall help the NNR in establishing a MRF.

PART- A Support by Corporate sponsor:-

- ❖ Source segregation of domestic waste through appointed NGO.
- ❖ Effective disposal of segregated dry and wet waste in scientific and sustainable manner via appointed NGO.
- ❖ Creating awareness with the civil society on the need for segregation via appointed NGO.
- ❖ Conducting due diligence of work being done by appointed NGO via impact studies.
- ❖ Be present for as many stakeholder meetings as possible during course of this project by appointed NGO.

PART- B Support by Corporate sponsor:-

- ❖ Help/support setting up of a MRF centre through the third party agency, subject to receipt of applicable approvals/ sanctions as may be needed.
 - ❖ Provide financial support to third party agency responsible for setting up MRF as per the terms of the contract.
 - ❖ Endeavour to conduct due diligence of work being done by appointed third party agency towards set up of MRF.
 - ❖ Endeavour to work on beautification of the MRF by creation of green space outside MRF centre through the appointed third party agency.
-
- ❖ **By support of Perfetti van Melle India Pvt. Ltd**
 - ❖ **Ward no.38 Avas vikas paschim.**
 - ❖ **Increase in source segregation at source.**
 - ❖ **All expenditure will be borne by above company.**
 - ❖ **Construction of 02No. MRF centre by above company.**

वेस्ट सेग्रीगेशन जागरूकता अभियान
 (मई 2023 से जुलाई 2023)
 आवास विकास पश्चिमी (वार्ड नं० 38)
 नगर निगम रुद्रपुर, जनपद-ऊधम सिंह नगर (उत्तराखण्ड)

Perfetti Van Melle India की एक अनूठी पहल

प्रयोजक: Perfetti Van Melle India (Under CSR)
 सहयोग: नगर निगम, रुद्रपुर
 विशेष सहयोग: पार्सद, वार्ड 38, नगर निगम, रुद्रपुर
 कार्यकारी संस्था: सीसायटी फॉर अंतर्राष्ट्रीय डेवलपमेंट एण्ड डिजाइनिंग एवकेशन (सूया) अल्मोड़ा

स्वच्छता की रीढ़ "सब ठीक, सुरक्षा जीवन" | हमारा सबेरा हमारी प्रान | स्वच्छता है एक बड़ा अधिदान, आप भी हैं अपना योगदान



MEETING UNDER CHAIRMANSHIP OF Hn. MAYOR NNR
AND DM Sir USN

Chapter- IX

IEC CAMPAIGN

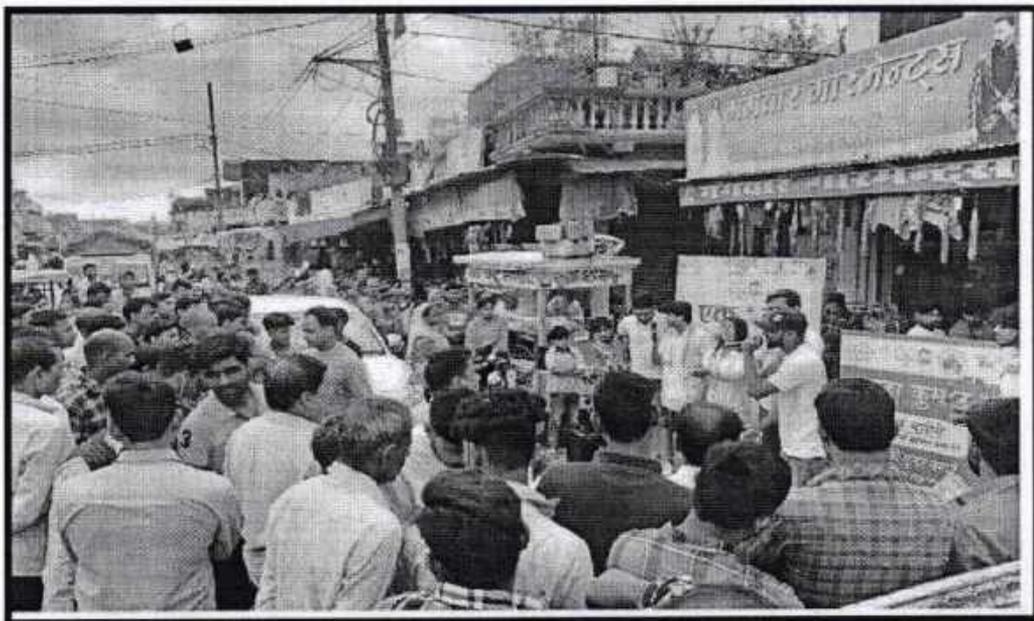
(A) Swachhta Chaupal

Objective:- This program was conducted from 14.03.2023 to 27.03.2023 in all 40 wards of NNR to aware the local residents how to make city clean, garbage free, beautiful and to improve the ranking of city in swachhta survekshan with the help of society for Uttaranchal development and Himalayan action (SUDHA).

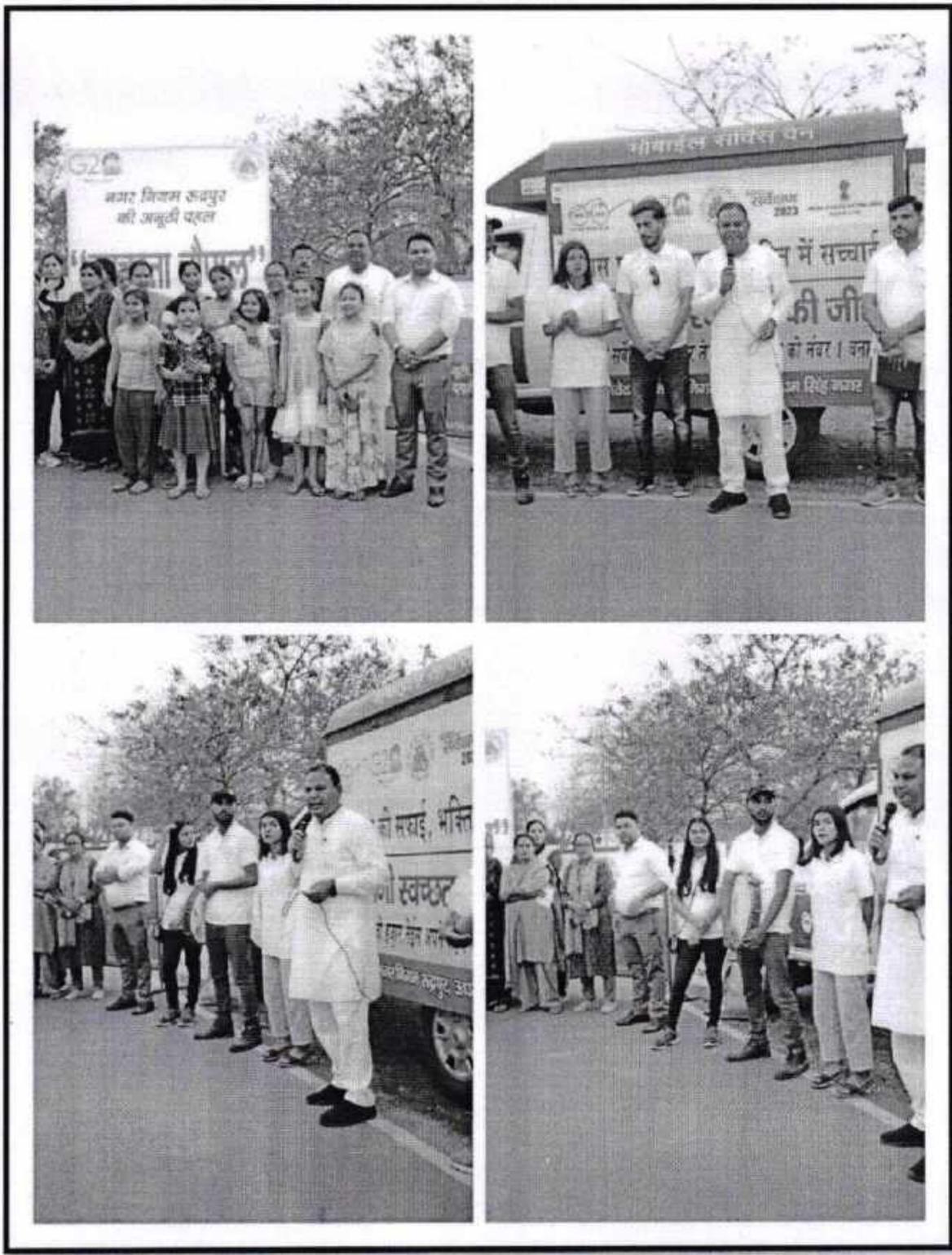
Activities undertaken:-

- Street play.
- Segregation of solid and wet waste at source.
- Making compost of wet waste.
- Single use plastic free city.

All 40 wards of NNR were covered and residents of all 40 wards were sensitized for their responsibilities towards city cleanliness and source segregation of waste.

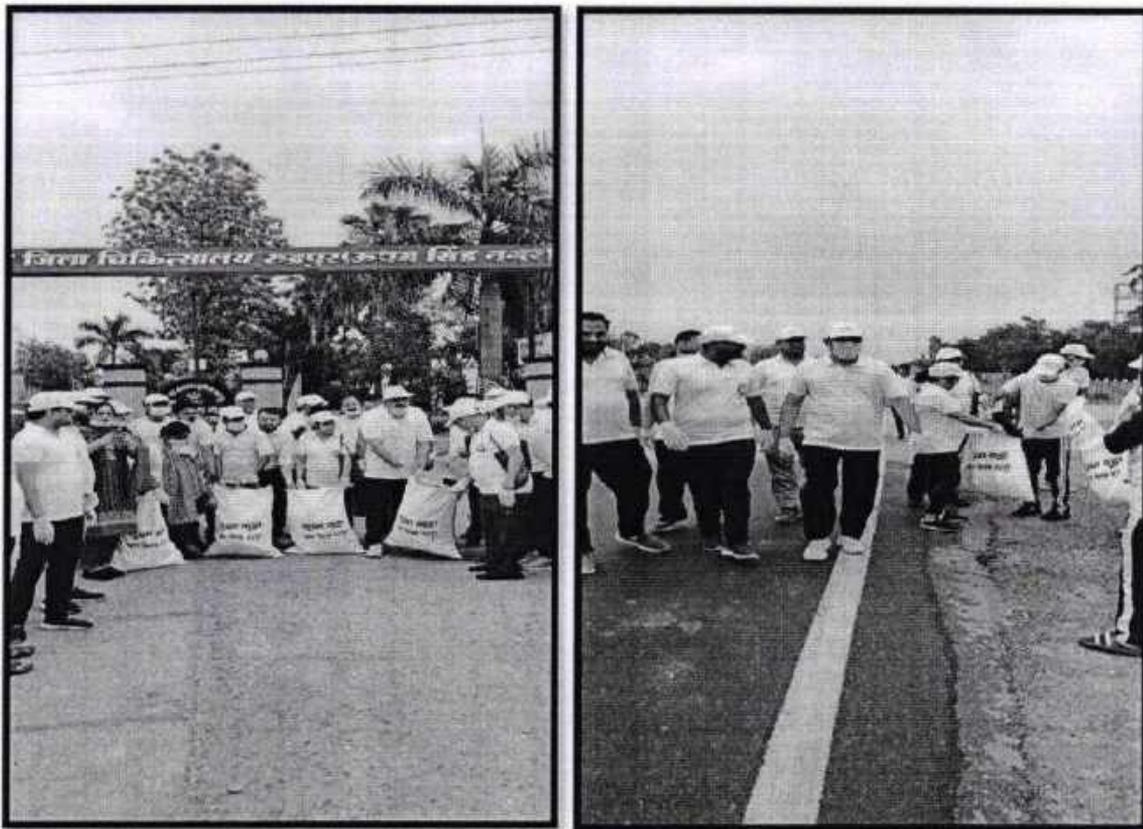




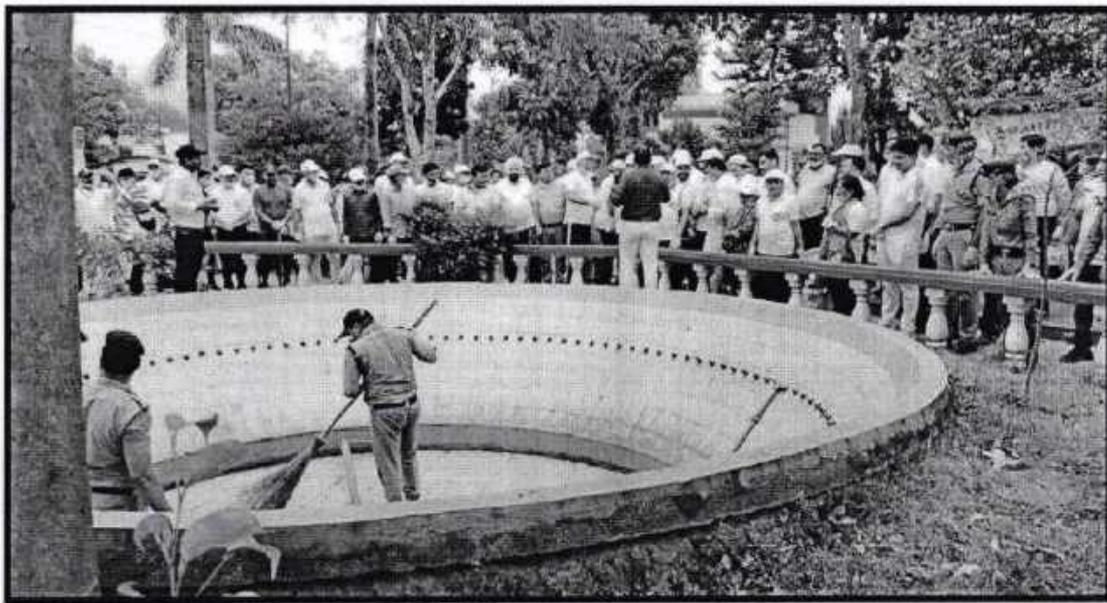


(B) Swachhta Abhyan:-

Objective:- City cleanliness drive was conducted from 12.06.2023 to 08.06.2023 in all 40 wards of Nagar Nigam Rudrapur where people from various government offices including Hn. District judges, DM sir, CDO sir, various government officials and public make active participation .



**CLEANING DRIVE BY HN. DISTRICT JUDGE, DM SIR AND
OTHER ADMINISTRATIVE OFFICIALS**



POND CLEANING AT VIKAS BHAWAN CAMPUS



CLEANING DRIVE BY Hn. DISTRICT JUDGE(CJM)

प्रेषक,

जिला न्यायाधीश,
ऊधम सिंह नगर।

प्रेषित,

1. जिलाधिकारी, ऊधम सिंह नगर।
2. परिषद पुलिस अधीक्षक, ऊधम सिंह नगर।
3. मुख्य विकास अधिकारी, ऊधम सिंह नगर।
4. मुख्य न्यायिक मजिस्ट्रेट, ऊधम सिंह नगर।
5. मुख्य चिकित्साधिकारी, ऊधम सिंह नगर।
6. प्रभागीय वनाधिकारी, तराई घन प्रभाग, ऊधम सिंह नगर।
7. मुख्य शिक्षा अधिकारी, ऊधम सिंह नगर।
8. मुख्य नगर आयुक्त, नगर निगम, रुद्रपुर।
9. सचिव, जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर।
10. प्रभारी, उत्तराखण्ड राज्य औद्योगिक विकास निगम लि० (सिडकुल), रुद्रपुर।
11. अग्र्याह/सचिव, जिला वार एसोसिएशन, रुद्रपुर।

संख्या : 249 / एडमिन-2023, दिनांक जून 07, 2023

विषय : **Regarding Cleanliness Drive Scheduled on 18.06.2023 (Sunday) from 08:00 a.m. onwards.**

गहोदय,

उपर्युक्त विषयक माननीय मुख्य न्यायमूर्ति, माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल द्वारा दिनांक 06.06.2023 को वीडियो कांफ्रेंसिंग से दिये गये दिशा-निर्देशों एवं माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल के पत्र सं०-2656/UHC/Admin.B/2023, Dated 26.05.2023 के अनुपालन में दिनांक 18.06.2023 (रविवार) को प्रातः 08:00 बजे से जनपद ऊधम सिंह नगर के विभिन्न क्षेत्रों में स्वच्छता अभियान चलाया जाना प्रस्तावित है।

2- उक्त कार्यक्रम के सफल संवाहन हेतु दिनांक 08.06.2023 को सांय 04:00 बजे जिला न्यायालय परिसर, रुद्रपुर स्थिति अधोहस्ताक्षरी के विश्राम कक्ष में एक बैठक आहूत की गयी है। बैठक में माननीय उच्च न्यायालय द्वारा दिये गये दिशा-निर्देशों के अनुपालन में आवश्यक कार्यवाही किये जाने हेतु विचार-विमर्श किया जाना है, जिसमें आप सभी की उपस्थिति आवश्यक है।

3- अतः अनुरोध है कि उपरोक्तानुसार आयोजित की जाने वाली बैठक में प्रतिभाग करने का कष्ट करें।

दिनांक-07.06.2023

संलग्नक-उपरोक्तानुसार।

भवदीय,



(प्रेम सिंह खिनाल)

जिला न्यायाधीश, ऊधम सिंह नगर।



From

Registrar General
High Court of Uttarakhand
Nainital.

To

1. The Chief Secretary, Govt. of Uttarakhand, Dehradun.
2. Director General of Police, State of Uttarakhand, Dehradun.
3. All the District Judges / Principal Judge / Judge, Family Courts, State of Uttarakhand.
4. Legal Advisor to Hon'ble The Governor, State of Uttarakhand.
5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital.
6. Secretary, Law-cum-L.R., Govt. of Uttarakhand, Dehradun.
7. Principal Chief Conservator of Forests, Uttarakhand, Dehradun.
8. Registrar, State Consumer Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
9. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
10. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
11. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
12. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
13. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
14. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
15. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
16. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar

No. — /U.H.C./Admn.B/2023

Dated: — May, 2023

Subject: 'Cleanliness Drive' Scheduled on 18.06.2023 (Sunday) from 08:00 a.m. onwards.

Madam / Sir,

Apropos to the above, you are kindly intimated that Hon'ble Court is pleased to launch a 'Cleanliness Drive', scheduled to be held on 18.06.2023 (Sunday) from 08:00 a.m. onwards for four hours to undertake "Shram Daan" for collecting garbage from the local areas and for making them clean. The said 'Cleanliness Drive' will be organized at High Court of Uttarakhand, all District Court Headquarters and Outlying Courts. The Drive at High Court will be led by Hon'ble The Chief Justice.

2. For this Drive, garbage vulnerable locations / areas such as tourist destinations and pilgrimage sites, shall be identified and marked to clean streets, roads etc. from filth and garbage.

3. The 'Cleanliness Drive' shall be started with a 'Swachchhta Pledge' (copy enclosed), to reiterate commitment and involvement to cleanliness in order to create awareness among people about the importance of keeping their surroundings clean and to take initiatives to manage waste in right way.

4. In this regard, I am directed to request the District Judges / Principal Judge / Judges, Family Courts that District Administration / Local Bodies of their concerned Districts be requested to participate and provide necessary tools / equipments for carrying out the cleanliness drive such as gloves, masks, brooms, bins, bags, pluggers etc. for collecting the garbage and also to provide vehicles to transport the collected garbage to the dumping site for proper disposal. The necessary support shall also be mobilized from Schools / Institutions, People in the area and NGOs etc. dealing in waste management. It is also requested to mobilize support from all the Bar Associations including Bar Associations in Outlying courts, District Legal Services Authorities (DLSAs), Tehsil Legal Services Committees and Para Legal Volunteers join this Drive.

5. I am also directed to request The Chief Secretary, State of Uttarakhand to kindly direct District Administrations of all Districts to mobilize the support of all concerned, in coordination with the District Judgeships, for the successful organization of the 'Cleanliness Drive'.

6. And, I am directed to request The Director General of Police, State of Uttarakhand to kindly direct the concerned to participate in this 'Cleanliness Drive' in coordination with the concerned District Judgeships, for the successful organization and management of the Drive.

7. All other stakeholders, to whom, this letter is addressed and also those to whom, copy is being sent, are requested to participate in the 'Cleanliness Drive' and to take all necessary steps in this regard.

8. All the steps taken for the successful 'Cleanliness Drive' be informed to this office time to time.

9. You are, therefore, informed and requested accordingly.

Yours sincerely,

(Anuj Kumar Sangal)
Registrar General.

No. 2057 /U.H.C./Admn.B/2023

Dated: 26th May, 2023

Copy, for information and soliciting necessary support for the successful organization of the 'Cleanliness Drive', to:

1. Advocate General, Govt. of Uttarakhand, Nainital.
2. Chief Standing Counsel, Govt. of Uttarakhand, Nainital.
3. Government Advocate, Govt. of Uttarakhand, Nainital.
4. Standing Counsel, Govt. of Uttar Pradesh, Nainital.
5. Asstt. Solicitor General of India, Uttarakhand, Nainital.
6. President, Uttarakhand Bar Council, Nainital.
7. President, High Court Bar Association, Nainital.
8. All the District Bar Associations, including Bar Associations of Outlying Courts, through the District Judges concerned.


26-5-2023
Registrar (Judicial)

Form of Pledge-

I take the pledge that-

- I will remain committed towards cleanliness and devote time for this.
- I will initiate the quest for cleanliness with myself, my family, my locality and my work place.

प्रतिज्ञा का रूप-

मैं शपथ लेता हूँ कि-

- मैं स्वच्छता के प्रति वचनबद्ध रहूँगा और इसके लिए समय दूँगा।
- मैं स्वयं से, अपने परिवार से, अपने मोहल्ले से और अपने कार्य स्थल से स्वच्छता की पहल करूँगा।

* * * * *

आदेश सं- 104/2023

माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल एवं माननीय जिला न्यायाधीश, ऊधम सिंह नगर के निर्देशानुसार दिनांक 18.06.2023 (रविवार) को आयोजित होने वाले 'स्वच्छता अभियान' हेतु जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रुद्रपुर एवं बाह्य स्थित काशीपुर, खटीमा, बाजपुर, जसपुर, किच्छा एवं सितारमंज न्यायालयों हेतु एसओपी (Standard Operating Procedure):-

- 1- जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रुद्रपुर एवं बाह्य स्थित न्यायालयों में दिनांक 18.06.2023 (रविवार) को प्रातः 08:00 बजे से 'स्वच्छता अभियान' का शुभारम्भ किया जायेगा।
- 2- सभी गणमान्य व्यक्ति एवं प्रतिभागी जिला न्यायालय परिसर, रुद्रपुर में महात्मा गाँधी जी की प्रतिमा के सामने एवं बाह्य स्थित न्यायालय परिसरों में एक उपर्युक्त स्थान पर एकत्र होंगे तथा महात्मा गाँधी जी की मूर्ति पर माल्यार्पण एवं राष्ट्रगान का आयोजन किया जायेगा।
- 3- सभी गणमान्य व्यक्तियों, प्रतिभागियों एवं पर्यावरण मित्रों का जिला न्यायालय, ऊधम सिंह नगर, मुख्यालय रुद्रपुर में माननीय जिला न्यायाधीश द्वारा एवं बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा स्वागत एवं अभिनन्दन किया जायेगा।
- 4- जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा आयोजित प्रतियोगिताओं में छात्रों द्वारा तैयार की गयी ड्राईंग/पेंटिंग्स/स्लोगन का प्रदर्शन 3-4 दिन के लिये आम जनता के लिये जिला मुख्यालय एवं बाह्य स्थित न्यायालयों में किया जायेगा।
- 5- ड्राईंग/पेंटिंग्स/स्लोगन में सर्वश्रेष्ठ तीन प्रतिष्ठियाँ प्राप्त करने वाले छात्रों को माननीय जिला न्यायाधीश, ऊधम सिंह नगर द्वारा एवं बाह्य न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा सम्मानित किया जायेगा।
- 6- जिला न्यायालय परिसर, रुद्रपुर में माननीय जिला न्यायाधीश, ऊधम सिंह नगर द्वारा एवं बाह्य न्यायालय परिसरों में वरिष्ठ न्यायिक अधिकारी द्वारा विभिन्न स्कूलों के एनओसीओसीओ/एनओएसओएसओ प्रतिभागियों को हरी झंडी दिखाकर 'जागरूकता रैली' को रचना किया जायेगा।
- 7- जिला न्यायालय, मुख्यालय रुद्रपुर में माननीय जिला न्यायाधीश के नेतृत्व में 04 अलग-अलग टीमों का गठन किया जायेगा, जिसमें 02-02 न्यायिक अधिकारीगण होंगे तथा जिनके साथ न्यायालय कर्मचारीगण, बार के सदस्यगण, जिला विधिक सेवा प्राधिकरण के कर्मचारीगण, पीओएलओसीओ कार्यकर्तागण एवं पर्यावरण मित्र सम्मिलित होंगे। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।
- 8- जिला न्यायालय, मुख्यालय रुद्रपुर में गठित एक टीम सिडकुल, एक टीम जिला चिकित्सालय, एक टीम बस स्टेशन एवं एक टीम रेलवे स्टेशन में स्वच्छता अभियान चलायेगी। इसी प्रकार का स्वच्छता अभियान बाह्य स्थित न्यायालयों में चिन्हित स्थानों में किया जायेगा।
- 9- जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा गाँधी मैदान, रुद्रपुर में 10-12 मिनट के नुक्कड़ नाटक के आयोजन की व्यवस्था की जायेगी। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।

Cont..2

-2-

- 10- स्कूली छात्रों को अंतिम बिन्दु (Finish Point) पर जलपान खाद्य पदार्थ (एक सेब एवं एक केला) की व्यवस्था जिला विधिक सेवा प्राधिकरण/जिला प्रशासन द्वारा की जायेगी। इसी प्रकार की व्यवस्था बाह्य न्यायालयों में की जायेगी।
- 11- जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा प्रतिभागियों को आवंटित किये जाने वाले आवश्यक उपकरण अर्थात् पानी की बोतलें, दस्ताने, मास्क, ड्राइ, डिब्बे आदि की व्यवस्था तथा कूड़े को एक केंद्र बिन्दु में एकत्रित करने के लिये वाहनों की व्यवस्था स्थानीय जिला प्रशासन/नगर निगम के सहयोग से किया जायेगा। साथ ही एकत्र कूड़े का अनुमानित वजन मापा जायेगा एवं प्रक्रिया के अनुसार कचरे का निपटारा किया जायेगा। इसी प्रकार की व्यवस्था बाह्य स्थित न्यायालयों में की जायेगी।
- 12- जिला न्यायालय, मुख्यालय रुद्रपुर एवं बाह्य न्यायालयों में प्रतिभाग करने वाले सभी प्रतिभागी स्वच्छता अभियान के दौरान सामान्य वेशभूषा (ट्रैक सूट, लोअर, टी-शर्ट, स्पोर्ट्स शूज आदि) में उपस्थित रहेंगे।
- 13- 'स्वच्छता अभियान' को कवर करने के लिये स्थानीय इलेक्ट्रॉनिक मीडिया जिला न्यायालय परिसर, रुद्रपुर में उपस्थित रहेगा। जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर द्वारा प्रमुख स्थानों पर बैनर आदि लगाये जायेंगे। साथ ही स्वच्छता अभियान से पूर्व एवं स्वच्छता अभियान के बाद, चिन्हित सफाई स्थलों के चित्र/फोटोग्राफ लिये जायेंगे। इसी प्रकार की व्यवस्था बाह्य न्यायालयों में वरिष्ठ न्यायिक अधिकारी द्वारा की जायेगी।

तदनुसार उपरोक्त एसओपी0 की प्रति सभी सम्बन्धित को सूचना एवं अनुपालनार्थ प्रेषित की जाय।

दिनांक-15.06.2023

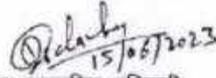

(सादाब बानो)

प्रभारी जिला न्यायाधीश,
ऊधम सिंह नगर।

कार्यालय:-जिला न्यायाधीश, ऊधम सिंह नगर (रुद्रपुर)

प्रतिलिपि निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, ऊधम सिंह नगर।
2. मुख्य नगर आयुक्त, नगर निगम, रुद्रपुर।
3. जिला सूचना अधिकारी, रुद्रपुर।
4. समस्त न्यायिक अधिकारीगण, जजशिप, ऊधम सिंह नगर।
5. प्रभारी अधिकारी, केन्द्रीय नाजरात, जजशिप, ऊधम सिंह नगर।
6. प्रभारी अधिकारी, उप-नाजरात, सिविल न्यायालय, काशीपुर, खटीमा, बाजपुर, जसपुर, सितारगंज एवं किच्छर।
7. सचिव, जिला विधिक सेवा प्राधिकरण, ऊधम सिंह नगर।
8. अध्यक्ष/सचिव, बार एसोसिएशन, रुद्रपुर, काशीपुर, खटीमा, बाजपुर, जसपुर एवं सितारगंज।
9. समस्त तृतीय एवं चतुर्थ श्रेणी कर्मचारीगण, जजशिप, ऊधम सिंह नगर।
10. सम्बन्धित पत्रावली/गार्ड फाईल।


15/06/2023
For मुख्य प्रशासनिक अधिकारी,
कार्यालय जिला न्यायाधीश, ऊधम सिंह नगर।
Chief Administrative Officer
DISTT JUDGES OFFICE
U.S.Nagar (Rudrapur) U.P.

(C) Other Activities:-

- ❖ **Public awareness :-** Nagar Nigam has conducted various Rallies with school students, district administrations, NGO etc. and has pasted Hoardings, Banner, conducted Announcement, Street play, puppet etc.for awareness of Solid waste management among local public.



SCHOOL STUDENT RALLIES FOR SOLID WASTE MANAGEMENT



PREPARING SCHOOL STUDENT FOR SOLID WASTE MANAGEMENT RALLIES

Chapter-X

KALYANI RIVER CLEANING WORK

INTRODUCTION :- Kalyani River originates under NNR jurisdiction from sainik farm Pattharchatta. The flowing length of this river is only 12Km. width of this river ranges from 1m to 20m at different places. It occupies 2 major and 5 Minor bridges. This river changes its name to begul river from section of Lake Paradise point.

OBJECTIVE :- This drive was conducted by NNR with the help of Rotary club Rudrapur to clean the Kalyani river passing through the jurisdiction of Nagar Nigam Rudrapur.



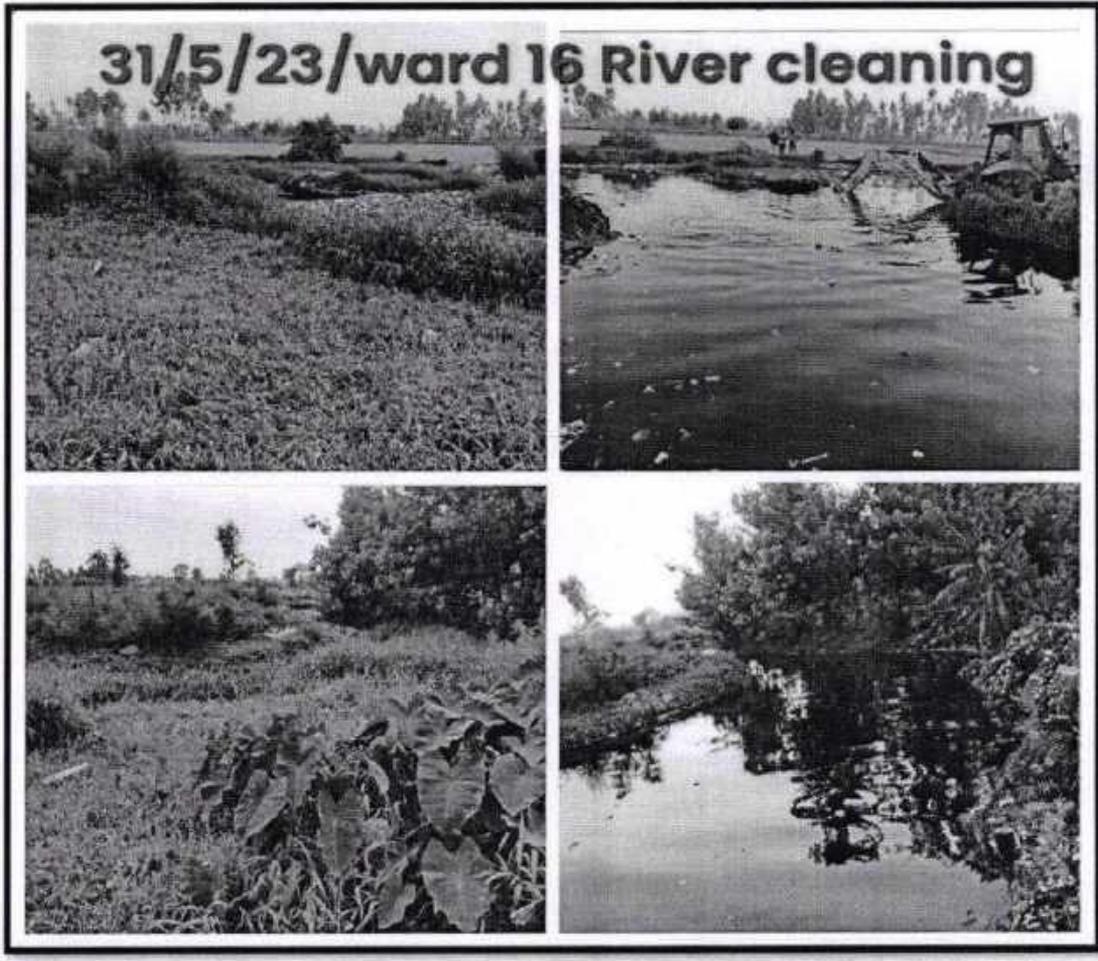
Inspection of NNR and Rotary Club team at Kalyani river

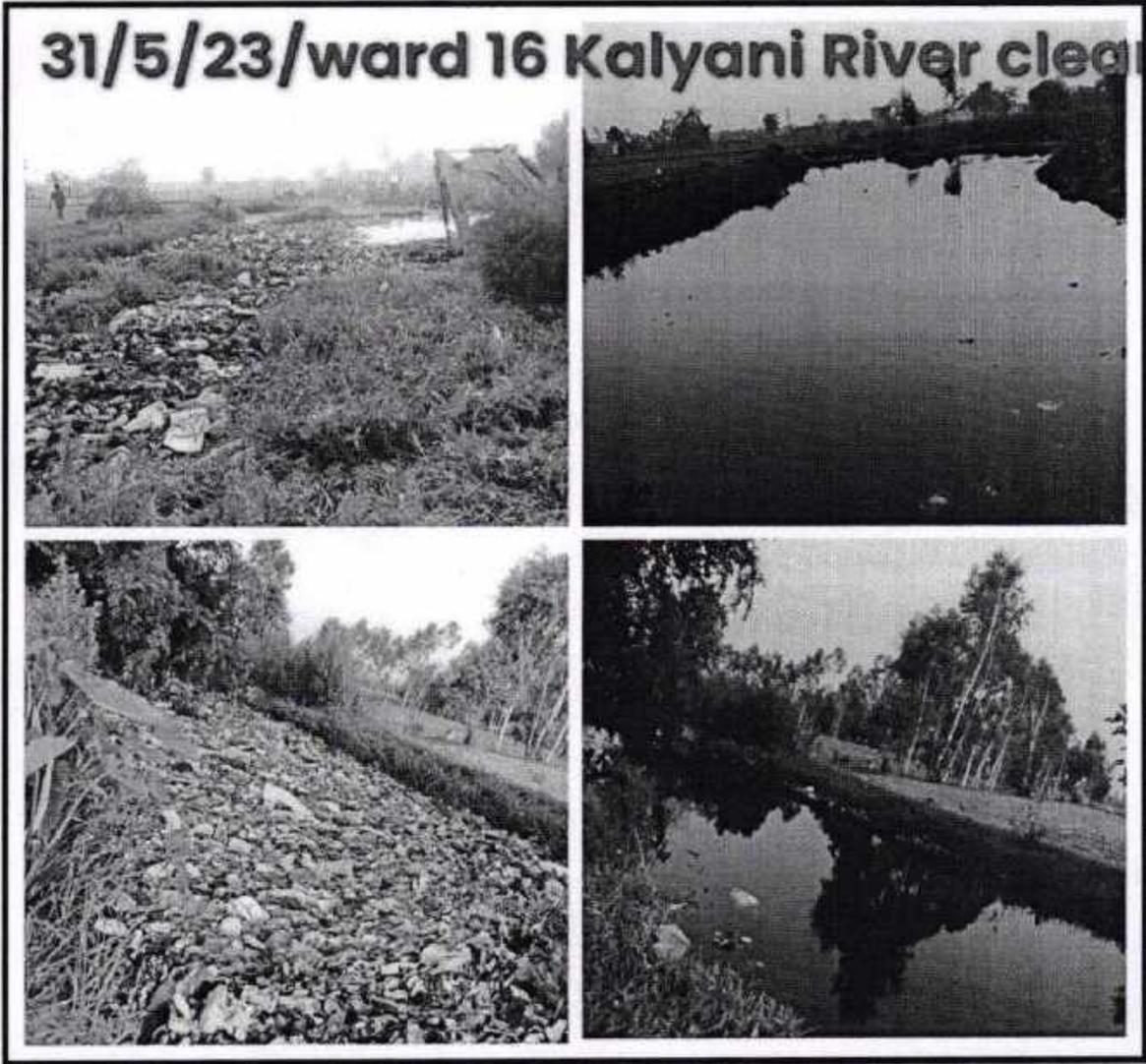


First meeting of NNR and Rotary club on 13.01.2021

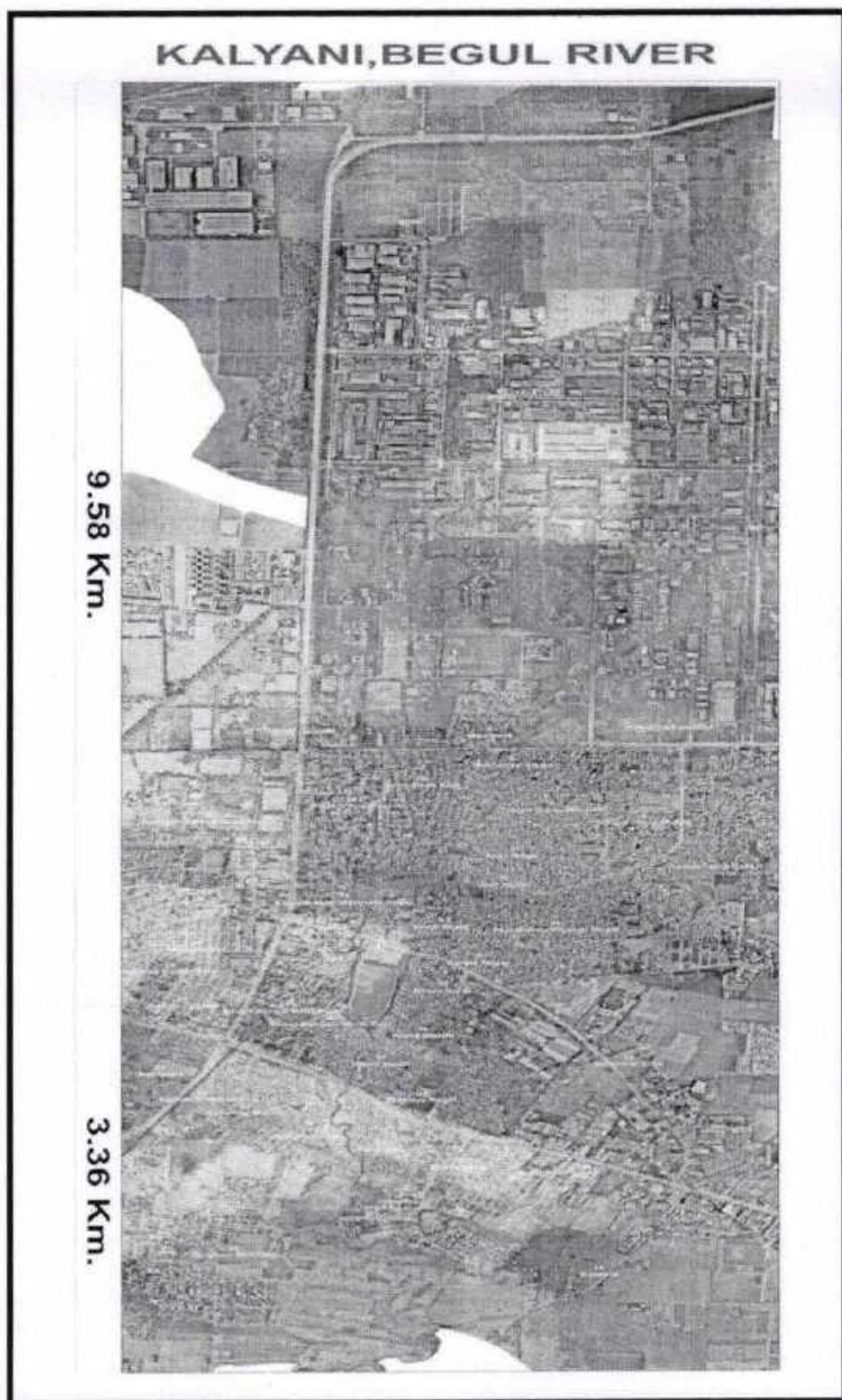


Public awareness campaign at shore of kalyani river





Kalyani River GIS survey



SLUM DATA

मलिन बरती (11.03.2016 मे अस्तित्वरत)							
क्र. सं०	नाम	लोकेशन	प्रतिष्ठापित / विघास योग्य / अयोग्य	बसने की सम्भावित तिथि	सम्भावित क्षेत्रफल (हेक्टेयर)	भूमि का प्रकार	निवासरत परिवारों की संख्या
1	2	3	4	5	6	7	8
							(जनगणना 2011 के अनुसार)
1.	जगतपुरा	कल्याणी नदी के किनारे	योग्य	1988 से पूर्व	15.00	नजूल	1426
2.	शिवनगर	ट्राजिट कैंप रोड पर	"	"	3.17	नजूल	769
3.	संजयनगर	देगुल नदी के किनारे	"	1992	12.22	नजूल	1166
4.	भदईपुरा पराडगंज	एन0एच0-74 के किनारे	"	1988 से पूर्व	21.50 7.80	नजूल	1481
5.	दूधियानगर	"	"	1997	7.50	नजूल	1052
6.	चंदा	देगुल नदी के किनारे	"	1988 से पूर्व	33.00	नजूल	2088
7.	भूतबंगला	"	"	"	9.00	नजूल	1383
8.	रम्पुरा पूर्वी	"	"	"	46.50	नजूल	1108
9.	रम्पुरा मध्य	एन0एच0 87 के किनारे	"	"	16.58	नजूल	1095
10.	सांरगोटिया	"	"	"	2.67	नजूल	307
11.	गायी कालानी	एन0एच0 74 के किनारे	"	"	3.55	नजूल	284
12.	सुभाष कालानी	निकट मेन बाजार	"	"	3.00	नजूल	354
13.	इन्द्रा कालानी	सिंह कालानी के निकट	"	"	10.00	नजूल	988
14.	आदर्श इन्दिरा कालानी	"	"	"	6.50	नजूल	743
15.	आदर्श कालानी पास मण्डी	31 वी बाहिनी पी0ए0सी के निकट	"	"	4.40	नजूल	427
16.	सविन्द्र नगर	निकट कल्याणी नदी	"	1997	4.00	नजूल	681
17.	दरिया नगर	"	"	1988	1.50	नजूल	305
	सुभाष लोपी	काशीपुर बाईपास रोड के किनारे	"	1997	1.70	नजूल	180
	आदर्श कालानी एस0आर0ए0	मस्जिद के निकट	"	1997	5.70	नजूल	289
	ट्राजिट कैंप	सिडकुल के निकट	"	2005	101.21	आर0आर0 विभाग को आवंटित	5374
							21480

Chapter-XI

DRAINAGE PLAN

INTRODUCTION :- To deal with the water logging problem of Rudrapur city Irrigation Department Rudrapur has floated a Expression of Interest in November 2022 to Create a Drainage Plan of the Rudrapur city. Fund demand for Drainage plan was also sent to state Government simultaneously. In this EOI L1 is finalized (VKS infratech management Pvt. Ltd. New Ashok Nagar Delhi) for amount 76.32 lacs. Accordingly the estimate was prepared and sent to Uttarakhand Secretariat for Technical and Financial sanction. Uttarakhand Secretariat has given the physical and financial sanction against L1 last week and fund will be released soon.

Making drainage plan is not just first but most significant step towards making Rudrapur city clean and also it will help to deal with liquid waste problem in future. Thus not just Nagar nigam Rudrapur but all concerned department are working continuously to make city clean in holistic manner.

Chapter-XII

ENSURING CLEAN HIGHWAY

INTRODUCTION :- It has been seen that the solid waste collected at trenching ground NH-74 Kichha road Rudrapur, due to accumulation of high heaps of waste, it suddenly gets collapsed down on the national highway due to which the smooth traffic flow obstruction is made which leads to the various kinds of problem for NNR.and public. In order to minimize these problems a fulltime pokland machine was hired for various tenure which used to drag the solid waste 3m away from the edge of National Highway-24.

Some of the work done in past:-

April 2020 to May 2020

09.10.2020 to 22.10.2020 (Chaabra enterprises, Rudrapur)

15.06.2021 to 13.07.2021 (S.S.S. Engineers and Consultants, Rudrapur)

13.07.2021 to 12.10.2021 (Chaabra enterprises, Rudrapur)

03.05.2023 to 02.05.2024 (S.S.S. Engineers and Consultants, Rudrapur)





POKLAND SHIFTING GARBAGE



1 कार्यालय नगर निगम, रुद्रपुर जनपद-ऊधमसिंह नगर (उत्तराखण्ड)

Tel. 05944-242400 e-mail - nagarnigamrudrapur@gmail.com visit - www.nagarnigamrudrapur.com

नगर निगम, रुद्रपुर क्षेत्रान्तर्गत किच्छा रोड एन.एच. 74 के मुख्य मार्ग के पास मौहल्ला पहाड़गंज में स्थित ट्रेविंग ग्राउण्ड से कूड़े के निस्तारण के लिए पोकलेण्ड मय ऑपरेटर 01 माह (जिसे आवश्यकतानुसार अधिकतम 01 माह और बढ़ाया जा सकता है) हेतु गिराये पर लेने हेतु निविदा आमंत्रित करने हेतु शर्तें -

1. वित्तीय वर्ष 2020-21 में नगर निगम रुद्रपुर में 01 पोकलेण्ड आगामी 01 माह हेतु (जिसे निविदा में स्वीकृत दरों के अनुरूप आवश्यकता पड़ने पर अधिकतम 01 माह तक के लिए और बढ़ाया जा सकता है) गिराये पर लिए जाने हेतु इच्छुक फर्म/कम्पनी/डेकेदार/व्यक्तियों से निविदा आमंत्रित की जाती है।
2. निर्धारित निविदा प्रपत्र मूल्य 1000+180 (18%GST)=1180.00 का बैंक डिमाण्ड ड्राफ्ट/एकलउष्ट पेवी बैंक जो नगर आयुक्त, नगर निगम रुद्रपुर के पदनाम से हो, संलग्न करना अनिवार्य होगा।
3. सफल निविदादाता को कार्य प्रारंभ करने से पूर्व कार्यपूर्ति प्रतिभूति के रूप में रु० 10,000.00 (दस हजार मात्र) का एफडी0आर० जो नगर आयुक्त, नगर निगम रुद्रपुर के पदनाम बन्धक हो, नगर निगम रुद्रपुर कार्यालय में जमा करना होगा, जो कार्य पूर्ण होने के उपरान्त वापस किया जा सकेगा।
4. कार्य करने की अवधि 01 माह होगी जिसे आवश्यकतानुसार अधिकतम 01 माह तक के लिए और बढ़ाया जा सकेगा, जो कार्यादेश जारी होने की तिथि से प्रभावी होगी। यह कार्य प्रतिदिन औसतान 08 घण्टे करना होगा, यदि किसी कार्यदिवस में कार्य निर्धारित समयवाचे से कम या अधिक हुआ हो तो उसकी पूर्ति अगले कार्यदिवसों में कर ली जायेगी। स्पष्ट किया जाता है कि 30 दिन के माह में 240 घण्टे एवं 31 दिन के माह में 250 घण्टे कार्य करना अनिवार्य होगा। माह में उक्त घण्टे पूरे न होने की स्थिति में प्रति घण्टे की निर्धारित दर के अनुपात में घनराशि की कटौती कर ली जायेगी।
5. पोकलेण्ड सत्राव होने की स्थिति में सफल निविदादाता द्वारा पोकलेण्ड उसी दिन टीक करायी जायेगी, यदि उसी दिन पोकलेण्ड टीक नहीं हो पाती है, तो उक्त तिथि को अनुपस्थित या कार्य न करना माना जायेगा। 02 दिन निरन्तर पोकलेण्ड सत्राव होने की स्थिति में तत्काल अन्य पोकलेण्ड का प्रबंध करना होगा। पोकलेण्ड ऑपरेटर के साथ कोई दुर्घटना कारित होने/अथवा पोकलेण्ड से किसी व्यक्ति या अन्य के साथ दुर्घटना होने की स्थिति में सम्पूर्ण विधिक कार्यवाही एवं आर्थिक प्रतिपूर्ति का उत्तरदायित्व सफल निविदादाता का होगा।
6. नगर निगम द्वारा यह पाया जाता है कि सफल निविदादाता संतोषजनक कार्य नहीं कर रहा है तो नगर निगम को यह अधिकार होगा कि वह स्वीकृत निविदा दर पर ही किसी अन्य से उक्त कार्य को करा ले तथा उसका भुगतान तदनुसार कार्य करने वाले को कर दे।
7. सफल निविदादाता के द्वारा पोकलेण्ड संचालित करने के सभी नियमों का पालन करना आवश्यक होगा।
8. पोकलेण्ड के ईंधन, मरम्मत एवं अनुरक्षण की व्यवस्था सफल निविदादाता को अपने खर्चों के व्यय से करनी होगी।
9. उक्त कार्य हेतु देय आयकर एवं जी०एस०टी० टी०डी०ए० का भुगतान सफल निविदादाता द्वारा बहन किया जायेगा। निविदादाता द्वारा प्रस्तावित दरें समस्त करों सहित दी जायेंगी।
10. पोकलेण्ड ऑपरेटर को बीमार हो जाने अथवा अन्य किसी भी कारणवश कार्य न करने की स्थिति में सफल निविदादाता को तत्काल वैकल्पिक रूप से दूसरे पोकलेण्ड ऑपरेटर की व्यवस्था करनी होगी।

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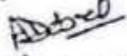
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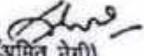
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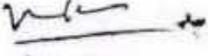
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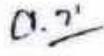
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1. पोकलेण्ड का संचालन दिन या रात, जैसी भी स्थिति हो, में करना होगा। संचालन किस समय करना है, यह नगर निगम रुद्रपुर द्वारा निर्धारित किया जायेगा।
12. प्रत्येक निविदादाता को एक ही निविदा डालने का अधिकार होगा। एक से अधिक निविदा डालने पर निविदादाता द्वारा प्रस्तुत समस्त निविदाओं को निरस्त कर दिया जायेगा।
13. निविदादाता फर्म/कम्पनी/टेकेंदार/व्यक्तियों को पैन नम्बर तथा जी0एस0टी0 सर्टिफिकेट की सत्यापित प्रतिलिपि प्रस्तुत करना अनिवार्य होगा। यदि इच्छुक निविदादाता का जी0एस0टी0 पंजीकरण न हो तो ऐसी स्थिति में उसे निविदा में प्रतिभाग करते समय इस सम्बन्ध में शपथपत्र देना अनिवार्य होगा कि उसका वार्षिक टर्नओवर रू0 20.00 लाख से कम है।
14. सफल निविदादाता द्वारा कार्य प्रारम्भ होने के उपरान्त प्रति सप्ताह (07 दिवस) का बिल प्रस्तुत किया जायेगा, कार्य संतोषजनक होने के उपरान्त भुगतान की कार्यवाही की जायेगी।
15. प्रत्येक निविदादाता को निविदा प्रपत्र पर, इस घोषणा के साथ कि उसके द्वारा सभी शर्तें भली भाँति पढ़ ली गई हैं, अपनी दरों (सभी करों सहित) का उल्लेख करना होगा। निविदा प्रपत्र नगर निगम की वेबसाइट www.nagarnigamrudrapur.com से डाउनलोड किया जा सकता है अथवा नगर निगम के व्हाट्सएप नं0 8859502020 से प्राप्त किया जा सकता है।
16. निविदा में वर्णित शर्तों के इतर सफल निविदादाता की कोई शर्त एवं दावा मान्य नहीं होगा।
17. किसी भी विवाद की स्थिति में नगर आयुक्त, नगर निगम रुद्रपुर द्वारा दिया गया निर्णय सर्वमान्य होगा। यदि सफल निविदादाता उस निर्णय से सहमत न हो तो प्रकरण आर्बीट्रेटर के माध्यम से निपटाया जायेगा। आर्बीट्रेटर का निर्णय दोनों पक्षों को मान्य होगा। आर्बीट्रेटर के न्यायालय में पक्षकार अपने दावों के समर्थन में जो भी अनिलेख प्रस्तुत करेंगे, उसका वहन पक्षकारों द्वारा स्वयं किया जायेगा। आर्बीट्रेटर की फीस का वहन पक्षकारों द्वारा आधा-आधा वहन करना होगा। इस सन्दर्भ में पक्षकारों की सहमति से आर्बीट्रेटर का ध्यान किया जायेगा। सहमति न बनने की स्थिति में जिलाधिकारी, उधमसिंह नगर आर्बीट्रेटर होंगे।


(अशोक डबराल)
प्रधान लिपिक
नगर निगम रुद्रपुर
उधमसिंहनगर


(अमित नेगी)
सर्कारी निरीक्षक
नगर निगम रुद्रपुर
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(राजपाल सिंह)
महावीर
नगर निगम रुद्रपुर
उधमसिंहनगर

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अनुबन्ध-पत्र

उत्तर निगम रूद्रपुर क्षेत्रान्तर्गत एन० एच० 74 मोहल्ला पहाड़गंज स्थित टूचिंग ग्राउण्ड पर दैनिक रूप से एकत्र होने वाले अपशिष्ट को 01 वर्ष की अवधि तक (जिसे आवश्यकतानुसार घटाया या बढ़ाया भी जा सकता है) दैनिक रूप से एन एच 74 रो पीछे की ओर धकेलने हेतु यह अनुबन्ध आज दिनांक 03-05-2023 को मै० एस०एस०एस० इंजिनियर्स एण्ड कन्सल्टेन्ट्स, रूद्रपुर, या उनके प्रतिनिधि, जिसे आगे प्रथम पक्ष कहा जाएगा एवं नगर आयुक्त, नगर निगम रूद्रपुर या उनके प्रतिनिधि, जिसे आगे द्वितीय पक्ष कहा जाएगा, के मध्य हस्ताक्षरित किया गया। उपरोक्त कार्य हेतु नगर निगम रूद्रपुर द्वारा जारी ई-निविदा के नियम व शर्तें इस अनुबन्ध का भाग होंगी। प्रथम पक्ष एवं उसके प्रतिनिधि/वारिसान उपरोक्त निविदा की निम्न शर्तों पर पाबन्द रहेंगे।

अनुबन्ध की शर्तें निम्नानुसार हैं --

1. उक्त कार्य की अवधि 01 वर्ष की होगी (जिसे आवश्यकतानुसार घटाया या बढ़ाया भी जा सकता है), जिसके दौरान प्रथम पक्ष को सुनिश्चित करना होगा कि नगर निगम रूद्रपुर क्षेत्रान्तर्गत एन० एच० 74 मोहल्ला पहाड़गंज स्थित टूचिंग ग्राउण्ड पर एकत्र होने वाला किसी भी दशा में एन एच 74 रो कम से कम 3 मीटर पीछे रहेगा तथा किसी भी न एन 74 पर न आए।
2. यदि किसी समय यह पाया-गया कि कूड़ा सड़क पर आ रहा है तो द्वितीय पक्ष द्वारा सूचित किए जाने पर प्रथम पक्ष को तत्काल कूड़े को पीछे की ओर धकेलने की व्यवस्था करनी होगी। अन्यथा की दशा में प्रथम पक्ष के बिल से 01 दिन के बराबर को देय धनशुल्क काट ले जायेगी।
3. प्रथम पक्ष द्वारा उपरोक्त कार्य हेतु योजित वाहनों (फोकलेण्ड, जेसीवी, डम्पर आदि) हेतु ऑपरेटर/वाहन चालक, वाहनों के स्ल-स्क्राव, ईंधन इत्यादि पर होने वाले व्यय को स्वयं वहन करना होगा, जिसके लिए नगर निगम द्वारा पृथक से कोई भुगतान नहीं किया जायेगा।
4. कार्य के अवधि के दौरान यदि प्रथम पक्ष द्वारा नियोजित कर्मियों के साथ कोई अशान्ति घटना होती है तो उसकी क्षतिपूर्ति के लिए प्रथम पक्ष स्वयं उत्तरदायी होगा। प्रथम पक्ष द्वारा उक्त कार्य किए जाने हेतु उपयोग में लाए जा रहे वाहनों को संवाहित करने के सभी विद्यमान कर्तव्य पालन करना अनिवार्य होगा।
5. प्रथम पक्ष को सम्पूर्ण कार्य एवं सेवाओं का निष्पादन एक इकाई के रूप में करना होगा।
6. प्रथम पक्ष द्वारा उपरोक्त कार्य नगर निगम के नियंत्रण और पर्यवेक्षण पर करना होगा।
7. प्रथम पक्ष शत्रि में भी कार्य किया जा सकता है।
8. प्रथम पक्ष द्वारा उक्त कार्य में योजित कर्मियों की स्वास्थ्य एवं सुरक्षा से संबंधित समस्त मुद्दात्मक तथ्याच विवे जायेगी। इस सम्बन्ध में पूर्ण ज़िम्मेदार प्रथम पक्ष का होगा।
9. अनुबन्ध की अवधि में कार्य करने के दौरान यदि कोई व्यक्ति/कर्मचारी/अव्यक्तन घायल होता है, या उसकी मृत्यु हो जाती है तो प्रथम पक्ष प्राथमिक कानून के तहत मुफ्तवाले आदि के भुगतान के लिए स्वयं जिम्मेदार होगा। किसी भी प्रकार की सुरक्षा जोखिम का

उत्तरदायित्व प्रथम पक्ष का होगा तथा इस सम्बन्ध में द्वितीय पक्ष द्वारा किसी भी प्रकार की धनराशि प्रदान नहीं की जायेगी।

10. प्रथम पक्ष एवं द्वितीय पक्ष के मध्य किसी भी प्रकार के विवाद उत्पन्न होने की दशा में न्याय क्षेत्र रूद्रपुर होगा।

11. अनुबन्ध की किसी भी शर्त का उल्लंघन होने पर अनुबन्ध को किसी भी समय निरस्त करने का अधिकार नगर आयुक्त, नगर निगम रूद्रपुर को होगा।

12. अनुबन्ध तथा ई-निविदा में वर्णित शर्तों के इतर प्रथम पक्ष की कोई शर्त एवं दावा मान्य नहीं होगा।

13. किसी भी विवाद की स्थिति में द्वितीय पक्ष प्रथम पक्ष द्वारा दिया गया निर्णय सर्वमान्य होगा। यदि प्रथम पक्ष उस निर्णय से सहमत न हो तो प्रकरण आर्बीट्रेटर के माध्यम से निपटाया जायेगा। आर्बीट्रेटर का निर्णय दोनों पक्षों को मान्य होगा। आर्बीट्रेटर के न्यायालय में पक्षकार अपने दावों के समर्थन में जो भी अभिलेख प्रस्तुत करेंगे उसका वहन पक्षकारी द्वारा स्वयं किया जायेगा। आर्बीट्रेटर की फीस का वहन दोनों पक्षकारों द्वारा आधा-आधा वहन करना होगा। इस सदर्भ में जिलाधिकारी उधमसिंहनगर आर्बीट्रेटर होंगे। अपरिचित्य कारणों से जिलाधिकारी महोदय के आर्बीट्रेटर न होने की दशा में उनके द्वारा आर्बीट्रेटर नियुक्त किया जायेगा।

यह अनुबन्ध आज दिनांक 03-05-2023 को दोनों पक्षों द्वारा भलि - भौतिक एवं समक्ष कर निम्न मताहसों के समक्ष हस्ताक्षरित किया गया।

हस्ताक्षर एच मोहर
प्रथम पक्ष

हस्ताक्षर [Signature]
द्वितीय पक्ष

मताह :-

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21339362 1367
(Author no)

Identified the Signature/Signature of Depositor
Identified by [Signature]

Attested & Authenticated
Signature of Depositor
Identified by [Signature]

Chapter-XIII
FIR FOR LIGHTNING OF FIRE IN GARBAGE

कार्यालय नगर आयुक्त, नगर निगम, रुद्रपुर जनपद-ऊधमसिंह नगर
Tel. 05944-242400 e-mail- nagarnigamrudrapur@gmail.com visit - www.nagarnigamrudrapur.com
पत्रांक 3592 / स्वा0अनु0 / 2022-23 P.B दिनांक 25/02/2023

सेवा में,

प्रभारी निरीक्षक,
कोतवाली, रुद्रपुर
ऊधमसिंह नगर।

विषय:- अज्ञात व्यक्तियों द्वारा ट्रैफिंग ग्राउण्ड पर आग लगाये जाने के सम्बन्ध में।

कृपया उपरोक्त विषयक अद्यतन कराना है कि पहलवगंज स्थित ट्रैफिंग ग्राउण्ड पर आये दिन अज्ञात व्यक्तियों द्वारा आग लगा दी जाती है। जिससे सरकारी कार्य में बाधा उत्पन्न हो रही है तथा सड़क पर जाम लगने की स्थिति बन जाती है।

अतः उक्त अज्ञात व्यक्तियों के विरुद्ध सुसंगत धाराओं के तहत प्रथम सूचना रिपोर्ट दर्ज करने की कृपा करें।

(शुभ नबियाल)
सहायक नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंह नगर

पत्रांक 3592/ 2023 P.P दिनांक 25-2-23
अज्ञात व्यक्तियों द्वारा ट्रैफिंग ग्राउण्ड पर आग लगाये जाने के सम्बन्ध में।

प्रतिलिपि:- नगर आयुक्त महोदय, नगर निगम, रुद्रपुर को सादर सूचनाार्थ प्रेषित।

(शुभ नबियाल)
सहायक नगर आयुक्त
नगर निगम, रुद्रपुर
ऊधमसिंह नगर

Chapter-XIV

RUDRAPUR FAECAL SLUDGE TREATMENT PLANT

INTRODUCTION:- This is the first plant of Uttarakhand of capacity 125KLD which is under construction on pilot basis under AMRUT scheme. In this plant all the sludge accumulated in pit latrine or septic tank of various buildings of Rudrapur Municipal are pumped, stored and transported to faecal sludge treatment plant with the help of desludging vehicles for treatment and preparing manure from the sludge after process. The sanctioned fund for this plant is 6.89Cr.

Need of Faecal Sludge & Septage Management:- Since there is no sewerage network laid in Rudrapur city and laying of sewer line is too much expensive FSSM is the alternate to prevent the drains from hazardous waste of septic tanks.

Faecal Sludge:- Faecal sludge is the solid or settled contents of pit latrines and septic tanks.

SEPTAGE:- Septage is the liquid and solid material that is pumped from a septic tank, (Avg. BOD = 6480) (Range 440-78600)

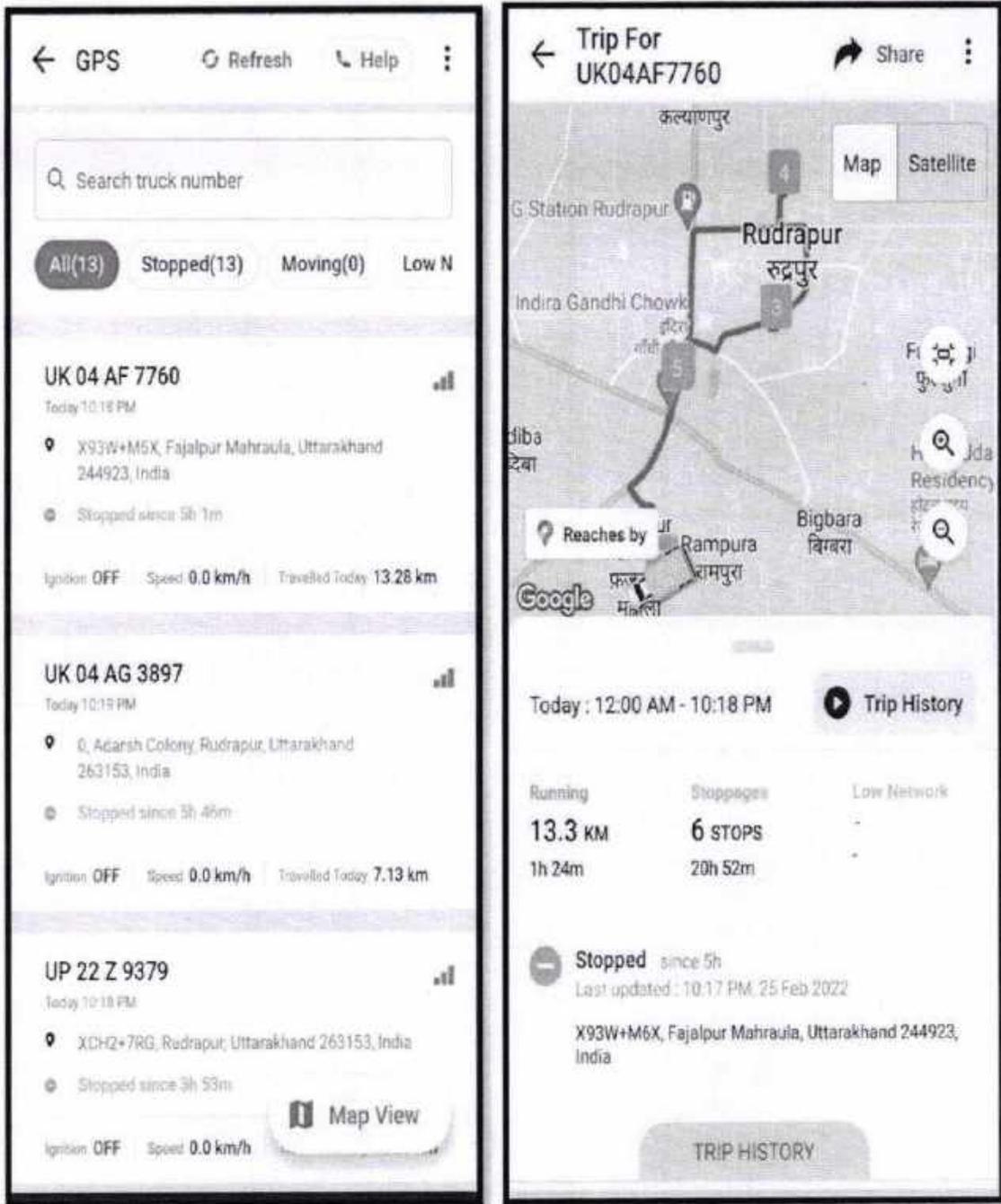
NNR ACTIVITY :- NNR has formulated detailed bye-laws of “**Rudrapur Nagar Nigam Septage Management Regulation 2019**” and its gazette publication was done on 23.01.2021 thereafter the regulations are in effect and followed. According to these regulation NNR has registered 14 private desludging vehicles at NNR and GPS is also installed in all registered vehicles. Since Rudrapur septage plant is under construction NNR has made contract agreement with RAMKY ltd. which has its CeTP plant in SIIDCUL Rudrapur where we are emptying our registered desludging vehicles currently. They are treating our waste scientifically and making manure of it. Since gazette publication we have disposed 1.70 crore litre (17MLD) of septage scientifically. This leads to decrease in water pollution, decrease in water based diseases and making environment ecofriendly for the residents of Rudrapur.

नगर निगम रूद्रपुर में वैज्ञानिक विधि से सैप्टेज निस्तारण का विवरण

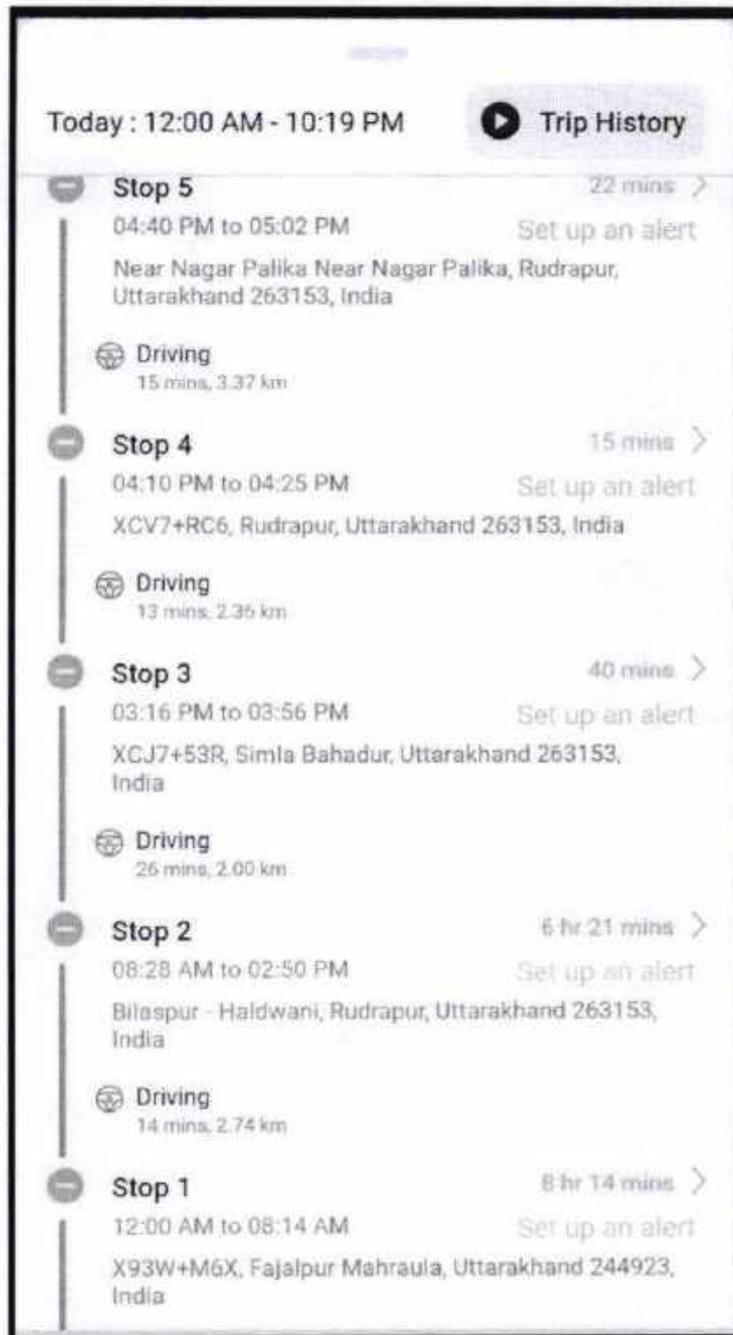
माह	ट्रिप	सैप्टेज निस्तारण की मात्रा
सितम्बर/अक्टूबर 2021	98	392 KL
नवम्बर 2021	80	320 KL
दिसम्बर 2021	190	760 KL
जनवरी 2022	277	1108 KL
फरवरी 2022	272	1088 KL
मार्च 2022	214	856 KL
अप्रैल 2022	164	656 KL
मई 2022	120	480 KL
जून 2022	123	492 KL
जुलाई 2022	161	644 KL
अगस्त 2022	139	556 KL
सितम्बर 2022	193	772 KL
अक्टूबर 2022	126	504 KL
नवम्बर 2022	143	672 KL
दिसम्बर 2022	310	1240 KL
जनवरी 2023	270	1080 KL
फरवरी 2023	343	1372 KL
मार्च 2023	332	1328 KL
अप्रैल 2023	262	1048 KL
मई 2023	214	856 KL
जून 2023	217	868 KL
कुल	4248	16992 KL

COLLECTION THROUGH SEPTAGE		
YEAR	AMOUNT IN Rs.	STATUS
FY 2020-21	5500	Before Gazette publication
FY 2021-22	1,11,000	After Gazette publication
FY 2022-23	1,10,700	After Gazette publication

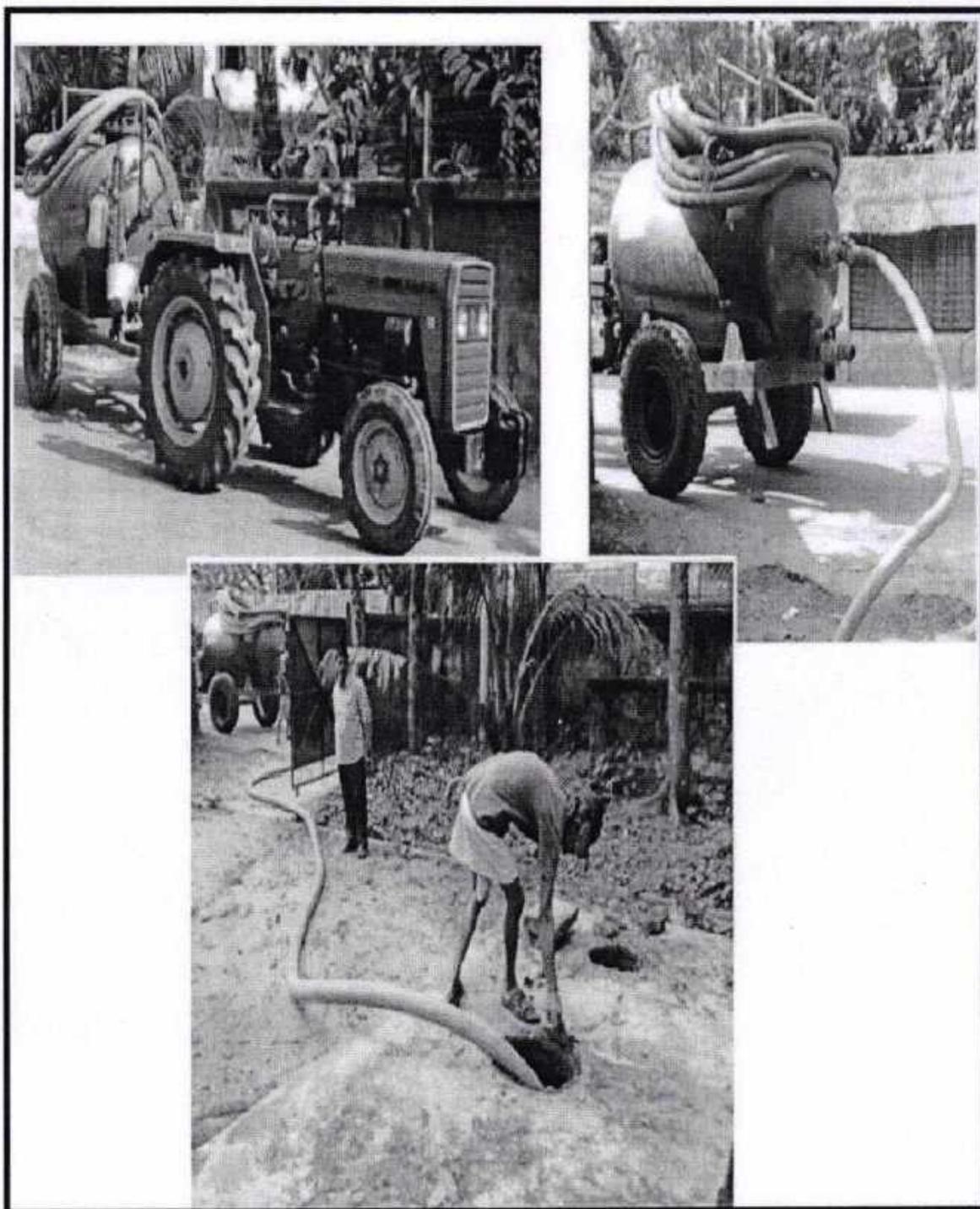
FINE IMPOSED	
Before Gazette publication	NIL
After Gazette publication	Rs.15000



GPS monitoring of all Septic tank cleaners



GPS monitoring of all Septic tank cleaners

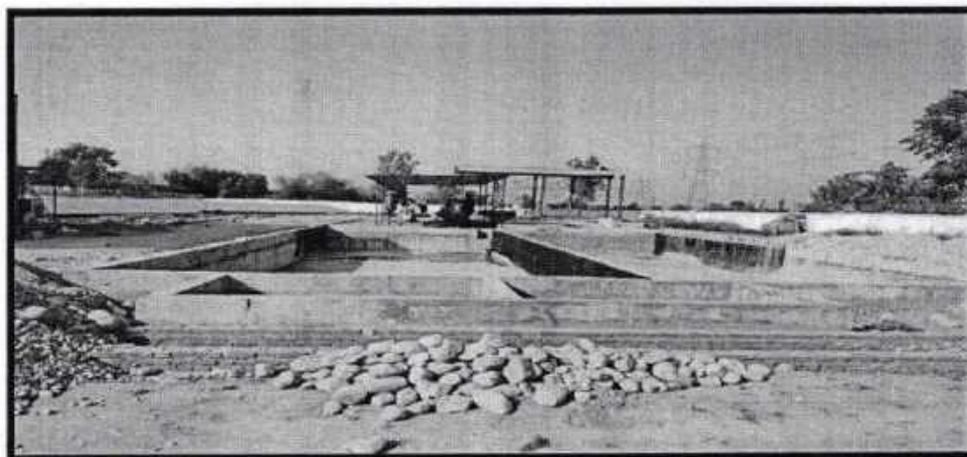


DESLUDGING VEHICLE WORKING ACTIVITY

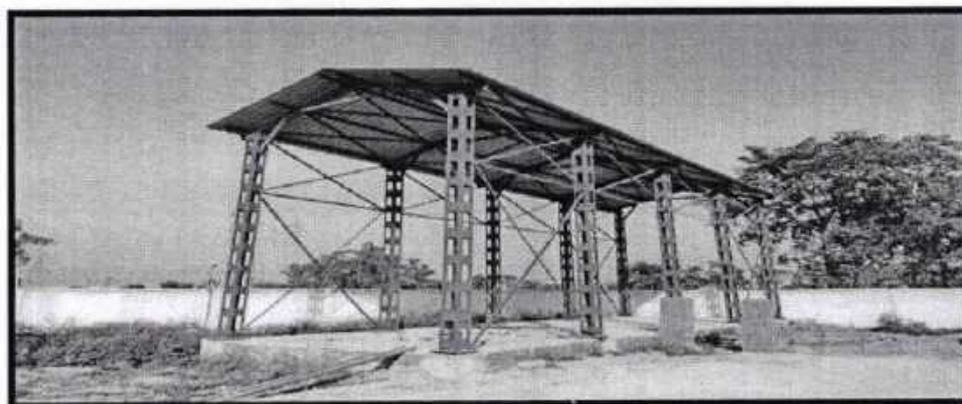
FsTP RUDRAPUR



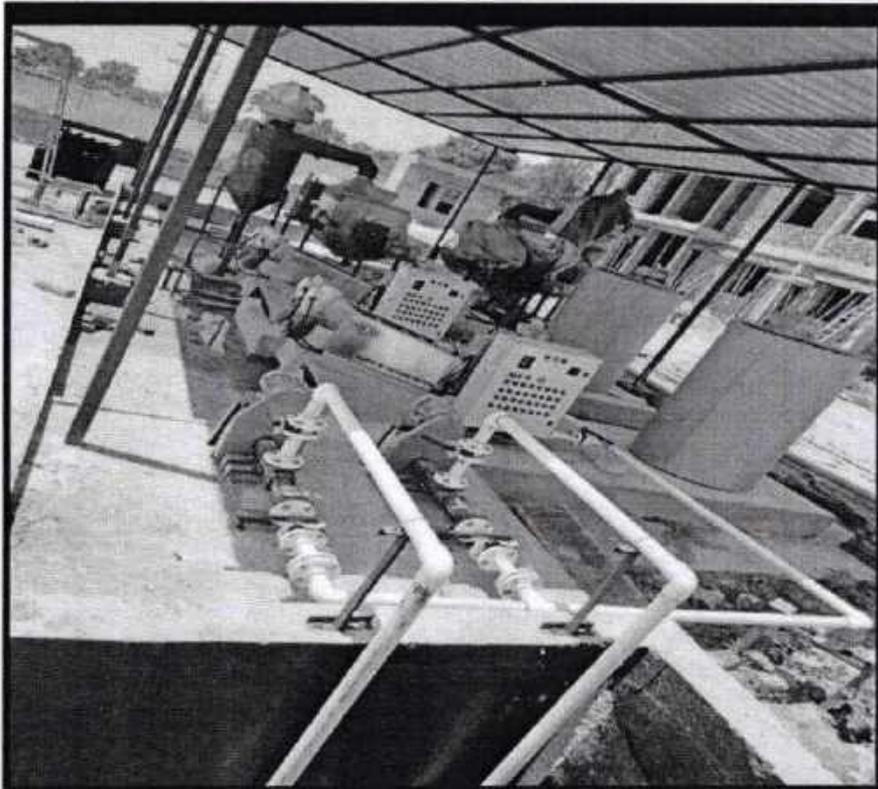
ADMIN BUILDING



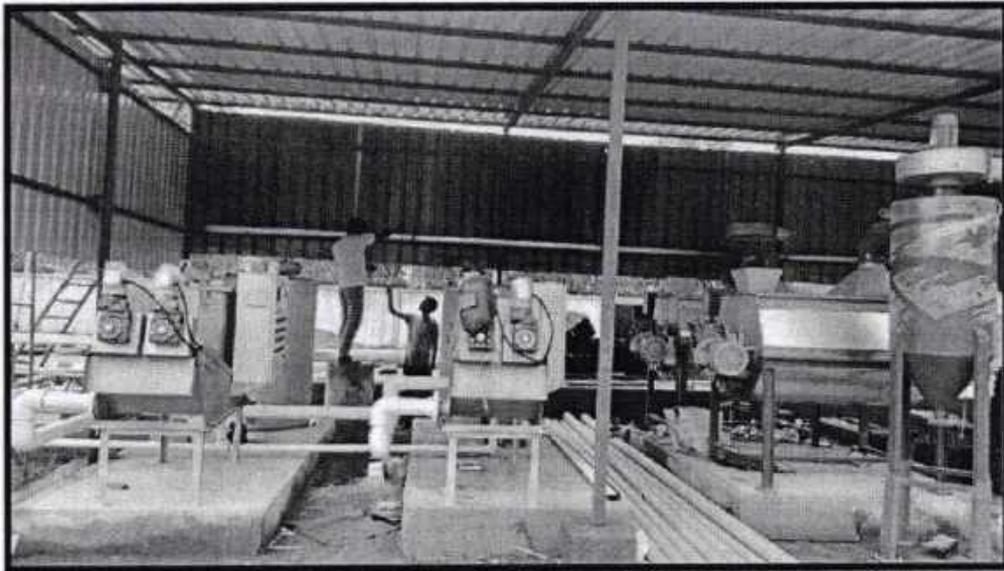
FsTP Plant view



Sludge storage yard



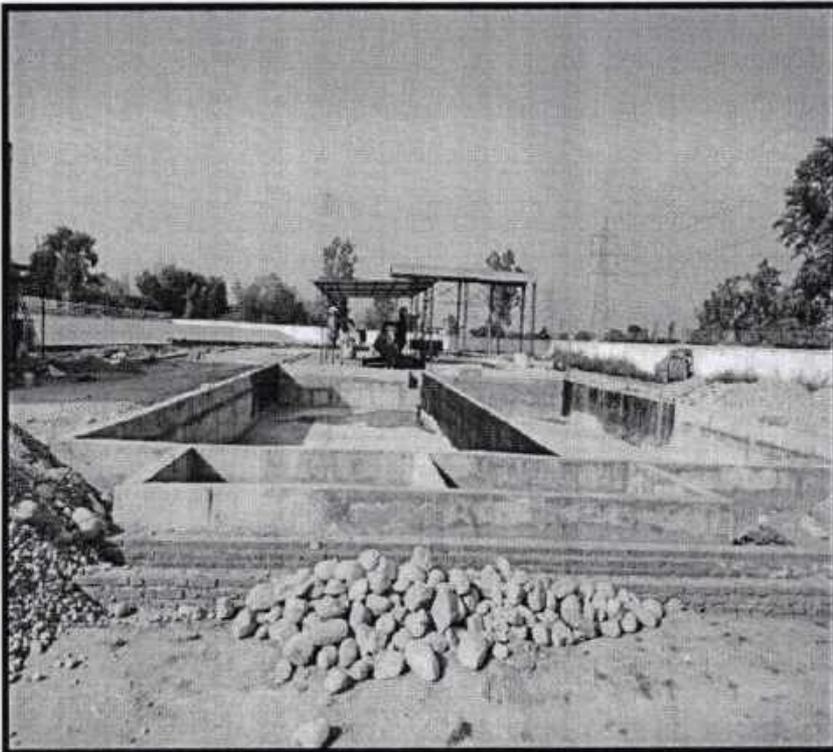
**Rotary dryer ,Volute installation work
done and other pumps installation
work in progress..**



Mechanical equipment area cable tray fixing work



Reactor and Filter Tank , Settling Tank, Inlet Tank, Screen Tank



Treated water Tank and wetland tank

Chapter-XV

Alternate land for waste disposal

INTRODUCTION :- Nagar Nigam Rudrapur jurisdiction is densely populated area where public is residing everywhere. Although Nagar Nigam Rudrapur has made various efforts for finding alternate land for dumping and disposal of MSW but whenever any land is inspected/persued/finalised the nearby residents opposes the MSW work against Udham Singh Nagar administration and sometimes even protest for it.

Chapter-XVI

Future Conditions and Problem For Next 5 years

Sooner or later population will increase, land will decrease, density will increase, simultaneously waste generation will also increase and types of waste will also increase.

As per growing scenario industries will also increase therefore vacant land will decrease. So keeping in mind the above aspects following problems and outcomes are needed for better solution.

1. Acceptable methods for storage, segregation of recyclable waste :- Bio-mining
2. Acceptable methods for primary collection of wastes :- D2D collection & secondary collection of waste
3. Acceptable methods for bulk storage of waste at waste storage depots :- Pre shorten conveyer.
4. Acceptable methods of waste disposal :- Trommel segregation and CBG plant.
5. Development of solid waste management organizational structure :-
 - ❖ Health officer :- 02
 - ❖ Chief Sanitary inspector :- 02
 - ❖ Zonal officer :- 02
 - ❖ SWM Expert :- 06
 - ❖ Sanitary Inspector :- 06
 - ❖ Parvekshak :- 40
 - ❖ Pradhan Lipik :- 02
 - ❖ MIS Expert :- 02
 - ❖ Data entry operator :- 06
6. Development of better trained solid waste management personnel (operating and management levels) :- There should be atleast 4 solid waste management personnel.
7. Better informed public regarding solid waste problems and service requirements.
8. Sufficient financial support for solid waste management.
 - ❖ Future prediction for waste generation :- 150-160MT/day
 - ❖ Future prediction for waste collection :- 150-160MT/day
 - ❖ Future prediction for Waste sent to dumping ground :- ONLY MIX WASTE
 - ❖ Existing waste at dumping ground :- 28000 MT approx

- ❖ Trommel plant capacity :- 200MT/day
- ❖ Manpower required for sanitation and D2D collection – 600No.
- ❖ Machinery :-
 - 60 D-D vehicles
 - 15 Tractor
 - 08 Trolley
 - 05 JCB
 - 06 Tipper
 - 06 Compactor
 - 04Jatayu
 - 03 Animal Catcher
 - 20 Fogging machine
 - 160Sprey machine
 - 10 Sprey tanker
 - 04 Dumper placer
 - 160 Hydraulic Bin (1cum)
 - 50 Hydraulic Bin (4.5cum)
 - 50 Hand cart
 - 80 Paddle Rickshaw
 - 06 Bolero camper
 - 20 motorcycle
 - 10 sewer sucking machine(Truck mounted)
 - Grass cutter
- ❖ Equipments/ tools/pesticides/ Diesel
 - Gumboot 1000/ year
 - Spade 1000/year
 - Garden rake 1000/year
 - Gloves
 - Sanitizer
 - Sodium hypochlorite
 - Bleaching powder
 - Malathine powder
 - pesticides
 - Mask
 - Reflective jacket 1000/year
 - Maintenance of vehicle
 - Diesel
 - CNG

- ❖ Public awareness :- Rally, Hoarding, Banner, Announcement, Street play, puppet. Pamphlet swachhta sticker etc.
- ❖ Compost pit required :- 80 No.
- ❖ Mohalla Swachhta Samiti required :- 40 No.

❖ **BUDGET REQUIREMENT**

INCOME VS EXPENDITURE ON SANITATION				
FY	INCOME FROM TAX	INCOME FROM GRANT	TOTAL INCOME	EXPENDITURE
2021-22	5.21 Cr.	6.02Cr.	11.23Cr.	17.44Cr.
2022-23	7.70Cr.	10.89Cr.	18.59Cr.	17.16Cr.

- **Total amount required in future for 100% sanitation work for future per year will be Approx. Rs. 29.30 Cr.**

Chapter-XVII
Plastic waste Management

- ❖ Compactor Machine - 01 Big Compactor machine installed at Nagar Nigam Rudrapur campus.
- ❖ Dedicated teams formed for implementing Single use plastic ban – 04 teams with 05 members in each team
- ❖ No of challan in FY 2022-23 - 1193
- ❖ Total amount of fine collected in FY 2022-23 - Rs. 15,58,650/-
- ❖ Total Quantity of Plastic Seized in FY 2022-23 - 7464 Kg
- ❖ Income earned by selling Plastic waste in FY 2022-23 - NIL

FUTURE ACTION PLAN:-

Dedicated teams formed for action against violators of Single Use Plastic ban have been strictly directed to take all the possible steps/actions under the law so as to ensure that the city can be free from Single Use Plastic at the earliest.

NNR have IEC Plans such as Nukkad Nataks, Banners, Flexies, Wall Paintings etc to discourage the use of Single Use Plastic. NNR have vision to make monuments, Selfie spots etc with maximum use of discarded Single Use Plastic so as to decrease it's carbon footprints as much as it can.